

IN THE HON'BLE NATIONAL GREEN TRIBUNAL WZ BENCH PUNE

ORIGINAL APPLICATION NO 43 OF 2025 WZ.

Santosh Ningappa Burje

---} Applicant.

Vs

MPCB & Others.

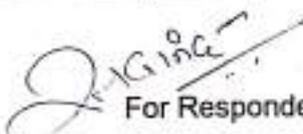
---} Respondents.

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For Respondent

IN THE HON'BLE NATIONAL GREEN TRIBUNAL WZ BENCH PUNE

ORIGINAL APPLICATION NO 43 OF 2025 WZ.

Santosh Ningappa Burje

- - - } Applicant.

Vs

MPCB & Others.

- - - } Respondents.

Affidavit in Reply on behalf of the Respondent Nos.7.

I, Sadanand Kulkarni, Managing Director, of the R.No.7 – Industry do hereby state on solemn affirmation and filing this Affidavit-in-Reply to the Main-Application filed by the Applicant only with a limited purpose of bringing on record true and correct facts and para-wise remarks to the contentions raised by the Applicant about the R.No.7. I shall not be deemed to admit anything saved except whatever specifically stated hereunder. I crave leave to file an Additional Affidavit as and when necessary.

Facts and Circumstances of the Present Application-

The Application is mainly filed on the ground that the Respondent-Industry is operating its industrial unit of manufacturing Aluminum Melting without obtaining Consent to Operate under the provisions of the Water and Air Acts from the MPCB (R.Nos.1& 2 respectively). The other contentions of the Applicant are that the R.No.7 causing substantial pollution by violation of the prescribed standards for emissions and effluents, thereby posing a risk to the environment and public health. It is also stated that the Application is filed aggrieved by the damage caused to the environment in terms of pollution and without obtaining permissions from the concerned government authorities.

However, the R.No.7 does not admit the contentions raised above and would like to submit true facts and circumstances as under -

- 1) The R.No.7 has obtained the Consent to Establish from the R.No.2 by making Application in the prescribed format for the manufacture of Aluminum Castings in various shapes and sizes for the maximum capacity of 10 MT/Month, which had been granted for a period up to the commissioning of the unit subject to



certain terms and conditions stipulated therein. A copy of the said Consent to Establish dated 07.07.2009 is enclosed and marked as an **Annexure- R-1**.

- 2) The Proprietor of the R.No.7 has met with the accident in 2009. The True Copy of MRI in respect of the damage caused to the Proprietor of R.No.7 is enclosed and marked as an **Annexure- R-2**. Therefore, the R.No.7 could not start its construction activity and could not pay bank loan till 2012. The Shamrao Vithhal Cooperative Bank Ltd., Ichalkaranji has therefore taken the possession of property on 25.06.2010. True Copies of the Notice dated 25.06.2010 and Letter dated 17.06.2010 issued to the Police Authorities are enclosed and marked as an **Annexure-R-3 & 4** respectively.
- 3) Thereafter, the R.No.7 after recovery from the accident and after making provision for payment of loan in Sep 2012 has deposited amount or loan with Shamrao Vithhal Cooperative Bank Ltd. Therefore, the Bank has released the possession to the R.No.7 in First Quarter of the year 2013. Thereafter, the R.No.7 tried to start preliminary activity of installation and construction. However, on account of the serious illness (Breast Cancer) of the wife of the Proprietor from the year 2013 to 2015, the R.No.7 could not operate his its manufacturing activity. The record of such treatment is available with the R.No.7. A Copy of the Operation done in respect of Cancer Treatment is enclosed as an **Annexure-R- 5**.
- 4) The R.No.7 could not operate its manufacturing activity till March 2015. The Copies of Consumer Personal Ledger (CPL) of MSEDCL, Ichalkaranji for the period from 2011 to 2015 are enclosed and marked as an **Annexure R-6** collectively. The consumption of Electricity Units for the period 2011 to March 2015 has been clear-cut displayed as '0' unit. Therefore, till March 2015, the production activity could not be started for which period, no Environment Damage Compensation should have been assessed by the MPCB.
- 5) The R.No.7 would like to submit most respectfully that the production activity was not in operation during the period July 2015, October 2016, November 2016, December 2016, June 2017, August 2017, and November 2022 to March



2023 (COVID Period) respectively. The copies of Consumer Personal Ledger (CPL) of MSEDCL, Ichalkaranji are already enclosed at an **Annexure R-7** collectively.

- 6) The R.No.7 submits that monthly the consumption of Electricity Unit for functional days of 24 days is average 5631 Units on the basis of period from April 2015 to June 2025 for total consumption of Electricity-Units actually consumed as per the Consumer Personal Ledger (CPL) of MSEDCL, Ichalkaranji divided by 110 months for the said years.

Therefore, it is respectfully submitted that unless and until the average electricity consumption of 24 days for the aforesaid period is achieved, the unit may not be treated as operational for the particular month in which the recorded electricity consumption falls below such average. Any consumption of electricity less than the said average during a given month is attributable only to non-manufacturing activities carried out in the unit, and not to actual manufacturing operations. A statement showing the calculation of electricity consumption from 2015 to 2025, indicating the average monthly consumption derived by dividing the total units consumed during the said period by the total number of months, is enclosed herewith for ready reference and marked as **Annexure R-8**.

Hence, the R.No.7 submits that for the month of April 2015 to July 2016, Feb 2017 to May 2017, Nov 2017 to April 2018 , Aug 2018 , Nov 2018 , Dec 2018 , Feb 2019 , Sep 2019 to Dec 2019 , Feb 2020 to May 2020 , July 2020 , Oct 2020 , Nov 2020 , Jan 2021, April 2021 , May 2021 , July 2021 to Sep 2021 , Nov 2021 to Feb 2022, April 2022 , May 2022 , Aug 2022 to Oct 2022 , July 2023 to Dec 2023 , Feb 2024 , Nov 2024 and Feb 2025 respectively since average consumption of Electricity was less than the whatever average calculation is done 2015 to June 2025, may not kindly be treated as operation of manufacturing activity and may kindly be exempted from Environment Damage Compensation (EDC). The R.No.7 was asked by the MPCB in the personal hearing extended on 04.07.2025.

The R.No.7 has already communicated above facts duly supported by the documents after compiling the same, after personal hearing it on 04.09.2025. The copy of the submissions made on the portal is enclosed and marked as an **Annexure R-9**.



7) The Applicant has filed the present application only with a view to harass Respondent No. 7 for reasons best known to him. It is pertinent to submit that there are several legal proceedings between the Applicant and Respondent No. 7, the outcomes of which have predominantly been in favor of Respondent No. 7. The brief particulars of these cases are set out hereinbelow:

a) The RCS No. 174 of 2020 Civil Court has been filed against the Applicant on the ground of unauthorized encroachment/construction on R. No7's Domestic Property and also Writ Petition No. 1564 of 2024 High Court, which has Ordered Municipal Corporation to Demolish Applicant's Illegal – unauthorized and construction. The Copy of Order passed in Writ Petition No. 1564 of 2024 High Court is enclosed and marked as an **Annexure R-10**. There after the Respondent No.7 has filed Contempt Petition against the Applicant for unnecessary harassment caused by him.

The Applicant approached Hon'ble State Human Rights Commission seeking the redressal of grievance against the Chief Officer, Ichalkaranji Nagar Parishad bearing MIS.No.2781/13/14/2021. The Deputy Commissioner by his Letter dated 23.12.2022 has communicated that the Complaint is without any substance and no evidence is about grievances of the Applicant have brought on record. Hon'ble State Human Rights Commission has held that the Complaint is devoid of any merit and dismissed and deposed of the said Miscellaneous Application. The Letter given by the Deputy Commissioner and Order Of MIS.No.2781/1314/2021 and Letter by Deputy Commissioner along with True Translation thereof into English are hereby enclosed and marked as **Annexure R-11 & R-12** respectively.

In Addition to above cases, Two FIR dated 29.10.2021 and 26.02.2022 respectively are filed against Applicant for unauthorized construction & Contempt Of MRTP ACT also One NCR dated 17.03.2021 is also filed against the Applicant by Mr.Mali (Original Land Owner) for Physical Violence and Harassment bearing a grudge against their similar pending law suits. The FIR & NCR are enclosed and marked as **Annexure R-13** collectively.

The Applicant is a Plant-head at Supreme Group for more than last 10



years having 5 to 6 individual units where practicing similar manufacturing activities which do not comply with the MPCB norms and just harassing the R.No.7 industry for reasons best known to him. The Applicant has now filed the Present Application before this Hon'ble Tribunal only with a view to harass the R.No.7 and with a vested interest. The Application is therefore not Bonafide.

- b) The R.No.2 has given Proposed Directions on 17.12.2024 for Operation of Unit without Consent to Operate stating that since long the unit is in operation without Consent to Operate and without providing Air Pollution Control System to 4 Nos of Melting Furnaces, a copy of the Proposed Directions dated 17.12.2024 is enclosed and marked as an **Annexure R-14**.

The R.No.7 has immediately applied for First Consent to Operate on 23.12.2024 giving the details about the Date of Registration. A copy of the said Application for First Consent to Operate is enclosed and marked as an **Annexure R-15**.

- c) The R.No.7 say and submit that after making operation of First Consent to Operate, the R.No.2 has sent Scrutiny Letter, pointing out that the cost of fixed asset is excluding computer and furniture and since the Udaym Registration date is 05.12.2008, there is delay of 5863 days for which penal charges of Rs. 48190/- as per the Amnesty Scheme will have to be deposited and total fees of Rs. 27000 up to 2026 required to be paid. The objection was raised in respect of details of Air Pollution Control System (APC) with design details. A copy of the said Scrutiny Letter dated 30.12.2024 is enclosed and marked as an **Annexure R-16**.

- d) The R.No.7 is S.S.I-Red Micro Category Unit having Capital Investment of the Project Rs.0.4931 Crores engaged in the manufacturing of Aluminum Casting in Various Shapes and Sizes with total Monthly Manufacturing of 3 to 4 MT/M. It generates Zero Effluent and only 1 CMD domestic effluent. It has provided the arrangement of Septic Tank followed by Soak Pit. It generates hardly 8 Kg/M Dross (Non-hazardous solid impurities of



dispersed in the metal), which is sold to Authorized party. The industry has provided APCU followed by Wet Scrubber with stack Height of 20 Meters for its electric Melting Furnaces (04 Nos of which only 2 are operational). The Unit has though started its production of late in 2015 without full-fledge production and with full-fledge production on regular basis from 2017 year, has deposited penal charges for obtaining First Consent to Operate from 2008 amounting to Rs.48190/- and then only First Consent to Operate is granted. A copy of the receipt in respect of payment of penal charges for the period from 2008 to 2025 is enclosed and marked as an **Annexure R-17**.

- e) The R.No.7 has given reply to the Scrutiny Letter after payment of penal charges of Rs.48190/- vide email dated 08.01.2025. A copy of the said Email is enclosed and marked as an **Annexure R-18**. In the said reply corrected CA Certificate enclosed with receipt of penal charges paid and addition Consent Fees paid with the design details of APCU with Work Order.
- f) The Compliance of the Interim Directions has been reported on 03.03.2025 and uploaded on the portal of the MPCB, pointing out the compliances of the Installation of the Air Pollution Control System as per MPCB Norms. A copy of the said Compliance Report dated 03.03.2025 is enclosed and marked as an **Annexure R-19**.
- g) The MPCB has extended the personal hearing on 18.03.2025 and issued Interim Directions dated 27.03.2025. A copy of the Interim Directions dated 27.03.2025 is enclosed and marked as an **Annexure R -20**. The Interim Directions imposed condition to operate APC round O'clock to achieve consented standards and to operate it after obtaining Consent to Operate. The Bank Guarantee of Rs.50,000/- has been forfeited for earlier non-compliances.
- h) The R.No.7 after starting its regular production has applied for grant of First Consent to Operate after compliance of all the environmental norms. The Application for Consent to Operate was submitted on 23.12.2024 date. After



due scrutiny, the R.Nos. 1 & 2 have granted First Consent to Operate on the basis of total compliance verified by the R.No.2 through visit and inspection of the R.No.7 industry. A copy of First Consent to Operate dated 22.04.2025 is enclosed and marked as an **Annexure R-21**.

- i) In view of the above the payment of penal charges of Rs. 48,190/- for the operation of the period of the Unit without Consent to Operate and also the forfeiture of BG of Rs. 50,000/- for non-installation of APCU, the MPCB has already initiated appropriate actions against the R.No.7 and therefore the Applicant should not have filed the Present Application as no substantial question relating to environment has arose. The R.No.7 therefore, prays that the Present Application may kindly be disposed of.
- 8) Para-wise comments on the Application filed by the Applicant on behalf of R.No.7 are as under-
- a) The Contents of Para 1 to 3 are not correct because the Applicant has filed the Present Application only with a view to harass the Respondent No.7 for the reasons best known to him. A variety of complaints are made on false grounds against the R.No.7 by the Applicant as mentioned in the Para 7 of this Affidavit-in-Reply of the above. It is denied that the Present Application is filed by the Applicant for the protection of the Environment and Ecology. The Applicant is not at all aggrieved party in this petition to seek relief and compensation for the alleged damage caused to the environment through air polluting activity alleged to be caused by the R.No.7.
 - b) The contents of Para 4 to 10 are pertaining to the R.No.1 to 6 and I am advised not to deal with the same. However, the R.No.7 will rely upon true and correct position thereof.
 - c) With reference to Para 11 of the Application, it is submitted that the R.No.7 though obtained Consent to Establish on 07.07.2009, it could not applied for First Consent to Operate on account of the possession taken over by the Bank for non-payment of loan-installment when the Sole Proprietor of the R.No.7 met with the accident and therefore, was unable to pay the installment till he recovers from the said accident and able to make provision



for repayment of loan. Though he has tried to operate his unit, again could not operate it to its full-fledge capacity on account of Breast Cancer Treatment of his wife and also on account of financial crisis and market conditions. The unit could not be operated for the periods shown in Para 5 and 6 of this Affidavit-in-Reply. However, the R.No.7 has deposited penal charges for making application for Consent to First Operate for total period from the date of obtaining Udyam License in 2008 till Consent to Operate is obtained even though it has not operated its manufacturing activity for a considerable long time.

- d) With reference to Para 12 of the Application, it is submitted that as stated above the R.No.7 could not operate its unit for a considerable long time as mentioned in Para 5 & 6 above. Therefore, the MPCB- Officials also not monitored the emissions etc. on account of non-operation of unit for the above periods.
- e) With reference to Para 13 of the Application, it is submitted that after obtaining Consent to Establish, the unit was not operated till 2017 and also during the period of COVID as mentioned in Para 5 of the above. Therefore, it has applied for First Consent to Operate only when it has reached full capacity of production in the year 2024. Hence, it is incorrect to say that since 7.07.2009 the industry has not stopped its working and operated without Consent to Operate. It is denied that it has continued the production and pollution without fear of legal action from all concerned government bodies. The R.No.7 was not operated for the above period mentioned in the Para of this Affidavit.
- f) With reference to Para 14 of the Application, it is submitted that, when the Proposed Directions were given on 17.12.2024, the R.No.7 was just trying to take steps to make unit operational and then only applied for First Consent to Operate on 23.12.2024. Therefore, the proposed direction was issued on 17.12.2024 on the basis of visit and inspection carried out on 06.12.2024. the Applicant has thereafter given the complaint on the basis of information received by him. Whatever, non-compliances, the MPCB-



Official observed at site, for which the R.No.7 has already taken effective steps and then only First Consent to Operate has been granted on 22.04.2025.

It is denied that the MPCB has not even verified generation of Hazardous Waste and its disposal after issuance of Consent to Establish in 2009.

- g) With reference to Para 15 of the Application, it is submitted that, the Proposed Directions were issued 17.12.2024. The R.No.7 immediately applied for First Consent to Operate on 23.12.2024. however, the R.No.2 has calculated penal charges of Rs. 48190/- as per Amnesty Scheme and deposited it with consent fees of Rs. 27000/-. The Industry has provided APCU with wet scrubber and stack height of 20 meter. Hence, Consent to First Operate has been granted as mentioned above.

In the meantime, the Interim Directions were issued on 27.03.2025 after extending personal hearing on 18.03.2025. The compliance of interim Directions reported on 03.03.2025. The copy of the said Letter is already filed on record. Taking into consideration total compliance, the First Consent to Operate has been granted on 22.04.2025 after forfeiture of Bank Guarantee of Rs.50,000/- for the non-compliances stated in the Para 15 of the said Application. Therefore, there was no necessity to file the present Application.

- h) With reference to Para 15 and 16 of the Application, it is denied that the R.No.7 has not replied to the notice issued by the MPCB and also nor taken corrective measures within the given timeframe. MPCB has already recovered penal charges of Rs.48190/- and also forfeited bank guarantee of Rs.50,000/- for the period for which violations was reported and then compliance was done.
- 9) With reference to the grounds of objections raised in the Application, the following are the submissions on behalf of the R.No.7
- a) **Violation of Consent Requirements** – With reference to Para 17 and 18 of the Application, it is submitted that the R.No.7 has fairly admitted that after obtaining Consent to Establish in 2009, on account of its genuine



difficulties as stated in Para 5 & 6, it could not be operated for a considerable long period and also when operated, it was below the full-fledge production and for the above period, it has already deposited penal charges for making Application for Consent to First Operate of late.

Now it has been granted Valid Consent to Operate dated 22.04.2025. For the earlier non-compliance of non-installation of Air Pollution Control Devices, Bank Guarantee of Rs. 50,000/- has been forfeited even though the R.No.7 could not operate its unit for a considerable long time. It is denied that the industry has willfully disregarded the mandatory condition to obtained prior consent. Since, Industry has not been operated for a considerable long period, it could not carry out the stack and ambient air quality monitoring as per Consent to Establish. Therefore, the MPCB has also not monitored during the said period of non-operation.

- b) With reference to Para 19 of the Application, it is resubmitted that for the above period mentioned in Para 5 & 6, the unit was not operated and when it has started its operation on account of financial and other difficulties, only job work done and therefore, only 2 melting furnaces could have been operated and that too for very short period, for which, the MPCB has forfeited Bank Guarantee of Rs.50,000/- on account of not having air pollution control system. Since, it was not operated regularly its unit as can be seen from average monthly production, it is denied that it has cause pollution in the surrounding area.
- c) With reference to Para 20 of the Application, on account of non-operation of unit for a considerable long period and thereafter also its operation below average monthly production, no hazardous waste has been generated as alleged by the Applicant. Therefore, the apprehension of may cause a severe threat to the environment and public health is imaginary. Since, no trade effluent is generated, no question of soil and water contamination including drinking water sources-pollution arise.
- d) The contents of Para 21 and 22 of the Application in respect of violation of Environment Protection Act, 1986 empowering to initiate appropriate action



are general in nature. The R.No.7 will rely upon true and correct position thereof. In fact, no circumstances lead to initiation of directions of closure, prohibition or regulation of R.No.7 – Activities including prosecution etc.

In fact, contents of Para 22 in respect of Polluter Pay and Precautionary Principle have been referred without bringing on record any specific pollution caused by the R.No.7. Hence, the contents are not applicable to the present case.

- e) With reference to Para 23 of the Application, it is denied that the R.No.7's activities caused or created any public nuisance or violated the rights of the surrounding community to a healthy, safe and peaceful environment. The apprehension about prolonged exposures to pollution is not correct.

In fact, R.No.7's Unit is Located in MIDC Area, Approx. 7-8 Kms Always from Applicant's Resident & Approx. 16-18 Kms Away from Applicant's Workplace. Also, As of Now, APCU have been installed and First Consent to Operate is also granted.

- f) The R.No.7 has already submitted the response to the proposed directions immediately and complied with interim directions as stated above in this affidavit. Thereafter only, First Consent to Operate has been granted on 22.04.2025 after imposition of penalty of Rs.48,190/- and forfeiture of BG of Rs.50,000/-.

- g) With reference to Para 25 of the Application, the Applicant has raised certain questions to the MPCB, for which the MPCB is the appropriate competent authority. Hence, I am advised not to deal with the same.

10) The Applicant has tried to give his locus standi in Para 26 and 27 respectively, on the ground of constitutional duties for protection of environment and the consequences of environmental damage and liabilities etc. The MPCB has already initiated appropriate actions and therefore there is no further necessity for the Applicant to proceed with the present action.

11) With reference to Para No.28 in respect of, the maintainability of the

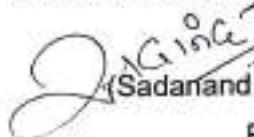


Application, since the MPCB has already initiated actions imposing penal charges for unconsented period and also forfeited Bank Guarantee, no further cause arises on the part of the Applicant to proceed with the matter.

12) With reference to Para No. 29 to 31, the limitation, payment of fees and prayer clauses, no further cause and circumstances arises to continue this matter. Therefore, the matter can be disposed of after hearing all parties.

Dated this 10th day of September 2025 at Ichalkaranji

For and on behalf of R.No.7

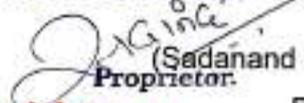

(Sadanand Kulkarni)
Proprietor

VERIFICATION

I, Sadanand Kulkarni, Proprietor do hereby verify the contents of Para 1 to 12 are true and correct to the best of my knowledge and belief. All Annexures thereto are true office copies and true translation thereof as per office record.

For Respondent No. 7

SPARK INDUSTRIES,


(Sadanand Kulkarni)
Proprietor



SOLEMNLY affirmed before me
by - Sadanand A Kulkarni
R/O - Yadrav
Who is identified before me
by - Self
Today at Ichalkaranji
Whom I personally know/verified
This @ 10 day of Sep. 2025

Notary Regi. Sr. No. 212
Date :- 10 / 09 / 2025




SARANG SURESH JOSHI
Advocate & Notary
W. No. 19, H. No. 241, Shiv Prasad,
Kamla Nehru Housing Society,
Ichalkaranji - 416 115

MAHARASHTRA POLLUTION CONTROL BOARD
REGIONAL OFFICE, KOLHAPUR.

Tel. No. (0231) 2652952,
 2660448
 Fax No. (0231) 2652952.



Udyog Bhavan,
 Near Collector Office,
 Kolhapur - 416 003.

Red/SSI

Consent No. WP/RO/KOP/KRI/E-25 of 98/ K-53/2786/ Date: 7 17 /2009

Consent to **Establish** under Section 25 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization / Renewal of Authorization under Rule 5 of the Hazardous Wastes (Management & Handling) Rules 1989 and Amendment Rules, 2003.

[To be referred as Water Act, Air Act and HW (M&H) Rules respectively].

CONSENT is hereby granted to:

M/s. Spark Industries
Plot No. 22, Parvati Co-Op. Indl. Estate, Yadrav
Tal: Hatkanangale Dist:Kolhapur

Located in the area declared under the provisions of the Water Act, Air act and Authorization under the provisions of HW (M&H) Rules and amendments thereto subject to the provisions of the Act and the Rules and the Orders that may be made further and subject to the following terms and conditions:

1. The Consent to **Establish** is granted for a period up to: Commissioning of the unit.
2. The Consent is valid for the manufacture of –

<u>Sr. No.</u>	<u>Product</u>	<u>Maximum Quantity</u>
1]	Aluminium Castings in various shapes & sizes	-- 10 MT/Month

3. **CONDITIONS UNDER WATER ACT:**

- (i) The daily quantity of trade effluent from the factory shall be Nil
- (ii) The daily quantity of sewage effluent from the factory shall not exceed 0.2 m³
- (iii) **Trade Effluent:**

Treatment: The applicant shall provide comprehensive treatment system as is Warranted with reference to influent quality, operate, and maintain the same continuously so as to achieve the quality of treated effluent to the following Standards:



(Handwritten signature)

1]	pH	Between	NA
2]	Suspended Solids	Not to exceed	NA
3]	BOD 3 days 27 Deg. C	Not to exceed	NA
4]	COD	Not to exceed	NA
5]	Oil & Grease	Not to exceed	NA
6]	Total Dissolved Solids	Not to exceed	NA
7]	Chlorides	Not to exceed	NA
8]	Sulphates	Not to exceed	NA

(iv) Trade Effluent Disposal: NA

(v) Sewage Effluent Treatment: The applicant shall provide comprehensive treatment system as is warranted with reference to influent quality and operate and maintain the same continuously so as to achieve the quality of treated effluent to the following standards.

(1)	Suspended Solids	Not to exceed	100	mg/l.
(2)	BOD 3 days 27° C.	Not to exceed	100	mg/l.

(v) Sewage Effluent Disposal: The treated domestic effluent shall be soaked in a soak pit, which shall be got cleaned periodically. Overflow, if any, shall be used on land for gardening / plantation only.

(vi) Non-Hazardous Solid Wastes:

Sr. No.	Type of waste	Quantity	Treatment	Disposal
1]	Dross	50 Kg/Month	----	By Sale

(viii) Other conditions: NIL

4. The applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Cess Act, 1977 (to be referred as Cess Act) and Rules there under.

The daily water consumption for the following categories is as under:

(i) Domestic	...	0.3	CMD
(ii) Industrial Processing	...	0.1 (Cooling)	CMD
(iii) Industrial Cooling	...	Nil	CMD
(iv) Agriculture/Gardening	...	NIL	CMD

The applicant shall regularly submit to the Board the returns of water consumption in the prescribed form and pay the Cess as specified under Section 3 of the said Act.



5. **CONDITIONS UNDER AIR ACT:**

(I) The applicant shall install a comprehensive control system consisting of control equipments as is warranted with reference to generation of emission and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards:

(A) **Control Equipment:**

Fume extrction system followed by dust collector of sufficient capacity shall be provided to pressure die casting machine.

(B) **Standards for Emissions of Air Pollutants:**

(i)	SPM/TPM	Not to exceed	150 mg/Nm ³
(ii)	So ₂	Not to exceed	- Kg/Day

(II) The applicant shall observe the following fuel pattern:

<u>Sr.No.</u>	<u>Type of Fuel</u>	<u>Quantity</u>
1]	LDO / Diesel	100 Litr/Day

(III) The applicant shall erect the chimney(s) of the following specifications:

<u>Sr.No.</u>	<u>Chimney attached to</u>	<u>Height in Mtrs.</u>
1]	Gravity Die Casting	11 Mtr

(IV) The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. And these shall be painted/displayed to facilitate identification.

(V) The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB(A) during day time and 70 dB(A) during night time. Daytime is reckoned in between 6 a.m. and 10 p.m. and nighttime is reckoned between 10 p.m. and 6 a.m.

(VI) **Other Conditions:**

- 1) The industry should not cause any nuisance in surrounding area.
- 2) The industry should monitor stack emissions and ambient air quality regularly.
- 3) As per Board's circular No. BO/RO/P &P/TB/B-779 Dt. 06/07/2006 indigenous varieties of trees like Shisham, Mango, Bel, Jamun, Vad, Chinch, Neem etc. shall be planted in this rainy season.



6. CONDITIONS UNDER HW (M&H) RULES, 1989 & AMENDMENT RULES:

(i) The applicant shall handle hazardous wastes as specified below:

Sr. No	Item No. as per H.W. Schedule-I	Type of Waste	Quantity	Disposal
1	NA	NA	NA	NA

- Whenever due to any accident or other unforeseen act or even, such emissions occur or is Apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Board, concerned Police Station, office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipments, the production process connected to it shall be stopped.
- The industry shall comply with the Hazardous Waste (Management & Handling) Rules, 2003 as amended.
- The industry shall obtain consent to operate before starting the production & comply with the conditions as stipulated under Annexure-I & II enclosed.
- The capital investment of the industry is **Rs. 30.00 Lakhs**



(Signature)
(D.K. Khedkar)
 Regional Officer, Kolhapur.

To,
 ✓ **M/s. Spark Industries**
 Plot No. 22, Parvati Co-Op. Indl. Estate, Yadrav
 Tal: Hatkanangale Dist. Kolhapur

Copy submitted to:

- The Member Secretary, M.P.C. Board, Mumbai.
- CAO/Cess Branch/Master file

Received Consent fee of -

<u>Amount</u>	<u>D.D.No.</u>	<u>Date</u>	<u>Drawn on</u>
Rs. 1500/-	4686	05/09/2009	Dr. Annasaheb Chougule Urban Co-Op. Bank Ltd.

Copy to:

- The Sub Regional Officer – Kolhapur.
 - They are directed to ensure the compliance of the consent conditions.

(Signature)

The following attached are MRI Scan and Follow Up Reports.

A handwritten signature in blue ink, appearing to read "Dr. G. Singh", is written on a white background. The signature is slanted and includes a horizontal line underneath the name.



Department of Radiodiagnosis & Imaging

KRISHNA INSTITUTE OF MEDICAL
SCIENCES DEEMED UNIVERSITY
KRISHNA HOSPITAL - KARAD

24
HOURS
SERVICE

Name : MK. Saddam Hussain
Age : 86 Sex M / F Date : 20/3/09
Ref. by Dr. : K. S. Sir.
Investigation : Head.
CT Scan No. : 09-CT-652



KRISHNA HOSPITAL SPIRAL CT, KARAD.



NIDAN HEALTHCARE LTD.

Regd. Office : 615, E, Shahupuri 2nd Lane, Opp. Mahaveer Bank, Kolhapur - 416 001.
Phone : 2653241, 2653160. Fax : (0231) 2660904 E-mail : nidan@rediffmail.com
Admin. Office : 'Arvind Plaza', 614-'E' Ward, Shahupuri 2nd Lane, Kolhapur - 416 001.

DATE: 03 / 06 / 2009

BILL NO. A10532.

PATIENT'S NAME- MR. KULKARNI SADANAND A. AGE: 37 YRS. SEX: M.

REFERRED BY DR. JOSHI N.Y. MS. MCh.[NEURO]

MRI OF THE BRAIN

PROTOCOLS:

AXIAL : T1 W SE / T2 W SE / FLAIR
CORONAL : FLAIR
SAGITTAL : T2 W SE

REPORT. FILMS 03

The internal auditory canal and the nerve complexes appear intact.

Both the cerebellar hemispheres and vermis appear normal.

The brainstem is normal.

The basal cisterns appear normal.

The thalamic regions are normal.

The basal ganglia – capsular regions are normal.

The frontal lobes, parietal lobes, temporal lobes, occipital lobes and insula appear normal.

The central white matter appears normal.

The fourth, third and both lateral ventricles are normal in size and in midline.

The cerebral sulci are normal.

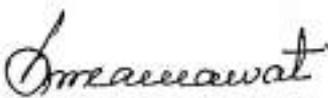
There is no abnormal hyperintense or hypointense signal noted in brain parenchyma.

IMPRESSION: -

MR STUDY OF THE BRAIN IS WITHIN NORMAL LIMITS.

P.N.: THERE IS EVIDENCE OF RIGHT FRONTAL SINUSITIS WITH SMALL POLYP.

ADVISE: CLINICAL CORRELATION.


DR. KARNAWAT SHEKHAR
MD <BOM> DMRD.



Dr. Prasad V. Ranade
M.D. (Rad.)

Dr. Sharmila P. Ranade
M.B.B.S., D.M.R.E.

MEDISCAN DIAGNOSTIC CENTRE

• 3D-4D Ultrasound • Colour Doppler • Echo-Cardiography • Digital X-Ray

Patient Name	MR. SADANAND A. KULKARNI	Age	37 Yrs.
Referred By	Dr. DARURE ASHISH R. BHMS.	Sex	Male
Examination	RADIOGRAPH OF L.S. SPINE AP & LATERAL VIEWS	Date	26-Oct-2009

REPORT

- * Curvature of the spine is normal.
- * Vertebral bodies & their processes are normal.
- * Intervertebral disc spaces are normal.
- * Bony spinal canal is adequate.
- * No evidence of spondylolysis or -listhesis.

Dr. Prasad V. Ranade / Dr. S.P. Ranade.
M.D. / DMRE.

Thanks for Referral

Please preserve this report safely and bring it at every visit • कृपया सर्व रिपोर्टम् संभालून ठेवावे व प्रत्येक तपासणीला बरोबर आणावे.

5 / 658, Pant Mala, Opp. to East side of Weekly Market, CHALKARANJI - 416 115. ☎ : (0230) 2433768, 2437981.

THE SHAMRAO VITHAL CO-OPERATIVE BANK LIMITED
Corporate Office: SVC Tower, Nehru Road, Vakola, Santacruz (E), Mumbai 400055

POSSESSION NOTICE

Whereas Mr. Shivanand D. Hemmady, being the Authorised Officer of The Shamrao Vithal Co-operative Bank Ltd., under Securitisation & Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 & in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice dated 19.03.2010 under Section 13 (2) of the said Act calling upon **1. M/s. Spark Industries (Principal Borrower) Prop. Sadanand Ashok Alias Shamrao Kulkarni (Mortgagor)** R/o. 4/66, Mali Master Wada, Behind Natya Gruha, Ichalkranji, Tal. Hatkanangle, Dist. Kolhapur. **2. Mrs. Sujata Sadanand Kulkarni, (Guarantor)** R/o. 4/66, Mali Master Wada, Behind Natya Gruha, Ichalkranji, Tal. Hatkanangle, Dist. Kolhapur. **3. Mr. Prakash Annaso Patil, (Guarantor)** R/o. 2/246, Gaon Bhag, Ichalkranji, Tal. Hatkanangle, Dist. Kolhapur. **4. Mr. Vinay K. Magdum, (Guarantor)** R/o. "Saraswati", Vardhman Housing Society, Ichalkranji, Tal. Hatkanangle, Dist. Kolhapur to repay the amount mentioned in the said Notice being **Rs. 20,77,158 (Rupees Twenty Lacs Seventy Seven Thousand One Hundred Fifty Eight Only)** as on 26.02.2010, plus interest at contractual rates and expenses from 1.3.2010 onwards until the date of payment, within 60 days from the date of the said Notice.

Subsequent to the notice dtd. 19/3/2010 the said borrower has paid a sum of Rs. 3.60 Lacs till date.

The borrower and others mentioned hereinabove having failed to repay the amount, notice is hereby given to the borrower and others mentioned hereinabove in particular and to the public in general that the undersigned has taken symbolic possession of the property described herein below in exercise of powers conferred on him under Section 13 (4) of the said Act read with the Rule 8 of the said Rules on this 25th of June 2010.

The borrower and the others mentioned hereinabove in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of The Shamrao Vithal Co-operative Bank Ltd., for an amount of **Rs. 17,99,507/- (Rupees Seventeen Lacs Ninety Nine Thousand Five Hundred and Seven Only)** as on 24.06.2010 plus interest at the contractual rate and expenses, costs & charges incurred/to be incurred from 01.06.2010 onwards until the date of payment.

Main Security/Collateral Security charged to the Bank.

1. All that piece and parcel of the land adm. 46.46 Sq.mtrs.(i.e. 500 Sq. feet) out of C.S. No. 405 with a building thereon bearing House No. 780 situated at Ward No. 5 within the area of Ichalkaranji Municipal Council, Village :Ichalkranji, Taluka Hatkanangle, Dist. Kolhapur along with the entire structure standing thereon, in the name of Mr. Sadanand Ashok Alias Shamrao Kulkarni

Place: Kolhapur
Date: 25th of June 2010



For THE SHAMRAO VITHAL CO-OP. BANK LTD.
LEGAL & RECOVERY
Mr. S. D. Hemmady
(Authorized Officer)

Authorised Officer

Whereas Mr. Shivanand D. Hemmady, being the Authorised Officer of The Shamrao Vithal Co-operative Bank Ltd., under Securitisation & Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 & in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice dated 19.03.2010 under Section 13 (2) of the said Act calling upon **1. M/s. Spark Industries (Principal Borrower) Prop. Sadanand Ashok Alias Shamrao Kulkarni (Mortgagor) R/o. 4/66, Mali Master Wada, Behind Natya Gruha, Ichalkranji, Tal. Hatkanangle, Dist. Kolhapur. 2. Mrs. Sujata Sadanand Kulkarni, (Guarantor) R/o. 4/66, Mali Master Wada, Behind Natya Gruha, Ichalkranji, Tal. Hatkanangle, Dist. Kolhapur. 3. Mr. Prakash Annaso Patil, (Guarantor) R/o. 2/246, Gaon Bhag, Ichalkranji, Tal. Hatkanangle, Dist. Kolhapur. 4. Mr. Vinay K. Magdum, (Guarantor) R/o. "Saraswati", Vardhman Housing Society, Ichalkranji, Tal. Hatkanangle, Dist. Kolhapur** to repay the amount mentioned in the said Notice being **Rs. 20,77,158 (Rupees Twenty Lacs Seventy Seven Thousand One Hundred Fifty Eight Only)** as on 26.02.2010, plus interest at contractual rates and expenses from 1.3.2010 onwards until the date of payment, within 60 days from the date of the said Notice.

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Main Security/Collateral Security charged to the Bank.

1. All that piece and parcel of the land Known as Plot no. 22 area adm. 330 Sq.mtrs. or thereabout with construction thereon 131.75 Sq.mtrs. in Phase II Gat no. 49-B in the Parvati Co.op. Industrial Estate Ltd., within the village limits of Yadrav, Tal. Shirol, Taluka and registration sub District Hatkanangle, District Kolhapur. in the name of Mr. Sadanand Ashok Alias Shamrao Kulkarni
2. Plant and Machinery installed/located therein, Hypothecation of Stock & Book Debts, Furniture & Fixtures, .Electrical Installation, Tools & Equipments, etc.

Place: Kolhapur
 Date: 25th of June 2010



For THE SHAMRAO VITHAL CO-OP. BANK LTD.
 LEGAL & RECOVERY
 Mr. S.D. Hemmady
 (Authorised Officer)
 Authorised Officer

S.D. Hemmady

STY-8



The Shamrao Vithal Co-operative Bank Limited

(Multi-State Scheduled Bank)

DIVISIONAL OFFICE, KOLHAPUR :

O-2, Mahaveer Chambers, C. S. No. 681 / B, E - Ward, Lane No. 3, Shahupuri,
Kolhapur - 416 001. Tel.: 0231-2667938, 2659527 Fax : 0231-2667724
Website : www.svcbank.com

Ref.No: CO: L&R: SDH: 2010-11

Date: 17th June, 2010

The Sr. Inspector of Police
S. H. Kulkarni.....Police Station.
Dist: Kolhapur.

Dear Sir,

Sub : Police protection while taking possession of the property of defaulter borrower under the Securitisation Act.

The Bank has granted loan to M/s. Spark Industries (Principal Borrower) Prop. **Sadanand Ashok Alias Shamrao Kulkarni** (Mortgagor residing at 4/66, Mali Master Wada, Behind Natya Gruha, Ichalkranji, Tal. Hatkanangle, Dist. Kolhapur for his manufacturing activity.

In view of the defaults committed by the borrower and the account becoming non-performing, the Bank has issued Demand Notice dated 19th March, 2010 to him and all concerned under Section 13 (2) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (the Act) for recovery of dues amounting to Rs. 20,77,158/- (Rupees Twenty Laes Seventy Seven Thousand One Hundred Fifty Eight Only) together with interest at Contracted rate, thereon from 1.03.2010 onwards with cost, expenses etc. The statutory notice period of 60 days has already expired and still the borrower and all concerned have not taken any steps to clear the dues of the Bank. In view of this position, the Bank has decided to take possession of the charged property (ies) at the following address on Friday 25.06.2010 between 12.00 P.M. Noon to 5.00 P.M.

Main Security/Collateral Security charged to the Bank.

1. All that piece and parcel of the land adm. 46.46 Sq.mtrs. (i.e. 500 Sq.feet) out of C.S. No. 405 with a building thereon bearing House No. 780 situated at Ward No. 5 within the area of Ichalkaranji Municipal Council, Village :Ichalkranji, Taluka Hatknangle, Dist. Kolhapur along with the entire structure standing thereon, in the name of Mr. Sadanand Ashok Alias Shamrao Kulkarni (**Collateral Security**),
2. All that piece and parcel of the land Known as Plot no. 22 area adm. 330 Sq.mtrs. or thereabout with construction thereon 131.75 Sq.mtrs. in Phase II Gat no. 49-B in the Parvati Co.op. Industrial Estate Ltd., within the village limits of Yadrav, Tal. Shirol, Taluka and registration sub District Hatknangle, District Kolhapur. in the name of Mr. Sadanand Ashok Alias Shamrao Kulkarni (**Main Security**)
3. Plant and Machinery installed/located therein, Hypothecation of Stock & Book Debts, Furniture & Fixtures, .Electrical Installation, Tools & Equipments, etc.
(**Main Security**)

STY-8



The Shamrao Vithal Co-operative Bank Limited

(Multi-State Scheduled Bank)

DIVISIONAL OFFICE, KOLHAPUR :

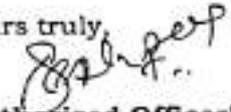
O-2, Mahaveer Chambers, C. S. No. 681 / B, E - Ward, Lane No. 3, Shahupuri,
Kolhapur - 416 001. Tel.: 0231-2667938, 2659527 Fax : 0231-2667724
Website : www.svcbank.com

We may state here that under Section 13 (4) of the above Act, the Bank being a secured creditor, can take over the charged property without intervention of any Court or Tribunal.

We, therefore, request you to provide a police force of *two Police Personnel, one of them preferably rank of a Inspector/Sr. Inspector for protection of officials of the Bank*, at the time of takeover action. Necessary fees for the same will be paid as per your instructions immediately.

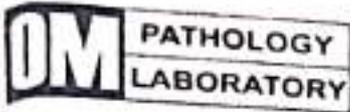
Thanking you,

Yours truly

for 
(Authorized Officer)

SHIVANAND D. HEMMADY
SR. MANAGER, LEGAL & RECOVERY

Shivanand



Dr. Sachin Patil
M D (Path)

Rameshwar Apartment, 177-B, South Shivajinagar, Near Ram Mandir, Sangli 416416 ☎ (0233) 2375844

Coll. Date : 20/09/2013
Lab No : 48
Name : Dr. Sujata Sadanand Kulkarni
Ref By : Self
Age : 39 Yrs
Sex : Female
Repo. Date : 21/09/2013

FINE NEEDLE ASPIRATION CYTOLOGY

REF. NO. F 323 / 13

CLINICAL HISTORY : Rt breast lump, lower outer quadrant

SITE : Rt breast lump

ASPIRATE : Reddish white - 7 smears prepared

MICROSCOPY: Two out of seven smears show scattered and irregular clusters of large round to oval cells with hyperchromatic pleomorphic nuclei and eosinophilic cytoplasm in a background of numerous leucocytes and viable and degenerated red blood cells.

IMPRESSION : FNAC, RT BREAST LUMP - POSITIVE FOR MALIGNANT CELLS, SUGGESTIVE OF DUCT CARCINOMA

Sachin Patil
DR. SACHIN PATIL

✓

UC, VIVU IH



Date: 24/10/2013

To

Dr.Avashekar,
Medical Oncologist,
Sholapur.

Dear Dr.Avashekar,

I am writing this letter with reference to our patient Dr.(Mrs.) Sujata Kulkarni (Hospital UHID no. KH1000282015) who has triple -ve carcinoma of breast for which she has been advised to undergo dose-dense chemotherapy with EC for 4 cycles followed by Taxol for 4 cycles at 14 day intervals. I would be grateful to you if the following schedule can be administered at Sholapur under your supervision.

The following doses may be used and the course repeated every 14 days for 4 such cycles.

Inj.Graniset 3mg + Inj.Dexamethasone 8mg in 500ml
N.S IV infusion before and at end of chemotherapy

Inj.Epirubicin (Farmorubicin) 148 mg IV short
infusion

Inj.Cyclophosphamide (Endoxan) 1080 mg IV infusion
IV fluids: 1 liter

She should receive G-CSF 300mcgm subcutaneously
for 4 days from Day 3 onwards(Days 3, 4,5 and 6)

Along with other supportive measures like oral
antiemetics, nutritional supplements etc should be
given.

Please check CBC, Sr.Creatinine, LFT prior to each cycle.

After completing 4 cycles of above regimen she should receive 4 cycles of Taxol at 2weekly intervals. Please do ECG and 2D-Echo after 4 cycles to monitor cardiac function.The following schedule may be given.

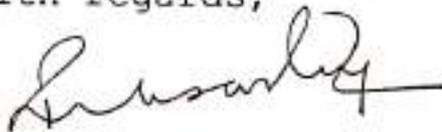
Inj.Paclitaxel (Taxol) 324 mg IV infusion over 3 hours

Inj.Graniset 3mg + Inj.Dexamethasone 16mg + inj. Ranitidine 50mg + inj. Phenergan 10mg in 500ml N.S may be given before chemotherapy as premedication. Please give Inj.G-CSF 300mcgm(30 miu) subcutaneously on Days 3,4,5 and 6.

Please monitor CBC, LFT, Sr.Creatinine etc as appropriate. Course should be repeated every 2 weeks for 4 such courses.

I and Dr.Mandar Nadkarni would be happy to review her at the end of 8 cycles. If there is any query please do not hesitate to contact the undersigned.

Thanking you,
With regards,



Dr. P.S.R.K. Sastry MD, ECHO
Consultant, Medical Oncology

PS: please note doses are indicative only and use individual physician discretion as appropriate.

Dr P.S.R.K. Sastry M.D., E.C.M.O.

MMC. Regd No. 71144

Consultant, Medical Oncology

Kokilaben Dhirubhai Ambani Hospital

UNIQUE HOSPITAL

392/94/422, South Kasba, Main Road, SOLAPUR.

HOSPITAL EPABX - 2323211 (4 Lines)
OPD MEDICAL - 2626151
OPD HOSPITAL BUILDING - 2722559
Hos. Reg. No. 03/1996

DISCHARGE SUMMARY

Regd. No. I.P.D. UH) 4749/13.14

O.P.D.

Name Mrs Dr Sujata Sadanand Kulkarni

Age 39yrs

Sex - M / F

Date of Admission 26 NOV - 2013

Date of Operation

Date of Discharge 27 - NOV - 2013

10am

DIAGNOSIS

(Rt) Ca Breast

IIIrd Chemotherapy

Doctor Incharge

Dr. Yatin Joag Sr

Investigation:

25-11-13 Sr Bilirubin:-

Total: 0.8mg%

Direct: 0.5mg%

Indirect: 0.3mg%

SGPT - 18 IU/L

- ALP phosph: 72 IU/L

- BSLR - 106 mg%

Sr creat: 0.9 mg%

24-11-11 CBC

WBC - 6.7×10^3

Hb - 12.5 mg%

Plt - 177×10^3

PHYSICIAN

Dr. Yatin Joag M.D. (Med)

Dr. Subas Karikamkar
M.D. (Med) D.C.

Dr. G. G. Joag M.D. MD

GYNACOLOGIST

Dr. Ajit Gandhi
M.D. (Obs & Gyn) D.C. (Gyna) (Germany)

NEONATOLOGIST

Dr. Atul Kulkarni M.D.
Dr. Keyur M. Shirsi M.D. (M.D.)

ORTHOPAEDIC SURGEON

Dr. Adarsh Mehta M.D.

SURGEON

Dr. A.S. Wakade M.D.

ENT

Dr. Prasad Kelkar M.D. D.M.

OPHTHALMOLOGIST

Dr. Niranjan Shah M.D.

ANESTHESIOLOGIST

Dr. Sudeep Sarda M.D.

Dr. Ashit Mehta M.D.

Dr. Mahesh Honrao D.A.

RADIOLOGIST

Dr. Mrs. Jyoti Tapadia
D.M.D. D.M.R.

Dr. Ajay Bhagwat M.D. D.M.R.

PATHOLOGIST

Dr. Anish Dekhane M.D.

CONSULTANT UROLOGIST & ANEROLOGIST

Dr. Vitthal Krishna
M.D. D.M. (Urology)

F18-FDG WHOLE BODY PET CT SCAN

PATIENT ID : 526

NAME : KULKARNI SUJATA

REF. BY : Dr. self

REPORT DATE : 10/03/2014

AGE : 39 YEARS SEX : Female

Purpose:

Presented with right breast lump in LOQ Sep 13. USG breast 10.09.13: oval lesion in rt breast 25x15mm. FNAC 25.09.13: s/o IDC with medullary features. CT chest 25.09.13: solid mass in rt breast 3.5x1.2cm, rest NAD, BCT with axillary clearance done on 27.09.13. HPE=IDC, no DCIS, no LVE, no LN mets. ER/PR/ Cerb B2=negative. Completed 8 # chemo. Last dose given on 04.02.14. Presently asymptomatic. This scan is to assess response to Rx.

Method:

Whole body CT scan was performed following oral contrast administration. 9.0 mCi-F18-FDG-(fluorodeoxyglucose) was administered IV and whole body images were acquired at 45 minutes using Discovery 610 system. Images were reconstructed in the axial, coronal and sagittal planes. Blood sugar- 100 mg/dl. Weight- 76 Kg.

Findings:

Post operative changes are seen in right breast, right axilla and right lower chest wall with low grade FDG uptake with SUV max 2.54.

Left breast appears normal. No evidence of any FDG avid lesion in left axilla.

Heterogeneous increased tracer uptake is seen in both lobes of thyroid gland with focal cold area in left lobe mid pole region- likely to be due to thyroiditis with focal colloid nodule.

There is no evidence of FDG avid lesion in the neck or mediastinum.

No obvious lung nodules seen.

No FDG avid lesions seen in liver, spleen or adrenals.

No FDG avid retroperitoneal lymphadenopathy.

No FDG avid lesions noted in skeleton.

Diffuse low grade FDG uptake is seen in bone marrow - post chemotherapy marrow stimulation.

The myocardium, liver, kidneys, renal pelvis, ureters and gut show physiologic tracer distribution.

Comments:

Operated case of carcinomal right breast post 8 cycles of chemotherapy: present study shows evidence of post-operative inflammatory changes in right breast and right axilla. No evidence of any hypermetabolic loco-regional residual disease of any FDG avid distant metastasis.

Jai Ganesh

Consultants : *Amit*

- Dr. A Abhyankar
- Dr. R Bhandari
- Dr. Pallavi Solau

Technologists :

- S Ghosh
- S. Balani
- P Deshmukh
- Jai Ganesh
- R Mahajan

Dr. Shrikant Solau

M. D., DRM
Consultant in charge

MAIN CLINIC -
K-2/1, Erandawana Co-op. Society,
Opp. Dinanath Mangeshkar hospital,
Near Mehendale Garage, Pune - 411 004. (India)
Phones : (020) 25441125 / 25443596 / 25442557 / 25441128
www.spectlab.com Email : solav@vsnl.com

Cor Unit No : 250600146561
 BU : 9121 (CHALSKARANJIRUBALLI)
 DTG CODE 4027161 NM PLASTIC
 Name : SRI SANKAR AGGAR KULKARNI
 Address : P.No 22 GALLI NO 10
 Village : MADAV
 PIN 416130 Old C No
 Supply Date 09/05/2006

BILL MTH	FEB-12	MAR-12	APR-12	MAY-12	JUN-12	JUL-12
MR-ROUTE-SEQUENCE	28-0315-0100	28-0315-0100	28-0315-0100	28-0315-0100	28-0315-0100	28-0315-0100
REV-TAX1FF-DUTY	31-08-10	31-08-10	31-08-10	31-08-10	31-08-10	31-08-10
REV-TAX2FF-DUTY	1918	1918	1918	1918	1918	1918
REV-TAX3FF-DUTY	1918	1918	1918	1918	1918	1918
REV-TAX4FF-DUTY	01	01	01	01	01	01
REV-TAX5FF-DUTY	0	0	0	0	0	0
REV-TAX6FF-DUTY	0	0	0	0	0	0
REV-TAX7FF-DUTY	0	0	0	0	0	0
REV-TAX8FF-DUTY	0	0	0	0	0	0
REV-TAX9FF-DUTY	0	0	0	0	0	0
REV-TAX10FF-DUTY	0	0	0	0	0	0
REV-TAX11FF-DUTY	0	0	0	0	0	0
REV-TAX12FF-DUTY	0	0	0	0	0	0
REV-TAX13FF-DUTY	0	0	0	0	0	0
REV-TAX14FF-DUTY	0	0	0	0	0	0
REV-TAX15FF-DUTY	0	0	0	0	0	0
REV-TAX16FF-DUTY	0	0	0	0	0	0
REV-TAX17FF-DUTY	0	0	0	0	0	0
REV-TAX18FF-DUTY	0	0	0	0	0	0
REV-TAX19FF-DUTY	0	0	0	0	0	0
REV-TAX20FF-DUTY	0	0	0	0	0	0
REV-TAX21FF-DUTY	0	0	0	0	0	0
REV-TAX22FF-DUTY	0	0	0	0	0	0
REV-TAX23FF-DUTY	0	0	0	0	0	0
REV-TAX24FF-DUTY	0	0	0	0	0	0
REV-TAX25FF-DUTY	0	0	0	0	0	0
REV-TAX26FF-DUTY	0	0	0	0	0	0
REV-TAX27FF-DUTY	0	0	0	0	0	0
REV-TAX28FF-DUTY	0	0	0	0	0	0
REV-TAX29FF-DUTY	0	0	0	0	0	0
REV-TAX30FF-DUTY	0	0	0	0	0	0
REV-TAX31FF-DUTY	0	0	0	0	0	0
REV-TAX32FF-DUTY	0	0	0	0	0	0
REV-TAX33FF-DUTY	0	0	0	0	0	0
REV-TAX34FF-DUTY	0	0	0	0	0	0
REV-TAX35FF-DUTY	0	0	0	0	0	0
REV-TAX36FF-DUTY	0	0	0	0	0	0
REV-TAX37FF-DUTY	0	0	0	0	0	0
REV-TAX38FF-DUTY	0	0	0	0	0	0
REV-TAX39FF-DUTY	0	0	0	0	0	0
REV-TAX40FF-DUTY	0	0	0	0	0	0
REV-TAX41FF-DUTY	0	0	0	0	0	0
REV-TAX42FF-DUTY	0	0	0	0	0	0
REV-TAX43FF-DUTY	0	0	0	0	0	0
REV-TAX44FF-DUTY	0	0	0	0	0	0
REV-TAX45FF-DUTY	0	0	0	0	0	0
REV-TAX46FF-DUTY	0	0	0	0	0	0
REV-TAX47FF-DUTY	0	0	0	0	0	0
REV-TAX48FF-DUTY	0	0	0	0	0	0
REV-TAX49FF-DUTY	0	0	0	0	0	0
REV-TAX50FF-DUTY	0	0	0	0	0	0
REV-TAX51FF-DUTY	0	0	0	0	0	0
REV-TAX52FF-DUTY	0	0	0	0	0	0
REV-TAX53FF-DUTY	0	0	0	0	0	0
REV-TAX54FF-DUTY	0	0	0	0	0	0
REV-TAX55FF-DUTY	0	0	0	0	0	0
REV-TAX56FF-DUTY	0	0	0	0	0	0
REV-TAX57FF-DUTY	0	0	0	0	0	0
REV-TAX58FF-DUTY	0	0	0	0	0	0
REV-TAX59FF-DUTY	0	0	0	0	0	0
REV-TAX60FF-DUTY	0	0	0	0	0	0
REV-TAX61FF-DUTY	0	0	0	0	0	0
REV-TAX62FF-DUTY	0	0	0	0	0	0
REV-TAX63FF-DUTY	0	0	0	0	0	0
REV-TAX64FF-DUTY	0	0	0	0	0	0
REV-TAX65FF-DUTY	0	0	0	0	0	0
REV-TAX66FF-DUTY	0	0	0	0	0	0
REV-TAX67FF-DUTY	0	0	0	0	0	0
REV-TAX68FF-DUTY	0	0	0	0	0	0
REV-TAX69FF-DUTY	0	0	0	0	0	0
REV-TAX70FF-DUTY	0	0	0	0	0	0
REV-TAX71FF-DUTY	0	0	0	0	0	0
REV-TAX72FF-DUTY	0	0	0	0	0	0
REV-TAX73FF-DUTY	0	0	0	0	0	0
REV-TAX74FF-DUTY	0	0	0	0	0	0
REV-TAX75FF-DUTY	0	0	0	0	0	0
REV-TAX76FF-DUTY	0	0	0	0	0	0
REV-TAX77FF-DUTY	0	0	0	0	0	0
REV-TAX78FF-DUTY	0	0	0	0	0	0
REV-TAX79FF-DUTY	0	0	0	0	0	0
REV-TAX80FF-DUTY	0	0	0	0	0	0
REV-TAX81FF-DUTY	0	0	0	0	0	0
REV-TAX82FF-DUTY	0	0	0	0	0	0
REV-TAX83FF-DUTY	0	0	0	0	0	0
REV-TAX84FF-DUTY	0	0	0	0	0	0
REV-TAX85FF-DUTY	0	0	0	0	0	0
REV-TAX86FF-DUTY	0	0	0	0	0	0
REV-TAX87FF-DUTY	0	0	0	0	0	0
REV-TAX88FF-DUTY	0	0	0	0	0	0
REV-TAX89FF-DUTY	0	0	0	0	0	0
REV-TAX90FF-DUTY	0	0	0	0	0	0
REV-TAX91FF-DUTY	0	0	0	0	0	0
REV-TAX92FF-DUTY	0	0	0	0	0	0
REV-TAX93FF-DUTY	0	0	0	0	0	0
REV-TAX94FF-DUTY	0	0	0	0	0	0
REV-TAX95FF-DUTY	0	0	0	0	0	0
REV-TAX96FF-DUTY	0	0	0	0	0	0
REV-TAX97FF-DUTY	0	0	0	0	0	0
REV-TAX98FF-DUTY	0	0	0	0	0	0
REV-TAX99FF-DUTY	0	0	0	0	0	0
REV-TAX100FF-DUTY	0	0	0	0	0	0
REV-TAX101FF-DUTY	0	0	0	0	0	0
REV-TAX102FF-DUTY	0	0	0	0	0	0
REV-TAX103FF-DUTY	0	0	0	0	0	0
REV-TAX104FF-DUTY	0	0	0	0	0	0
REV-TAX105FF-DUTY	0	0	0	0	0	0
REV-TAX106FF-DUTY	0	0	0	0	0	0
REV-TAX107FF-DUTY	0	0	0	0	0	0
REV-TAX108FF-DUTY	0	0	0	0	0	0
REV-TAX109FF-DUTY	0	0	0	0	0	0
REV-TAX110FF-DUTY	0	0	0	0	0	0
REV-TAX111FF-DUTY	0	0	0	0	0	0
REV-TAX112FF-DUTY	0	0	0	0	0	0
REV-TAX113FF-DUTY	0	0	0	0	0	0
REV-TAX114FF-DUTY	0	0	0	0	0	0
REV-TAX115FF-DUTY	0	0	0	0	0	0
REV-TAX116FF-DUTY	0	0	0	0	0	0
REV-TAX117FF-DUTY	0	0	0	0	0	0
REV-TAX118FF-DUTY	0	0	0	0	0	0
REV-TAX119FF-DUTY	0	0	0	0	0	0
REV-TAX120FF-DUTY	0	0	0	0	0	0
REV-TAX121FF-DUTY	0	0	0	0	0	0
REV-TAX122FF-DUTY	0	0	0	0	0	0
REV-TAX123FF-DUTY	0	0	0	0	0	0
REV-TAX124FF-DUTY	0	0	0	0	0	0
REV-TAX125FF-DUTY	0	0	0	0	0	0
REV-TAX126FF-DUTY	0	0	0	0	0	0
REV-TAX127FF-DUTY	0	0	0	0	0	0
REV-TAX128FF-DUTY	0	0	0	0	0	0
REV-TAX129FF-DUTY	0	0	0	0	0	0
REV-TAX130FF-DUTY	0	0	0	0	0	0
REV-TAX131FF-DUTY	0	0	0	0	0	0
REV-TAX132FF-DUTY	0	0	0	0	0	0
REV-TAX133FF-DUTY	0	0	0	0	0	0
REV-TAX134FF-DUTY	0	0	0	0	0	0
REV-TAX135FF-DUTY	0	0	0	0	0	0
REV-TAX136FF-DUTY	0	0	0	0	0	0
REV-TAX137FF-DUTY	0	0	0	0	0	0
REV-TAX138FF-DUTY	0	0	0	0	0	0
REV-TAX139FF-DUTY	0	0	0	0	0	0
REV-TAX140FF-DUTY	0	0	0	0	0	0
REV-TAX141FF-DUTY	0	0	0	0	0	0
REV-TAX142FF-DUTY	0	0	0	0	0	0
REV-TAX143FF-DUTY	0	0	0	0	0	0
REV-TAX144FF-DUTY	0	0	0	0	0	0
REV-TAX145FF-DUTY	0	0	0	0	0	0
REV-TAX146FF-DUTY	0	0	0	0	0	0
REV-TAX147FF-DUTY	0	0	0	0	0	0
REV-TAX148FF-DUTY	0	0	0	0	0	0
REV-TAX149FF-DUTY	0	0	0	0	0	0
REV-TAX150FF-DUTY	0	0	0	0	0	0
REV-TAX151FF-DUTY	0	0	0	0	0	0
REV-TAX152FF-DUTY	0	0	0	0	0	0
REV-TAX153FF-DUTY	0	0	0	0	0	0
REV-TAX154FF-DUTY	0	0	0	0	0	0
REV-TAX155FF-DUTY	0	0	0	0	0	0
REV-TAX156FF-DUTY	0	0	0	0	0	0
REV-TAX157FF-DUTY	0	0	0	0	0	0
REV-TAX158FF-DUTY	0	0	0	0	0	0
REV-TAX159FF-DUTY	0	0	0	0	0	0
REV-TAX160FF-DUTY	0	0	0	0	0	0
REV-TAX161FF-DUTY	0	0	0	0	0	0
REV-TAX162FF-DUTY	0	0	0	0	0	0
REV-TAX163FF-DUTY	0	0	0	0	0	0
REV-TAX164FF-DUTY	0	0	0	0	0	0
REV-TAX165FF-DUTY	0	0	0	0	0	0
REV-TAX166FF-DUTY	0	0	0	0	0	0
REV-TAX167FF-DUTY	0	0	0	0	0	0
REV-TAX168FF-DUTY	0	0	0	0	0	0
REV-TAX169FF-DUTY	0	0	0	0	0	0
REV-TAX170FF-DUTY	0	0	0	0	0	0
REV-TAX171FF-DUTY	0	0	0	0	0	0
REV-TAX172FF-DUTY	0	0	0	0	0	0
REV-TAX173FF-DUTY	0	0	0	0	0	0
REV-TAX174FF-DUTY	0	0	0	0	0	0
REV-TAX175FF-DUTY	0	0	0	0	0	0
REV-TAX176FF-DUTY	0	0	0	0	0	0
REV-TAX177FF-DUTY	0	0	0	0	0	0
REV-TAX178FF-DUTY	0	0	0	0	0	0
REV-TAX179FF-DUTY	0	0	0	0	0	0
REV-TAX180FF-DUTY	0	0	0	0	0	0
REV-TAX181FF-DUTY	0	0	0	0	0	0
REV-TAX182FF-DUTY	0	0	0	0	0	0
REV-TAX183FF-DUTY	0	0	0	0		



CPL Generated By : 02402203

CPL Generated Date : 04-Jul-2025

MAHARASHTRA STATE ELECTRICITY DISTRIBUTION COMPANY LIMITED

Consumer Personal Ledger (CPL)

Consumer No :	250600146561	Name :	SHRI SADANAND ASHOK KULKARNI	Supply Date :	09-May-2008
BU :	9121 - ICHALKARANJI(RURAL)			Disconn Date :	
DTC Code :	4027161	Address :	P.NO 22 GALLI NO 10 YADRAV		

Bill Month	MAR-13	FEB-13	JAN-13
BU	9121	9121	9121
PC	0	0	0
MR-Route-Seq	28-0315-0100	28-0315-0100	28-0315-0100
Tariff - Duty	36-10	36-10	36-10
Meter Make Code	053	053	053
Meter Serial Number	06741836	06741836	06741836
Meter Status	2		
Meter Type			
Consumer Status	Live	Live	Live
Conn Load (KWHP)	30	30	30
Contract Demand KVA	25	25	25
Reading Date	03-Mar-2013	03-Feb-2013	03-Jan-2013
Billing PF	0.9	0.9	0.9
Actual Bill Demand	10	10	10
Recorded Demand	0	0	0
Current Reading	1,918	1,918	1,918
Previous Reading	1,918	1,918	1,918
MF (KWH)	1	1	1
Adjustment Units1	0	0	0
Adjustment Units2	0	0	0
Consumption	0	0	0
Bill For Number of Months	0.93	1.03	1.03
Demand Charges	1,300	1,300	1,300
Energy Charges	35.05	0	0
Wheeling Charges			
FCA Amount	2.8	0	0



CPL Generated By : 02402203

CPL Generated Date : 04-Jul-2025

MAHARASHTRA STATE ELECTRICITY DISTRIBUTION COMPANY LIMITED

Consumer Personal Ledger (CPL)

Consumer No :	250600146561	Name :	SHRI SADANAND ASHOK KULKARNI	Supply Date :	09-May-2008
BU :	9121 - ICHALKARANJI(RURAL)			Disconn Date :	
DTC Code :	4027161	Address :	P.NO 22 GALLI NO 10 YADRAV		

Electricity Duty	120.41	0	0
TOS(TOSE Solar Incl.)	0.4	0	0
PF Penalty/Incentive	0	0	0
LF Penalty/Incentive	0	0	0
Demand Penalty	0	0	0
Other Charges	0	0	0
Locked Cr. Amount	0	0	0
Rebate Offered	0	0	0
Adj Amt-80-Incremental Consumption Rebate	0	0	0
Subsidy Offered	0	0	0
Dr. Adjustment Amount	0	0	0
Current Interest	0	18.79	29.11
Bill Amount	1,458.66	1,300	1,300
Region Subsidy			
Textile Subsidy			
Arrears Amount	-2.56	-11.35	4,493.45
Interest Amount	0	18.79	48.2
Assessed DPC	29.17	26	26
Prompt Payment Discount	13.38	13	13
Cr. Adjustment Amount	0	-13	0
Last Paid Date	14-Mar-2013	13-Feb-2013	17-Aug-2012
Last Paid Amount	1,310	5,840	0
SD Held	31,500	31,500	31,500
SD Demanded	0	0	0
SD Arrears	0	0	0



CPL Generated By : 02402203

CPL Generated Date : 04-Jul-2025

MAHARASHTRA STATE ELECTRICITY DISTRIBUTION COMPANY LIMITED

Consumer Personal Ledger (CPL)

Consumer No :	250600146561	Name :	SHRI SADANAND ASHOK KULKARNI	Supply Date :	09-May-2008
BU :	9121 - ICHALKARANJI(RURAL)			Disconn Date :	
DTC Code :	4027161	Address :	P.NO 22 GALLI NO 10 YADRAV		

Solar Rooftop Flag			
Capacity Solar Rooftop			
Offset Export Solar Units			
Previous Bank Solar Units			
Bank Solar Units			
Solar Generation Units			
Region Solar Subsidy Start			
Net Billing IC Units			
Rooftop Net bill Credit Amount			
Grid Solar Units			
Banked Units			
Offset Units			
Export Current Reading			
Export Previous Reading			
Export Units			
Import Current Reading			
Import Previous Reading			
Import Units			
Generation Current Reading			
Generation Previous Reading			



CPL Generated By : 02402203

CPL Generated Date : 04-Jul-2025

MAHARASHTRA STATE ELECTRICITY DISTRIBUTION COMPANY LIMITED

Consumer Personal Ledger (CPL)

Consumer No :	250600146561	Name :	SHRI SADANAND ASHOK KULKARNI	Supply Date :	09-May-2008
BU :	9121 - ICHALKARANJI(RURAL)			Disconn Date :	
DTC Code :	4027161	Address :	P.NO 22 GALLI NO 10 YADRAV		

Generation Units			
Change of Name from			

Consumer Number	Old Name History (If any)	Old Name Upto Bill Month



CPL Generated By : 02402203

CPL Generated Date : 04-Jul-2025

MAHARASHTRA STATE ELECTRICITY DISTRIBUTION COMPANY LIMITED

Consumer Personal Ledger (CPL)

Consumer No :	250600146561	Name :	SHRI SADANAND ASHOK KULKARNI	Supply Date :	09-May-2008
BU :	9121 - ICHALKARANJI(RURAL)			Disconn Date :	
DTC Code :	4027161	Address :	P.NO 22 GALLI NO 10 YADRAV		

Bill Month	MAR-14	FEB-14	JAN-14	DEC-13	NOV-13	OCT-13	SEP-13	AUG-13	JUL-13	JUN-13	MAY-13	APR-13
BU	9121	9121	9121	9121	9121	9121	9121	9121	9121	9121	9121	9121
PC	0	0	0	0	0	0	0	0	0	0	0	0
MR-Route-Seq	28-0315-0100	28-0315-0100	28-0315-0100	28-0315-0100	28-0315-0100	28-0315-0100	28-0315-0100	28-0315-0100	28-0315-0100	28-0315-0100	28-0315-0100	28-0315-0100
Tariff - Duty	36-10	36-10	36-10	36-10	36-10	36-10	36-10	36-10	36-10	36-10	36-10	36-10
Meter Make Code	053	053	053	053	053	053	053	053	053	053	053	053
Meter Serial Number	06741836	06741836	06741836	06741836	06741836	06741836	06741836	06741836	06741836	06741836	06741836	06741836
Meter Status												2
Meter Type												
Consumer Status	Live											
Conn Load (KW/HP)	30	30	30	30	30	30	30	30	30	30	30	30
Contract Demand KVA	25	25	25	25	25	25	25	25	25	25	25	25
Reading Date	07-Mar-2014	07-Feb-2014	07-Jan-2014	07-Dec-2013	07-Nov-2013	07-Oct-2013	07-Sep-2013	07-Aug-2013	07-Jul-2013	07-Jun-2013	07-May-2013	03-Apr-2013
Billing PF	0.9	0.9	0.9	0.9	0.9	0.9	0.9	0.9	0.9	0.9	0.79	0.9
Actual Bill Demand	10	10	10	10	10	10	10	10	10	10	10	10
Recorded Demand	0	0	0	0	0	0	0	0	0	0	6	0
Current Reading	2,876	2,876	2,876	2,876	2,876	2,876	2,876	2,876	2,876	2,876	2,876	1,918
Previous Reading	2,876	2,876	2,876	2,876	2,876	2,876	2,876	2,876	2,876	2,876	1,918	1,918
MF (KWH)	1	1	1	1	1	1	1	1	1	1	1	1
Adjustment Units1	0	0	0	0	0	0	0	0	0	0	0	0
Adjustment Units2	0	0	0	0	0	0	0	0	0	0	0	0
Consumption	0	0	0	0	0	0	0	0	0	0	0	0
Bill For Number of Months	0.93	1.03	1.03	1	1.03	1	1.03	1.03	1	1.03	1	1.03
Demand Charges	1,300	1,300	1,300	1,300	1,300	1,300	1,300	1,300	1,300	1,300	1,300	1,300
Energy Charges	0	0	0	0	0	0	0	0	0	0	0	42.06
Wheeling Charges												
FCA Amount	0	0	0	0	0	0	0	0	0	0	0	1.56



CPL Generated By : 02402203

CPL Generated Date : 04-Jul-2025

MAHARASHTRA STATE ELECTRICITY DISTRIBUTION COMPANY LIMITED

Consumer Personal Ledger (CPL)

Consumer No :	250600146561		Name :	SHRI SADANAND ASHOK KULKARNI				Supply Date :	09-May-2008				
BU :	9121 - ICHALKARANJI(RURAL)							Disconn Date :					
DTC Code :	4027161		Address :	P.NO 22 GALLI NO 10 YADRAV									
Electricity Duty	0	0	0	0	0	0	0	0	0	0	0	0	120.93
TOS(TOSE Solar Incl.)	0	0	0	0	0	0	0	0	0	0	0	0	0.48
PF Penalty/Incentive	0	0	0	0	0	0	0	0	0	0	0	0	0
LF Penalty/Incentive	0	0	0	0	0	0	0	0	0	0	0	0	0
Demand Penalty	0	0	0	0	0	0	0	0	0	0	0	0	0
Other Charges	0	0	0	0	0	0	0	0	0	0	0	0	0
Locked Cr. Amount	0	0	0	0	0	0	0	0	0	0	0	0	0
Rebate Offered	0	0	0	0	0	0	0	0	0	0	0	0	0
Adj Amt-80-Incremental Consumption Rebate	0	0	0	0	0	0	0	0	0	0	0	0	0
Subsidy Offered	0	0	0	0	0	0	0	0	0	0	0	0	0
Dr. Adjustment Amount	0	0	0	0	0	0	0	0	0	0	0	0	0
Current Interest	3.03	0	4.75	0	4.75	0	7.31	0	4.7	0	0	0	0
Bill Amount	1,300	1,300	1,300	1,300	1,300	1,300	1,300	1,300	1,300	1,300	1,300	1,300	1,465.03
Region Subsidy													
Textile Subsidy													
Arrears Amount	-2.03	1,323.22	-2.78	1,322.47	-3.53	1,322.16	-3.84	1,315.46	-10.54				-14.73
Interest Amount	3.03	4.75	4.75	4.75	4.75	7.31	7.31	4.7	4.7	0	0	0	0
Assessed DPC	26	26	26	26	26	26	26	26	26	26	26	26	29.3
Prompt Payment Discount	13	13	13	13	13	13	13	13	13	13	13	13	13.44
Cr. Adjustment Amount	0	0	0	0	-13	0	0	0	-13			0	0
Last Paid Date	20-Mar-2014	22-Jan-2014	22-Jan-2014	19-Nov-2013	19-Nov-2013	23-Sep-2013	23-Sep-2013	15-Jul-2013	15-Jul-2013	14-Jun-2013	26-Apr-2013	26-Apr-2013	26-Apr-2013
Last Paid Amount	2,630	0	2,630	0	2,620	0	2,650	0	6,000	1,480	0	0	1,500
SD Held	31,500	31,500	31,500	31,500	31,500	31,500	31,500	31,500	31,500	31,500	31,500	31,500	31,500
SD Demanded	0	0	0	0	0	0	0	0	0	0	0	0	0
SD Arrears	0	0	0	0	0	0	0	0	0	0	0	0	0



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MAHARASHTRA STATE ELECTRICITY DISTRIBUTION COMPANY LIMITED

Consumer Personal Ledger (CPL)

Consumer No :	250600146561	Name :	SHRI SADANAND ASHOK KULKARNI	Supply Date :	09-May-2008
BU :	9121 - ICHALKARANJI(RURAL)			Disconn Date :	
DTC Code :	4027161	Address :	P.NO 22 GALLI NO 10 YADRAV		

Generation Units													
Change of Name from													

Consumer Number	Old Name History (If any)	Old Name Upto Bill Month



CPL Generated By : 02402203

CPL Generated Date : 04-Jul-2025

MAHARASHTRA STATE ELECTRICITY DISTRIBUTION COMPANY LIMITED

Consumer Personal Ledger (CPL)

Consumer No :	250600146561	Name :	SHRI SADANAND ASHOK KULKARNI	Supply Date :	09-May-2008
BU :	9121 - ICHALKARANJI(RURAL)			Disconn Date :	
DTC Code :	4027161	Address :	P.NO 22 GALLI NO 10 YADRAV		

Bill Month	MAR-15	FEB-15	JAN-15	DEC-14	NOV-14	OCT-14	SEP-14	AUG-14	JUL-14	JUN-14	MAY-14	APR-14
BU	9121	9121	9121	9121	9121	9121	9121	9121	9121	9121	9121	9121
PC	0	0	0	0	0	0	0	0	0	0	0	0
MR-Route-Seq	28-0315-0100	28-0315-0100	28-0315-0100	28-0315-0100	28-0315-0100	28-0315-0100	28-0315-0100	28-0315-0100	28-0315-0100	28-0315-0100	28-0315-0100	28-0315-0100
Tariff - Duty	36-10	36-10	36-10	36-10	36-10	36-10	36-10	36-10	36-10	36-10	36-10	36-10
Meter Make Code	053	053	053	053	053	053	053	053	053	053	053	053
Meter Serial Number	09171421	09171421	09171421	09171421	06741836	06741836	06741836	06741836	06741836	06741836	06741836	06741836
Meter Status												
Meter Type	TOD											
Consumer Status	Live											
Conn Load (KW/HP)	30	30	30	30	30	30	30	30	30	30	30	30
Contract Demand KVA	25	25	25	25	25	25	25	25	25	25	25	25
Reading Date	20-Mar-2015	20-Feb-2015	20-Jan-2015	26-Dec-2014	20-Nov-2014	20-Oct-2014	20-Sep-2014	20-Aug-2014	20-Jul-2014	20-Jun-2014	20-May-2014	07-Apr-2014
Billing PF	0.9	0.9	0.9	0.9	0.9	0.9	0.9	0.9	0.9	1	0.9	0.9
Actual Bill Demand	10	10	10	10	10	10	10	10	10	10	10	10
Recorded Demand	0	0	0	0	0	0	0	0	0	2	0	0
Current Reading	7	7	7	7	3,238	3,238	3,238	3,238	3,238	3,238	2,876	2,876
Previous Reading	7	7	7	7	3,238	3,238	3,238	3,238	3,238	2,876	2,876	2,876
MF (KWH)	1	1	1	1	1	1	1	1	1	1	1	1
Adjustment Units1	0	0	0	0	0	0	0	0	0	0	0	0
Adjustment Units2	0	0	0	0	0	0	0	0	0	0	0	0
Consumption	0	0	0	0	0	0	0	0	0	0	0	0
Bill For Number of Months	0.93	1.03	0.83	1.2	1.03	1	1.03	1.03	1	1.03	1.43	1.03
Demand Charges	1,300	1,300	1,300	1,300	1,300	1,300	1,300	1,300	1,300	1,300	1,300	1,300
Energy Charges	0	0	0	0	0	0	0	0	0	0	0	0
Wheeling Charges												
FCA Amount	0	0	0	0	0	0	0	0	0	0	0	0



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CPL Generated Date : 04-Jul-2025

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Consumer Personal Ledger (CPL)

Consumer No :	250600146561	Name :	SHRI SADANAND ASHOK KULKARNI	Supply Date :	09-May-2008
BU :	9121 - ICHALKARANJI(RURAL)			Disconn Date :	
DTC Code :	4027161	Address :	P.NO 22 GALLI NO 10 YADRAV		

Electricity Duty	0	0	0	0	0	0	0	0	0	0	0	0	0
TOS(TOSE Solar Incl.)	0	0	0	0	0	0	0	0	0	0	0	0	0
PF Penalty/Incentive	0	0	0	0	0	0	0	0	0	0	0	0	0
LF Penalty/Incentive	0	0	0	0	0	0	0	0	0	0	0	0	0
Demand Penalty	0	0	0	0	0	0	0	0	0	0	0	0	0
Other Charges	0	0	0	0	0	0	0	0	0	0	0	0	0
Locked Cr. Amount	0	0	0	0	0	0	0	0	0	0	0	0	0
Rebate Offered	0	0	0	0	0	0	0	0	0	0	0	0	0
Adj Amt-80-Incremental Consumption Rebate	0	0	0	0	0	0	0	0	0	0	0	0	0
Subsidy Offered	0	0	0	0	0	0	0	0	0	0	0	0	0
Dr. Adjustment Amount	0	0	0	0	0	0	0	0	0	0	0	0	0
Current Interest	0	0	0	0	0	0	0	4.05	0	0.43	9.27	0	0
Bill Amount	1,300	1,300	1,300	1,300	1,300	1,300	1,300	1,300	1,300	1,300	1,300	1,300	1,300
Region Subsidy													
Textile Subsidy													
Arrears Amount	3.75	-2.25	-2.25	-2.25	0.75	-36.25	1,322.7	-3.3	1,103.97	1,138.62	2,649.97	1,323.97	
Interest Amount	0	0	0	0	0	0	4.05	4.05	12.73	12.73	12.3	3.03	
Assessed DPC	26	26	26	26	26	26	26	26	26	78.67	26	26	
Prompt Payment Discount	13	13	13	13	13	13	13	13	13	38.28	13	13	
Cr. Adjustment Amount	0	0	0	-13	-13	-13	0	0	0	-2,833.92	0	0	
Last Paid Date	15-Mar-2015	18-Feb-2015	16-Jan-2015	09-Dec-2014	11-Nov-2014	08-Oct-2014	19-Aug-2014	19-Aug-2014	09-Jul-2014	20-Mar-2014	20-Mar-2014	20-Mar-2014	
Last Paid Amount	1,320	1,300	1,300	1,290	1,250	2,650	0	2,420	3,990	0	0	0	
SD Held	31,500	31,500	31,500	31,500	31,500	31,500	31,500	31,500	31,500	31,500	31,500	31,500	
SD Demanded	0	0	0	0	0	0	0	0	0	0	0	0	
SD Arrears	0	0	0	0	0	0	0	0	0	0	0	0	



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CPL Generated Date : 04-Jul-2025

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BU :	9121 - ICHALKARANJI(RURAL)			Disconn Date :	
DTC Code :	4027161	Address :	P.NO 22 GALLI NO 10 YADRAV		

Generation Units																				
Change of Name from																				

Consumer Number	Old Name History (If any)	Old Name Upto Bill Month

Signature

Bill Month	MAR-16	FEB-16	JAN-16	DEC-15	NOV-15	OCT-15	SEP-15	AUG-15	JUL-15	JUN-15	MAY-15	APR-15
BU	9121	9121	9121	9121	9121	9121	9121	9121	9121	9121	9121	9121
PC	0	0	0	0	0	0	0	0	0	0	0	0
MR-Route-Seq	28-0315-0100	28-0315-0100	28-0315-0100	28-0315-0100	28-0315-0100	28-0315-0100	28-0315-0100	28-0315-0100	28-0315-0100	28-0315-0100	28-0315-0100	28-0315-0100
Tariff - Duty	36-10	36-10	36-10	36-10	36-10	36-10	36-10	36-10	36-10	36-10	36-10	36-10
Meter Make Code	053	053	053	053	053	053	053	053	053	053	053	053
Meter Serial Number	09171421	09171421	09171421	09171421	09171421	09171421	09171421	09171421	09171421	09171421	09171421	09171421
Meter Status												
Meter Type	TOD											
Consumer Status	Live											
Conn Load (KW/HP)	30	30	30	30	30	30	30	30	30	30	30	30
Contract Demand KVA	25	25	25	25	25	25	25	25	25	25	25	25
Reading Date	02-Mar-2016	02-Feb-2016	02-Jan-2016	03-Dec-2015	03-Nov-2015	02-Oct-2015	02-Sep-2015	04-Aug-2015	03-Jul-2015	03-Jun-2015	03-May-2015	02-Apr-2015
Billing PF	1	1	1	1	1	1	1	0.81	0.9	0.77	0.78	0.86
Actual Bill Demand	10	10	10	10	10	10	10	10	10	10	10	10
Recorded Demand	5	2	3	2	1	4	4	14	0	4	4	4
Current Reading	6,030	5,593	5,396	5,130	5,079	5,035	4,927	4,783	3,711	3,711	2,463	1,134
Previous Reading	5,593	5,396	5,130	5,079	5,035	4,927	4,783	3,711	3,711	2,463	1,134	7
MF (KWH)	1	1	1	1	1	1	1	1	1	1	1	1
Adjustment Units1	0	0	0	0	0	0	0	0	0	0	0	0
Adjustment Units2	0	0	0	0	0	0	0	0	0	0	0	0
Consumption	437	197	266	51	44	108	144	1,072	0	1,248	1,329	1,127
Bill For Number of Months	0.97	1.03	1	1	1.07	1	0.97	1.07	1	1.03	1.03	0.43
Demand Charges	1,500	1,500	1,500	1,500	1,500	1,500	1,500	1,500	1,500	1,320	1,300	1,300
Energy Charges	3,050.26	1,375.06	1,856.68	355.98	307.12	753.84	1,005.12	7,482.56	0	8,744.73	9,316.29	7,900.27
Wheeling Charges												
FCA Amount	290.39	117.69	158.91	47	40.55	99.52	91.34	679.97	0	812.2	741.18	1,190.45



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BU :	9121 - ICHALKARANJI(RURAL)			Disconn Date :	
DTC Code :	4027161	Address :	P.NO 22 GALLI NO 10 YADRAV		



CPL Generated By : 02402203

CPL Generated Date : 04-Jul-2025

MAHARASHTRA STATE ELECTRICITY DISTRIBUTION COMPANY LIMITED

Consumer Personal Ledger (CPL)

Consumer No :	250600146561	Name :	SHRI SADANAND ASHOK KULKARNI	Supply Date :	09-May-2008
BU :	9121 - ICHALKARANJI(RURAL)			Disconn Date :	
DTC Code :	4027161	Address :	P.NO 22 GALLI NO 10 YADRAV		

Electricity Duty	450.04	277.94	326.08	177.01	172.25	218.83	245.47	877.36	0	949.7	986.6	920.94
TOS(TOSE Solar Incl.)	34.96	15.76	21.28	4.08	3.52	8.64	11.52	85.76	0	99.84	106.32	90.16
PF Penalty/Incentive	-338.74	-209.21	-245.44	-133.24	-129.65	-164.71	-184.76	943.39	0	1,429.66	1,379.11	495.13
LF Penalty/Incentive	0	0	0	0	0	0	0	0	0	0	0	0
Demand Penalty	0	0	0	0	0	0	0	0	0	0	0	0
Other Charges	0	0	0	0	0	0	0	0	0	0	0	0
Locked Cr. Amount	0	0	0	0	0	0	0	0	0	0	0	0
Rebate Offered	-1.5	-4.1	-9.3	0.4	4.5	-0.3	43	-228.6	0	-665.1	-748.9	-488.1
Adj Amt-80-Incremental Consumption Rebate	0	0	0	0	0	0	0	0	0	0	0	0
Subsidy Offered	0	0	0	0	0	0	0	0	0	0	0	0
Dr. Adjustment Amount	0	0	0	0	0	0	0	0	0	0	0	0
Current Interest	0	0	0	0	0	0	0	0	0	0	0	0
Bill Amount	4,985.41	3,073.14	3,608.21	1,951.23	1,898.29	2,415.82	2,711.69	11,340.44	1,500	12,691.03	13,080.6	11,408.85
Region Subsidy												
Textile Subsidy												
Arrears Amount	-4.9	1.96	-3.64	12.83	4.29	-1.53	3.17	27.07	-3.46	-2,814.49	3.57	3.75
Interest Amount	0	0	0	0	0	0	0	0	0	0	0	0
Assessed DPC	99.71	61.46	72.16	39.02	37.97	48.32	54.23	226.81	30	253.82	261.61	228.18
Prompt Payment Discount	45	27.79	32.61	17.7	17.23	23.53	26.39	94.34	15	102.12	106.09	99.03
Cr. Adjustment Amount	0	-32.61	-17.7	0	0	-26.39	-94.34	0	0	-2,918.66	-99.03	0
Last Paid Date	15-Mar-2016	10-Feb-2016	07-Jan-2016	16-Dec-2015	17-Nov-2015	13-Oct-2015	15-Sep-2015	21-Aug-2015	23-Jul-2015	08-Jun-2015	12-May-2015	20-Apr-2015
Last Paid Amount	3,080	3,570	1,950	1,890	2,410	2,690	11,270	1,470	9,880	12,980	11,310	1,300
SD Held	31,500	31,500	31,500	31,500	31,500	31,500	31,500	31,500	31,500	31,500	31,500	31,500
SD Demanded	0	0	0	0	0	0	0	0	0	0	0	0
SD Arrears	0	0	0	0	0	0	0	0	0	0	0	0



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BU :	9121 - ICHALKARANJI(RURAL)			Disconn Date :	
DTC Code :	4027161	Address :	P.NO 22 GALLI NO 10 YADRAV		

Bill Month	MAR-17	FEB-17	JAN-17	DEC-16	NOV-16	OCT-16	SEP-16	AUG-16	JUL-16	JUN-16	MAY-16	APR-16
BU	9121	9121	9121	9121	9121	9121	9121	9121	9121	9121	9121	9121
PC	0	0	0	0	0	0	0	0	0	0	0	0
MR-Route-Seq	28-0315-0100	28-0315-0100	28-0315-0100	28-0315-0100	28-0315-0100	28-0315-0100	28-0315-0100	28-0315-0100	28-0315-0100	28-0315-0100	28-0315-0100	28-0315-0100
Tariff - Duty	36-10	36-10	36-10	36-10	36-10	36-10	36-10	36-10	36-10	36-10	36-10	36-10
Meter Make Code	053	053	053	053	053	053	053	053	053	053	053	053
Meter Serial Number	16064855	16064855	16064855	09171421	09171421	09171421	09171421	09171421	09171421	09171421	09171421	09171421
Meter Status												
Meter Type	TOD											
Consumer Status	Live											
Conn Load (KW/HP)	30	30	30	30	30	30	30	30	30	30	30	30
Contract Demand KVA	25	25	25	25	25	25	25	25	25	25	25	25
Reading Date	03-Mar-2017	04-Feb-2017	20-Jan-2017	03-Dec-2016	03-Nov-2016	03-Oct-2016	03-Sep-2016	02-Aug-2016	02-Jul-2016	07-Jun-2016	03-May-2016	02-Apr-2016
Billing PF	1	1	1	0.9	0.9	0.9	1	1	1	1	1	1
Actual Bill Demand	23	24	26	10	10	10	25	25	25	10	10	10
Recorded Demand	36	38	41	0	0	0	38	39	39	4	5	4
Current Reading	9,381.2	7,611.7	6,207	19,545	19,545	19,545	19,545	13,810	7,392	7,120	6,592	6,230
Previous Reading	7,611.7	6,207	30	19,545	19,545	19,545	13,810	7,392	7,120	6,592	6,230	6,030
MF (KWH)	1	1	1	1	1	1	1	1	1	1	1	1
Adjustment Units1	0	0	0	0	0	0	0	0	0	0	0	0
Adjustment Units2	1	0	783	0	0	0	0	0	0	0	0	0
Consumption	1,769.5	1,404.7	6,177	0	0	0	5,735	6,418	272	528	362	200
Bill For Number of Months	0.9	0.5	1.6	1	1.03	1	1.07	1.03	0.83	1.17	1.03	1.03
Demand Charges	3,680	3,840	4,160	1,600	1,510	1,500	3,750	3,750	3,750	1,500	1,500	1,500
Energy Charges	11,505	9,132.5	45,240	0	0	0	40,030.3	44,797.64	1,898.56	3,685.44	2,526.76	1,396
Wheeling Charges	2,088.6	1,657.9	8,212.8	0	0	0	0	0	0	0	0	0
FCA Amount	0	0	0	0	0	0	780.53	3,446.47	121.67	380.16	366.16	138.28



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DTC Code :	4027161	Address :	P.NO 22 GALLI NO 10 YADRAV		

Electricity Duty	1,878.4	1,645.9	5,711.18	0	0	0	4,492.94	5,273.3	834.18	516.15	407.1	282.38
TOS(TOSE Solar Incl.)	141.6	112.4	556.8	0	0	0	458.8	513.44	21.76	42.24	28.96	16
PF Penalty/Incentive	-1,229.05	-1,020.45	-4,029.94	0	0	0	-3,177.04	-3,748.65	-407.38	-388.5	-306.42	-212.55
LF Penalty/Incentive	0	0	0	0	0	0	0	0	0	0	0	0
Demand Penalty	2,640	3,120	3,840	0	0	0	2,925	3,150	3,150	0	0	0
Other Charges	0	0	0	0	0	0	0	0	0	0	0	0
Locked Cr. Amount	0	0	0	0	0	0	0	0	0	0	0	0
Rebate Offered	284.3	-52.6	-42.3	0	0	0	825.4	1,558	49.5	-15.6	-15.5	2.1
Adj Amt-80-Incremental Consumption Rebate	0	0	0	0	0	0	0	0	0	0	0	0
Subsidy Offered	0	0	0	0	0	0	0	0	0	0	0	0
Dr. Adjustment Amount	0	0	0	0	0	0	0	0	0	0	0	0
Current Interest	0	0	195.12	963.16	473.79	494.16	0	10.93	1.69	0	0	0
Bill Amount	20,988.85	18,435.65	63,648.54	1,600	1,510	1,500	50,085.93	58,740.2	9,418.29	5,719.89	4,507.06	3,122.21
Region Subsidy	-91.25	1,388.75	-1,740	0	0	1,433.75	1,604.5	11	0			
Textile Subsidy												
Arrears Amount	-830.63	60,721.81	617.66	70,997.66	109,468.78	107,938.78	58,284.88	6.09	-1.35	-2,531.24	4.19	0.22
Interest Amount	0	2,138.85	2,138.85	1,943.73	980.57	506.78	12.62	12.62	1.69	0	0	0
Assessed DPC	262.36	230.45	795.61	20	18.88	30	1,001.72	1,174.8	188.37	114.4	90.14	62.44
Prompt Payment Discount	189.69	166.77	573.81	16	15.1	15	451.34	529.53	85.62	51.62	40.71	28.24
Cr. Adjustment Amount	-351.25	-1,740	0	0	0	-1,433.75	-1,604.5	-11	0	-2,532.49	-28.24	0
Last Paid Date	25-Mar-2017	22-Feb-2017	16-Jan-2017	13-Dec-2016	18-Aug-2016	18-Aug-2016	18-Aug-2016	18-Aug-2016	16-Jul-2016	14-Jun-2016	13-May-2016	29-Apr-2016
Last Paid Amount	82,000	2,600	72,000	40,000	0	0	0	9,400	3,190	4,510	3,090	5,080
SD Held	31,500	31,500	31,500	31,500	31,500	31,500	31,500	31,500	31,500	31,500	31,500	31,500
SD Demanded	0	0	0	0	0	0	0	0	0	0	0	0
SD Arrears	0	0	0	0	0	0	0	0	0	0	0	0



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BU :	9121 - ICHALKARANJI(RURAL)			Disconn Date :	
DTC Code :	4027161	Address :	P.NO 22 GALLI NO 10 YADRAV		

Solar Rooftop Flag													
Capacity Solar Rooftop	0	0	0	0	0	0	0	0	0	0	0		
Offset Export Solar Units	0	0	0	0	0	0	0	0	0	0	0		
Previous Bank Solar Units													
Bank Solar Units	0	0	0	0	0	0	0	0	0	0	0		
Solar Generation Units													
Region Solar Subsidy Start													
Net Billing IC Units													
Rooftop Net bill Credit Amount													
Grid Solar Units													
Banked Units													
Offset Units													
Export Current Reading													
Export Previous Reading													
Export Units													
Import Current Reading													
Import Previous Reading													
Import Units													
Generation Current Reading													
Generation Previous Reading													



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CPL Generated Date : 04-Jul-2025

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Consumer No :	250600146561	Name :	SHRI SADANAND ASHOK KULKARNI	Supply Date :	09-May-2008
BU :	9121 - ICHALKARANJI(RURAL)			Disconn Date :	
DTC Code :	4027161	Address :	P.NO 22 GALLI NO 10 YADRAV		

Bill Month	MAR-18	FEB-18	JAN-18	DEC-17	NOV-17	OCT-17	SEP-17	AUG-17	JUL-17	JUN-17	MAY-17	APR-17
BU	9121	9121	9121	9121	9121	9121	9121	9121	9121	9121	9121	9121
PC	0	0	0	0	0	0	0	0	0	0	0	0
MR-Route-Seq	28-0315-0100	28-0315-0100	28-0315-0100	28-0315-0100	28-0315-0100	28-0315-0100	28-0315-0100	28-0315-0100	28-0315-0100	28-0315-0100	28-0315-0100	28-0315-0100
Tariff - Duty	36-10	36-10	36-10	36-10	36-10	36-10	36-10	36-10	36-10	36-10	36-10	36-10
Meter Make Code	065	065	065	065	065	065	065	065	065	065	053	053
Meter Serial Number	05809206	05809206	05809206	05809206	05809206	05809206	05809206	05809206	05809206	05809206	16064855	16064855
Meter Status							0					
Meter Type	3PH	TOD	TOD									
Consumer Status	Live											
Conn Load (KW/HP)	70	70	70	70	70	70	70	70	70	30	30	30
Contract Demand KVA	52.22	52.22	52.22	52.22	52.22	52.22	52.22	52.22	52.22	25	25	25
Reading Date	31-Mar-2018	28-Feb-2018	31-Jan-2018	31-Dec-2017	30-Nov-2017	31-Oct-2017	31-Aug-2017	01-Aug-2017	01-Jul-2017	10-Jun-2017	03-May-2017	04-Apr-2017
Billing PF	0.55	0.61	0.63	0.52	0.6	0.88	0.99	0.9	1	0.9	1	1
Actual Bill Demand	29	29	27	25	26	34	35	21	27	10	26	24
Recorded Demand	44	44	41	39	40	53	54	0	42	0	40	38
Current Reading	75,265.64	70,824.3	66,470.45	61,217.95	57,170.54	52,551.91	32,817.35	11,825.54	11,825.54	10	14,573.7	12,208.9
Previous Reading	70,824.3	66,470.45	61,217.95	57,170.54	52,551.91	32,817.35	11,825.54	11,825.54	10	10	12,208.9	9,381.2
MF (KWH)	1	1	1	1	1	1	1	1	1	1	1	1
Adjustment Units1	0	0	0	0	0	0	0	0	0	0	0	0
Adjustment Units2	0	0	1	0	0	0	0	0	0	5,130	0	0
Consumption	4,441.34	4,353.85	5,252.5	4,047.41	4,618.63	19,734.56	20,991.81	0	11,815.54	0	2,364.8	2,827.7
Bill For Number of Months	1.03	0.93	1.03	1.03	1	2.03	1	1.03	0.7	1.27	0.97	1.07
Demand Charges	4,930	4,930	4,590	4,250	4,420	5,780	5,950	3,570	4,590	1,700	4,420	3,870
Energy Charges	28,377.99	27,822.06	33,566.67	25,860.33	29,515.41	126,106.65	134,138.88	0	75,504.24	32,780.7	15,112.35	18,344.71
Wheeling Charges	5,373.61	5,268.34	6,356.13	4,896.87	5,588.99	23,879.35	25,400.32	0	14,297.36	6,207.3	2,861.65	3,347.21
FCA Amount	-66.62	478.94	525.3	-849.87	-1,431.89	-12,038.35	-1,049.6	0	4,253.76	3,437.1	-1,915.65	-2,290.68



CPL Generated By : 02402203

CPL Generated Date : 04-Jul-2025

MAHARASHTRA STATE ELECTRICITY DISTRIBUTION COMPANY LIMITED

Consumer Personal Ledger (CPL)

Consumer No :	250600146561	Name :	SHRI SADANAND ASHOK KULKARNI	Supply Date :	09-May-2008
BU :	9121 - ICHALKARANJI(RURAL)			Disconn Date :	
DTC Code :	4027161	Address :	P.NO 22 GALLI NO 10 YADRAV		

Electricity Duty	3,565.32	3,578.2	4,170.33	3,172.73	3,516.01	13,151.76	15,126.41	0	9,112.57	4,261.21	2,301.24	2,503.51
TOS(TOSE Solar Incl.)	355.28	348.32	420.24	323.76	369.52	1,578.8	1,679.36	0	945.28	410.4	189.2	226.24
PF Penalty/Incentive	13,801.24	11,542.57	12,555.84	13,304.98	11,720.02	4,236.54	-8,109.79	0	-6,858.93	0	-1,464.37	-1,652.31
LF Penalty/Incentive	0	0	0	0	0	0	0	0	0	0	0	0
Demand Penalty	0	0	0	0	0	198.9	453.9	0	0	0	3,825	3,315
Other Charges	0	0	0	0	0	0	0	0	0	0	0	0
Locked Cr. Amount	0	0	0	0	0	0	0	0	0	0	0	0
Rebate Offered	-278.2	-24.1	-195.8	-42	-286	-2,509.8	-2,243.9	0	-660.7	1,694.4	441.2	333.2
Adj Amt-80-Incremental Consumption Rebate	0	0	0	0	0	0	0	0	0	0	0	0
Subsidy Offered	0	0	0	0	0	0	0	0	0	0	0	0
Dr. Adjustment Amount	0	0	0	0	0	0	0	0	0.03	0	0	0
Current Interest	2.14	0.63	1.38	3.88	0	0	0	0	0	0	0	0
Bill Amount	56,058.62	53,944.33	61,988.71	50,916.8	53,412.06	160,383.85	171,345.58	3,570	101,183.61	50,491.11	25,770.62	27,996.88
Region Subsidy	-13.05	134.85	-180.9	85.8	2,267.4	3,337.35	-6,297.6	3,638.96	-1,820.53	78.25	115.75	-264.5
Textile Subsidy												
Arrears Amount	4,893.6	60,928.07	48,975.05	52,620.62	154,971.77	91,634.94	3,429.74	59,895.44	20,727.39	-3,445.96	27,876.2	242.17
Interest Amount	8.03	5.89	5.26	3.88	0	0	0	0	0	0	0	0
Assessed DPC	700.73	674.3	774.86	636.46	667.65	2,004.8	2,141.82	44.63	1,264.8	631.14	322.13	349.96
Prompt Payment Discount	514.72	493.65	566.1	468.13	488.34	1,426.93	1,482.42	35.7	875.81	458.2	232.8	252.67
Cr. Adjustment Amount	-653.1	-787.95	-607.05	-692.85	-2,960.25	-6,297.6	-35.7	-3,638.96	-1,724.27	-3,989.37	-707	-442.5
Last Paid Date	31-Mar-2018	05-Feb-2018	04-Jan-2018	02-Dec-2017	07-Nov-2017	26-Oct-2017	01-Sep-2017	14-Aug-2017	17-Jul-2017	17-Jun-2017	18-Apr-2017	18-Apr-2017
Last Paid Amount	110,000	50,000	54,560	155,720	96,000	78,900	60,000	59,580	25,160	53,380	0	19,720
SD Held	70,000	70,000	70,000	70,000	70,000	70,000	70,000	70,000	70,000	70,000	70,000	31,500
SD Demanded	0	0	0	0	0	0	0	0	0	0	0	0
SD Arrears	0	0	0	0	0	0	0	0	0	0	0	0



CPL Generated By : 02402203

CPL Generated Date : 04-Jul-2025

MAHARASHTRA STATE ELECTRICITY DISTRIBUTION COMPANY LIMITED

Consumer Personal Ledger (CPL)

Consumer No :	250600146561	Name :	SHRI SADANAND ASHOK KULKARNI	Supply Date :	09-May-2008
BU :	9121 - ICHALKARANJI(RURAL)			Disconn Date :	
DTC Code :	4027161	Address :	P.NO 22 GALLI NO 10 YADRAV		

Solar Rooftop Flag													
Capacity Solar Rooftop	0	0	0	0	0	0	0	0	0	0	0	0	0
Offset Export Solar Units	0	0	0	0	0	0	0	0	0	0	0	0	0
Previous Bank Solar Units													
Bank Solar Units	0	0	0	0	0	0	0	0	0	0	0	0	0
Solar Generation Units	0	0	0	0	0	0	0	0	0				
Region Solar Subsidy Start													
Net Billing IC Units													
Rooftop Net bill Credit Amount													
Grid Solar Units													
Banked Units													
Offset Units													
Export Current Reading													
Export Previous Reading													
Export Units													
Import Current Reading													
Import Previous Reading													
Import Units													
Generation Current Reading													
Generation Previous Reading													



CPL Generated By : 02402203

CPL Generated Date : 04-Jul-2025

MAHARASHTRA STATE ELECTRICITY DISTRIBUTION COMPANY LIMITED

Consumer Personal Ledger (CPL)

Consumer No :	250600146561	Name :	SHRI SADANAND ASHOK KULKARNI	Supply Date :	09-May-2008
BU :	9121 - ICHALKARANJI(RURAL)			Disconn Date :	
DTC Code :	4027161	Address :	P.NO 22 GALLI NO 10 YADRAV		

Generation Units														
Change of Name from														

Consumer Number	Old Name History (If any)	Old Name Upto Bill Month



CPL Generated By : 02402203

CPL Generated Date : 04-Jul-2025

MAHARASHTRA STATE ELECTRICITY DISTRIBUTION COMPANY LIMITED

Consumer Personal Ledger (CPL)

Consumer No :	250600146561	Name :	SHRI SADANAND ASHOK KULKARNI	Supply Date :	09-May-2008
BU :	9121 - ICHALKARANJI(RURAL)			Disconn Date :	
DTC Code :	4027161	Address :	P.NO 22 GALLI NO 10 YADRAV		

Bill Month	MAR-19	FEB-19	JAN-19	DEC-18	NOV-18	OCT-18	SEP-18	AUG-18	JUL-18	JUN-18	MAY-18	APR-18
BU	9121	9121	9121	9121	9121	9121	9121	9121	9121	9121	9121	9121
PC	00	00	00	00	00	00	00	00	00	00	00	0
MR-Route-Seq	40-0315-0100	40-0315-0100	40-0315-0100	40-0315-0100	40-0315-0100	40-0315-0100	40-0315-0100	40-0315-0100	40-0315-0100	40-0315-0100	40-0315-0100	28-0315-0100
Tariff - Duty	36-10	36-10	36-10	36-10	36-10	36-10	36-10	36-10	36-10	36-10	36-10	36-10
Meter Make Code	065	065	065	065	065	065	065	065	065	065	065	065
Meter Serial Number	05809206	05809206	05809206	05809206	05809206	05809206	05809206	05809206	05809206	05809206	05809206	05809206
Meter Status	0	0	0	0	0	0	0	0	0	0	0	
Meter Type	3PH											
Consumer Status	Live											
Conn Load (KW/HP)	70	70	70	70	70	70	70	70	70	70	70	70
Contract Demand KVA	52.22	52.22	52.22	52.22	52.22	52.22	52.22	52.22	52.22	52.22	52.22	52.22
Reading Date	31-Mar-2019	28-Feb-2019	31-Jan-2019	31-Dec-2018	30-Nov-2018	31-Oct-2018	30-Sep-2018	31-Aug-2018	31-Jul-2018	30-Jun-2018	31-May-2018	30-Apr-2018
Billing PF	0.34	0.27	0.39	0.25	0.13	0.9	0.87	0.59	0.78	0.91	0.84	0.66
Actual Bill Demand	26	25	26	24	24	27	25	21	24	25	26	27
Recorded Demand	40	40	40	37	38	41	39	33	37	39	40	41
Current Reading	149,179.39	142,872.22	138,208.44	130,517.63	125,712.79	123,209	114,322.9	106,869.16	102,897.52	96,994.95	88,090.79	80,397.53
Previous Reading	142,872.22	138,208.44	130,517.63	125,712.79	123,209	114,322.9	106,869.16	102,897.52	96,994.95	88,090.79	80,397.53	75,265.64
MF (KWH)	1	1	1	1	1	1	1	1	1	1	1	1
Adjustment Units1	0	0	0	0	0	0	0	0	0	0	0	0
Adjustment Units2	0	0	0	0	0	0	0	0	0	0	0	0
Consumption	6,307	4,664	7,691	4,805	2,504	8,886	7,454	3,972	5,903	8,904	7,693	5,131.89
Bill For Number of Months	1.03	0.93	1.03	1.03	1	1.03	1	1.03	1.03	1	1.03	1
Demand Charges	7,280	7,000	7,280	6,720	6,720	7,560	4,625	3,885	4,440	4,625	4,810	4,995
Energy Charges	35,508.41	26,258.32	43,300.33	27,052.15	14,097.52	50,028.18	47,556.52	25,341.36	37,661.14	56,807.52	49,081.34	32,742.16
Wheeling Charges	8,199.1	6,063.2	9,998.3	6,246.5	3,255.2	11,551.8	8,795.72	4,686.96	6,965.54	10,506.72	9,077.74	6,055.76
FCA Amount	3,405.78	1,679.04	4,845.33	2,354.45	726.16	7,553.1	3,354.3	635.52	47.22	3,205.44	1,846.32	667.16



CPL Generated By : 02402203

CPL Generated Date : 04-Jul-2025

MAHARASHTRA STATE ELECTRICITY DISTRIBUTION COMPANY LIMITED

Consumer Personal Ledger (CPL)

Consumer No :	250600146561	Name :	SHRI SADANAND ASHOK KULKARNI	Supply Date :	09-May-2008
BU :	9121 - ICHALKARANJI(RURAL)			Disconn Date :	
DTC Code :	4027161	Address :	P.NO 22 GALLI NO 10 YADRAV		

Electricity Duty	5,032.86	3,781.04	6,044.13	3,914.25	2,270.74	7,042.13	5,934.47	3,176.1	4,569.53	7,023.4	5,990.69	4,104.96
TOS(TOSE Solar Incl.)	1,135.26	839.52	615.28	384.4	200.32	710.88	596.32	317.76	472.24	712.32	615.44	410.56
PF Penalty/Incentive	15,423.29	13,010.04	16,897.57	13,889.27	9,522.47	0	2,552.46	10,928.52	6,387.51	0	4,509.12	11,034.85
LF Penalty/Incentive	0	0	0	0	0	0	0	0	0	0	0	0
Demand Penalty	0	0	0	0	0	0	0	0	0	0	0	0
Other Charges	0	0	0	0	0	0	0	0	0	0	0	0
Locked Cr. Amount	0	0	0	0	0	0	0	0	0	0	0	0
Rebate Offered	-276.5	-344.2	-433.3	-284.4	-382.3	-971.3	-520	-397.2	20.8	375.7	-399.4	-320.7
Adj Amt-80-Incremental Consumption Rebate	0	0	0	0	0	0	0	0	0	0	0	0
Subsidy Offered	0	0	0	0	0	0	0	0	0	0	0	0
Dr. Adjustment Amount	0	0	0	894.48	0	0	0	0	0	0	0	0
Current Interest	0.94	0	0	0	0	0	0	0	0	0	40.38	0
Bill Amount	75,708.2	58,286.96	88,547.64	61,171.1	36,410.11	83,474.79	72,894.79	48,574.02	60,563.98	83,256.1	75,531.25	59,689.75
Region Subsidy	-246.45	454.05	-432.9	-345.15	957.3	-214.8	-522.3	289.65	450.15	-181.65	-384.15	-103.65
Textile Subsidy												
Arrears Amount	-40,582.82	1,101.23	696.11	-4,414.69	902.51	33.43	48,355.09	-220.11	-4,587.28	5,974.31	50,652.87	60,986.8
Interest Amount	0	0	0	0	0	0	0	0	0	48.41	8.03	8.03
Assessed DPC	946.35	728.59	1,106.85	764.64	455.13	1,043.43	911.18	607.18	757.05	1,040.7	944.14	746.12
Prompt Payment Discount	685.94	536.66	818.88	559.78	339.39	757.22	663.64	450.8	555.22	755.2	689.25	544.04
Cr. Adjustment Amount	-699.6	-1,153.65	-720.75	-5,129.6	-1,332.9	-1,118.1	-595.8	-885.45	-6,278.6	-1,153.95	-769.8	-666.15
Last Paid Date	27-Mar-2019	28-Feb-2019	25-Jan-2019	31-Dec-2018	03-Dec-2018	01-Nov-2018	31-Aug-2018	31-Aug-2018	31-Jul-2018	02-Jul-2018	04-Jun-2018	31-Mar-2018
Last Paid Amount	100,000	88,090	56,040	37,000	82,300	121,000	0	56,000	88,000	120,000	70,000	0
SD Held	70,000	70,000	70,000	70,000	70,000	70,000	70,000	70,000	70,000	70,000	70,000	70,000
SD Demanded	0	0	0	0	0	0	0	0	0	0	0	0
SD Arrears	0	0	0	0	0	0	0	0	0	0	0	0



CPL Generated By : 02402203

CPL Generated Date : 04-Jul-2025

MAHARASHTRA STATE ELECTRICITY DISTRIBUTION COMPANY LIMITED

Consumer Personal Ledger (CPL)

Consumer No :	250600146561	Name :	SHRI SADANAND ASHOK KULKARNI	Supply Date :	09-May-2008
BU :	9121 - ICHALKARANJI(RURAL)			Disconn Date :	
DTC Code :	4027161	Address :	P.NO 22 GALLI NO 10 YADRAV		

Solar Rooftop Flag													
Capacity Solar Rooftop	0	0	0	0	0	0	0	0	0	0	0	0	0
Offset Export Solar Units	0	0	0	0	0	0	0	0	0	0	0	0	0
Previous Bank Solar Units	0	0											
Bank Solar Units	0	0	0	0	0	0	0	0	0	0	0	0	0
Solar Generation Units	0	0	0	0	0	0	0	0	0	0	0	0	0
Region Solar Subsidy Start													
Net Billing IC Units													
Rooftop Net bill Credit Amount													
Grid Solar Units													
Banked Units													
Offset Units													
Export Current Reading													
Export Previous Reading													
Export Units													
Import Current Reading													
Import Previous Reading													
Import Units													
Generation Current Reading													
Generation Previous Reading													



CPL Generated By : 02402203

CPL Generated Date : 04-Jul-2025

MAHARASHTRA STATE ELECTRICITY DISTRIBUTION COMPANY LIMITED

Consumer Personal Ledger (CPL)

Consumer No :	250600146561	Name :	SHRI SADANAND ASHOK KULKARNI	Supply Date :	09-May-2008
BU :	9121 - ICHALKARANJI(RURAL)			Disconn Date :	
DTC Code :	4027161	Address :	P.NO 22 GALLI NO 10 YADRAV		

Bill Month	MAR-20	FEB-20	JAN-20	DEC-19	NOV-19	OCT-19	SEP-19	AUG-19	JUL-19	JUN-19	MAY-19	APR-19
BU	9121	9121	9121	9121	9121	9121	9121	9121	9121	9121	9121	9121
PC	00	00	00	00	00	00	00	00	00	00	00	00
MR-Route-Seq	40-0315-0100	40-0315-0100	40-0315-0100	40-0315-0100	40-0315-0100	40-0315-0100	40-0315-0100	40-0315-0100	40-0315-0100	40-0315-0100	40-0315-0100	40-0315-0100
Tariff - Duty	36-10	36-10	36-10	36-10	36-10	36-10	36-10	36-10	36-10	36-10	36-10	36-10
Meter Make Code	065	065	065	065	065	065	065	065	065	065	065	065
Meter Serial Number	05809206	05809206	05809206	05809206	05809206	05809206	05809206	05809206	05809206	05809206	05809206	05809206
Meter Status	0	0	0	0	0	0	0	0	0	0	0	0
Meter Type	3PH											
Consumer Status	Live											
Conn Load (KW/HP)	70	70	70	70	70	70	70	70	70	70	70	70
Contract Demand KVA	52.22	52.22	52.22	52.22	52.22	52.22	52.22	52.22	52.22	52.22	52.22	52.22
Reading Date	31-Mar-2020	29-Feb-2020	31-Jan-2020	31-Dec-2019	30-Nov-2019	31-Oct-2019	30-Sep-2019	31-Aug-2019	31-Jul-2019	30-Jun-2019	31-May-2019	30-Apr-2019
Billing PF	0.28	0.29	0.45	0.2	0.28	0.41	0.43	0.5	0.52	0.53	0.4	0.34
Actual Bill Demand	32	25	34	23	21	21	21	23	25	34	25	23
Recorded Demand	49	39	52	35	27	34	33	36	38	53	38	38
Current Reading	215,563.95	210,885.59	206,520.11	198,895.28	195,693.55	192,554.41	187,786.32	184,401.07	180,029.18	171,638.18	162,148.47	155,047.3
Previous Reading	210,885.59	206,520.11	198,895.28	195,693.55	192,554.41	187,786.32	184,401.07	180,029.18	171,638.18	162,148.47	155,047.3	149,179.39
MF (KWH)	1	1	1	1	1	1	1	1	1	1	1	1
Adjustment Units1	0	0	0	0	0	0	0	0	0	0	0	0
Adjustment Units2	0	0	0	0	0	0	1,693	2,185	0	0	0	0
Consumption	4,678	4,365	7,625	3,202	3,139	4,768	5,078	6,557	8,391	9,490	7,101	5,868
Bill For Number of Months	1.03	0.97	1.03	1.03	1	1.03	1	1.03	1.03	1	1.03	1
Demand Charges	6,585.6	7,350	9,996	6,762	6,174	6,174	6,174	6,762	7,350	9,996	7,350	6,762
Energy Charges	26,664.6	24,880.5	43,462.5	18,251.4	17,892.3	27,177.6	28,944.6	37,374.9	47,828.7	54,093	40,475.7	33,447.6
Wheeling Charges	5,987.84	5,587.2	9,760	4,098.56	4,017.92	6,103.04	6,499.84	8,392.96	10,740.48	12,147.2	9,089.28	7,511.04
FCA Amount	4,069.86	4,845.15	7,320	2,721.7	2,668.15	2,384	1,421.84	65.57	2,769.03	5,599.1	4,402.62	3,520.8



CPL Generated By : 02402203

CPL Generated Date : 04-Jul-2025

MAHARASHTRA STATE ELECTRICITY DISTRIBUTION COMPANY LIMITED

Consumer Personal Ledger (CPL)

Consumer No :	250600146561	Name :	SHRI SADANAND ASHOK KULKARNI	Supply Date :	09-May-2008
BU :	9121 - ICHALKARANJI(RURAL)			Disconn Date :	
DTC Code :	4027161	Address :	P.NO 22 GALLI NO 10 YADRAV		

Electricity Duty	4,002.29	3,927.96	6,555.2	2,933.23	2,823.86	3,862.82	3,975.44	4,896.68	6,359.04	7,655.12	5,692.1	4,743.63
TOS(TOSE Solar Incl.)	842.04	785.7	1,372.5	576.36	565.02	858.24	914.04	1,180.26	1,510.38	1,708.2	1,278.18	1,056.24
PF Penalty/Incentive	13,556.15	13,093.21	16,211.78	11,196.76	9,564.68	10,383.94	10,259.2	10,793.75	13,333.48	15,574.13	15,607.38	14,536.92
LF Penalty/Incentive	0	0	0	0	0	0	0	0	0	0	0	0
Demand Penalty	0	0	0	0	0	0	0	0	0	343.98	0	0
Other Charges	0	0	0	0	0	0	0	0	0	0	0	0
Locked Cr. Amount	0	0	0	0	0	0	0	0	0	0	0	0
Rebate Offered	-272.5	-426.7	-52.5	-293.5	-388.3	-302.9	-293.6	57	-311.4	133.8	-112.2	-234.7
Adj Amt-80-Incremental Consumption Rebate	0	0	0	0	0	0	0	0	0	0	0	0
Subsidy Offered	0	0	0	0	0	0	0	0	0	0	0	0
Dr. Adjustment Amount	0	0	0	0	0	0	0	0	0	0	0	0
Current Interest	2.08	1.34	2.49	3.75	1.9	2.75	24.22	7.59	0.23	1.84	1.77	2.14
Bill Amount	61,435.88	60,043.02	94,625.48	46,246.51	43,317.63	56,640.74	57,895.36	69,523.12	89,579.71	107,250.53	83,783.06	71,343.53
Region Subsidy	0	1,143.75	-663.45	-9.45	244.35	46.5	221.85	275.1	164.85	-358.35	-184.95	65.85
Textile Subsidy	0	0	0	0	0	0	0	0	0	0		
Arrears Amount	59,105	94,061.98	-581.01	41,917.13	-1,447.15	56,600.34	-1,232.09	89,351.48	-72.68	1,039.21	451.65	-5,819.73
Interest Amount	3.83	2.49	0	1.9	0	24.22	0	0.23	0	3.91	2.14	0
Assessed DPC	767.95	750.54	1,182.82	578.08	541.47	708.01	723.69	869.04	1,119.75	1,340.63	1,047.29	891.79
Prompt Payment Discount	565.92	553.29	855.54	422.57	394.58	512.04	522.44	624.63	804.52	964.64	757.48	646.63
Cr. Adjustment Amount	0	-1,143.75	-480.3	-470.85	-715.2	-761.7	-983.55	-1,258.65	-6,827.5	-1,065.15	-880.2	-946.05
Last Paid Date	18-Mar-2020	16-Jan-2020	16-Jan-2020	27-Nov-2019	27-Nov-2019	10-Oct-2019	10-Oct-2019	31-Jul-2019	31-Jul-2019	02-Jul-2019	30-May-2019	23-Apr-2019
Last Paid Amount	95,000	0	88,270	0	114,000	0	160,000	0	102,809	83,170	65,000	40,000
SD Held	70,000	70,000	70,000	70,000	70,000	70,000	70,000	70,000	70,000	70,000	70,000	70,000
SD Demanded	0	0	0	0	0	0	0	0	0	0	0	0
SD Arrears	0	0	0	0	0	0	0	0	0	0	0	0



CPL Generated By : 02402203

CPL Generated Date : 04-Jul-2025

MAHARASHTRA STATE ELECTRICITY DISTRIBUTION COMPANY LIMITED

Consumer Personal Ledger (CPL)

Consumer No :	250600146561	Name :	SHRI SADANAND ASHOK KULKARNI	Supply Date :	09-May-2008
BU :	9121 - ICHALKARANJI(RURAL)			Disconn Date :	
DTC Code :	4027161	Address :	P.NO 22 GALLI NO 10 YADRAV		

Solar Rooftop Flag	N	N	N	N	N	N	N	N	N	N	N		
Capacity Solar Rooftop	0	0	0	0	0	0	0	0	0	0	0	0	0
Offset Export Solar Units	0	0	0	0	0	0	0	0	0	0	0	0	0
Previous Bank Solar Units	0	0	0	0	0	0	0	0	0	0	0	0	0
Bank Solar Units	0	0	0	0	0	0	0	0	0	0	0	0	0
Solar Generation Units	0	0	0	0	0	0	0	0	0	0	0	0	0
Region Solar Subsidy Start													
Net Billing IC Units													
Rooftop Net bill Credit Amount													
Grid Solar Units													
Banked Units	0.000	0.000	0.000										
Offset Units	0.000	0.000	0.000										
Export Current Reading	0.000	0.000	0.000										
Export Previous Reading	0.000	0.000	0.000										
Export Units	0.000	0.000	0.000										
Import Current Reading	0.000	0.000	0.000										
Import Previous Reading	0.000	0.000	0.000										
Import Units	0.000	0.000	0.000										
Generation Current Reading	0.000	0.000	0.000										
Generation Previous Reading	0.000	0.000	0.000										



CPL Generated By : 02402203

CPL Generated Date : 04-Jul-2025

MAHARASHTRA STATE ELECTRICITY DISTRIBUTION COMPANY LIMITED

Consumer Personal Ledger (CPL)

Consumer No :	250600146561	Name :	SHRI SADANAND ASHOK KULKARNI	Supply Date :	09-May-2008
BU :	9121 - ICHALKARANJI(RURAL)			Disconn Date :	
DTC Code :	4027161	Address :	P.NO 22 GALLI NO 10 YADRAV		

Generation Units	0.000	0.000	0.000									
Change of Name from												

Consumer Number	Old Name History (If any)	Old Name Upto Bill Month



CPL Generated By : 02402203

CPL Generated Date : 04-Jul-2025

MAHARASHTRA STATE ELECTRICITY DISTRIBUTION COMPANY LIMITED

Consumer Personal Ledger (CPL)

Consumer No :	250600146561	Name :	SHRI SADANAND ASHOK KULKARNI	Supply Date :	09-May-2008
BU :	9121 - ICHALKARANJI(RURAL)			Disconn Date :	
DTC Code :	4027161	Address :	P.NO 22 GALLI NO 10 YADRAV		

Bill Month	MAR-21	FEB-21	JAN-21	DEC-20	NOV-20	OCT-20	SEP-20	AUG-20	JUL-20	JUN-20	MAY-20	APR-20
BU	9121	9121	9121	9121	9121	9121	9121	9121	9121	9121	9121	9121
PC	00	00	00	00	00	00	00	00	00	00	00	00
MR-Route-Seq	40-0315-0100	40-0315-0100	40-0315-0100	40-0315-0100	40-0315-0100	40-0315-0100	40-0315-0100	40-0315-0100	40-0315-0100	40-0315-0100	40-0315-0100	40-0315-0100
Tariff - Duty	36-10	36-10	36-10	36-10	36-10	36-10	36-10	36-10	36-10	36-10	36-10	36-10
Meter Make Code	065	065	065	065	065	065	065	065	065	065	065	065
Meter Serial Number	05809206	05809206	05809206	05809206	05809206	05809206	05809206	05809206	05809206	05809206	05809206	05809206
Meter Status	0	0	0	0	0	0	0	0	0	0	0	0
Meter Type	3PH											
Consumer Status	Live											
Conn Load (KW/HP)	70	70	70	70	70	70	70	70	70	70	70	70
Contract Demand KVA	52.22	52.22	52.22	52.22	52.22	52.22	52.22	52.22	52.22	52.22	52.22	52.22
Reading Date	31-Mar-2021	28-Feb-2021	31-Jan-2021	31-Dec-2020	30-Nov-2020	31-Oct-2020	30-Sep-2020	31-Aug-2020	31-Jul-2020	30-Jun-2020	31-May-2020	30-Apr-2020
Billing PF	0.99	0.99	0.99	0.99	1	1	1	0.99	0.98	0.99	0.21	0.11
Actual Bill Demand	30	28	27	29	21	26	30	31	21	29	21	21
Recorded Demand	46	43	41	44	31	40	46	47	29	44	31	24
Current Reading	272,852.87	265,503.44	258,059.84	253,512.59	247,846.58	245,285.77	241,128.52	235,325.48	228,789.72	225,067.7	219,387.47	217,253.15
Previous Reading	265,503.44	258,059.84	253,512.59	247,846.58	245,285.77	241,128.52	235,325.48	228,789.72	225,067.7	219,387.47	217,253.15	215,563.95
MF (KWH)	1	1	1	1	1	1	1	1	1	1	1	1
Adjustment Units1	0	0	0	0	0	0	0	0	0	0	0	0
Adjustment Units2	0	0	0	0	0	0	0	0	0	0	0	0
Consumption	7,349	7,444	4,547	5,666	2,561	4,157	5,803	6,536	3,722	5,680	2,134	1,689
Bill For Number of Months	1.03	0.93	1.03	1.03	1	1.03	1	1.03	1.03	1	1.03	1
Demand Charges	9,090	8,484	8,181	8,787	6,363	7,878	9,090	9,393	6,363	0	0	0
Energy Charges	44,902.39	45,482.84	27,782.17	34,619.26	15,647.71	25,399.27	35,456.33	39,934.96	22,741.42	34,704.8	13,038.74	10,319.79
Wheeling Charges	10,656.05	10,793.8	6,593.15	8,215.7	3,713.45	6,027.65	8,414.35	9,477.2	5,396.9	8,236	3,094.3	2,449.05
FCA Amount	0	0	0	0	0	0	0	0	0	0	0	0



CPL Generated By : 02402203

CPL Generated Date : 04-Jul-2025

MAHARASHTRA STATE ELECTRICITY DISTRIBUTION COMPANY LIMITED

Consumer Personal Ledger (CPL)

Consumer No :	250600146561	Name :	SHRI SADANAND ASHOK KULKARNI	Supply Date :	09-May-2008
BU :	9121 - ICHALKARANJI(RURAL)			Disconn Date :	
DTC Code :	4027161	Address :	P.NO 22 GALLI NO 10 YADRAV		

Electricity Duty	4,782.9	4,847.03	3,185.47	3,841.54	1,906.71	2,947.79	3,949.13	4,374.6	3,185.72	4,023.21	1,480.88	1,149.02
TOS(TOSE Solar Incl.)	1,322.82	1,339.92	818.46	1,019.88	460.98	748.26	1,044.54	1,176.48	669.96	1,022.4	384.12	304.02
PF Penalty/Incentive	-1,594.3	-1,615.68	-1,061.82	-1,280.51	-889.8	-1,375.64	-1,842.93	-1,458.2	-513.83	-1,081.51	5,573.2	4,942.02
LF Penalty/Incentive	0	0	0	0	0	0	0	0	0	0	0	0
Demand Penalty	0	0	0	0	0	0	0	0	0	0	0	0
Other Charges	0	0	0	0	0	0	0	0	0	0	0	0
Locked Cr. Amount	0	0	0	0	0	0	0	0	0	0	0	0
Rebate Offered	-876.4	-133.6	-83.4	-401.4	-301.3	-1	-305.6	-477.2	-246.3	319.5	-209.6	-413.8
Adj Amt-80-Incremental Consumption Rebate	0	0	0	0	0	0	0	0	0	0	0	0
Subsidy Offered	0	0	0	0	0	0	0	0	0	0	0	0
Dr. Adjustment Amount	0	0	0	0	0	0	10,680.08	10,680.08	10,680.08	0	0	0
Current Interest	1,131.85	3,441.73	2,259.73	5,071.94	3,294.58	2,238.36	2,645.99	1,571.76	1,973.46	1,544.73	496.34	55.18
Bill Amount	68,283.46	69,198.31	45,415.03	54,801.47	26,900.75	41,624.33	66,485.9	73,100.92	48,276.95	47,224.4	23,361.64	18,750.1
Region Subsidy	-1,102.35	0	849.9	-465.75	239.4	246.9	109.95	-422.1	293.7	-531.9	-66.75	-253.35
Textile Subsidy	0	0	0	0	0	0	0	0	0	0	0	0
Arrears Amount	130,799.73	310,736.44	264,753.72	460,117.13	433,264.27	391,743.19	325,296.67	252,262.39	209,568.28	162,605.57	139,272.01	120,540.88
Interest Amount	24,599.71	21,157.98	18,898.25	13,826.31	10,531.73	8,293.37	5,647.38	4,075.62	2,102.16	557.43	61.09	5.91
Assessed DPC	853.54	864.98	567.69	685.02	336.26	520.3	831.07	913.76	603.46	590.31	292.02	234.38
Prompt Payment Discount	610.75	630.11	414.11	490.9	241.49	373.05	499.42	558.89	331.83	413.27	211.77	170.44
Cr. Adjustment Amount	0	0	-849.9	-384.15	-623.55	-870.45	-980.4	-6,186.3	-852	-320.1	-253.35	0
Last Paid Date	30-Mar-2021	08-Jan-2021	08-Jan-2021	18-Mar-2020								
Last Paid Amount	250,000	0	250,000	0	0	0	0	0	0	0	0	0
SD Held	70,000	70,000	70,000	70,000	70,000	70,000	70,000	70,000	70,000	70,000	70,000	70,000
SD Demanded	0	0	0	0	0	0	0	0	0	0	0	0
SD Arrears	0	0	0	0	0	0	0	0	0	0	0	0



CPL Generated By : 02402203

CPL Generated Date : 04-Jul-2025

MAHARASHTRA STATE ELECTRICITY DISTRIBUTION COMPANY LIMITED

Consumer Personal Ledger (CPL)

Consumer No :	250600146561	Name :	SHRI SADANAND ASHOK KULKARNI	Supply Date :	09-May-2008
BU :	9121 - ICHALKARANJI(RURAL)			Disconn Date :	
DTC Code :	4027161	Address :	P.NO 22 GALLI NO 10 YADRAV		

Solar Rooftop Flag	N	N	N	N	N	N	N	N	N	N	N	N
Capacity Solar Rooftop	0	0	0	0	0	0	0	0	0	0	0	0
Offset Export Solar Units	0	0	0	0	0	0	0	0	0	0	0	0
Previous Bank Solar Units	0	0	0	0	0	0	0	0	0	0	0	0
Bank Solar Units	0	0	0	0	0	0	0	0	0	0	0	0
Solar Generation Units	0	0	0	0	0	0	0	0	0	0	0	0
Region Solar Subsidy Start												
Net Billing IC Units	0	0	0	0	0							
Rooftop Net bill Credit Amount	0	0	0	0	0							
Grid Solar Units												
Banked Units	0.000	0.000	0.000	0.000	0.000	0.000	0.000	0.000	0.000	0.000	0.000	0.000
Offset Units	0.000	0.000	0.000	0.000	0.000	0.000	0.000	0.000	0.000	0.000	0.000	0.000
Export Current Reading	0.000	0.000	0.000	0.000	0.000	0.000	0.000	0.000	0.000	0.000	0.000	0.000
Export Previous Reading	0.000	0.000	0.000	0.000	0.000	0.000	0.000	0.000	0.000	0.000	0.000	0.000
Export Units	0.000	0.000	0.000	0.000	0.000	0.000	0.000	0.000	0.000	0.000	0.000	0.000
Import Current Reading	0.000	0.000	0.000	0.000	0.000	0.000	0.000	0.000	0.000	0.000	0.000	0.000
Import Previous Reading	0.000	0.000	0.000	0.000	0.000	0.000	0.000	0.000	0.000	0.000	0.000	0.000
Import Units	0.000	0.000	0.000	0.000	0.000	0.000	0.000	0.000	0.000	0.000	0.000	0.000
Generation Current Reading	0.000	0.000	0.000	0.000	0.000	0.000	0.000	0.000	0.000	0.000	0.000	0.000
Generation Previous Reading	0.000	0.000	0.000	0.000	0.000	0.000	0.000	0.000	0.000	0.000	0.000	0.000



CPL Generated By : 02402203

CPL Generated Date : 04-Jul-2025

MAHARASHTRA STATE ELECTRICITY DISTRIBUTION COMPANY LIMITED

Consumer Personal Ledger (CPL)

Consumer No :	250600146561	Name :	SHRI SADANAND ASHOK KULKARNI	Supply Date :	09-May-2008
BU :	9121 - ICHALKARANJI(RURAL)			Disconn Date :	
DTC Code :	4027161	Address :	P.NO 22 GALLI NO 10 YADRAV		

Generation Units	0.000	0.000	0.000	0.000	0.000	0.000	0.000	0.000	0.000	0.000	0.000	0.000
Change of Name from												

Consumer Number	Old Name History (If any)	Old Name Upto Bill Month



CPL Generated By : 02402203

CPL Generated Date : 04-Jul-2025

MAHARASHTRA STATE ELECTRICITY DISTRIBUTION COMPANY LIMITED

Consumer Personal Ledger (CPL)

Consumer No :	250600146561	Name :	SHRI SADANAND ASHOK KULKARNI	Supply Date :	09-May-2008
BU :	9121 - ICHALKARANJI(RURAL)			Disconn Date :	
DTC Code :	4027161	Address :	P.NO 22 GALLI NO 10 YADRAV		

Bill Month	MAR-22	FEB-22	JAN-22	DEC-21	NOV-21	OCT-21	SEP-21	AUG-21	JUL-21	JUN-21	MAY-21	APR-21
BU	9121	9121	9121	9121	9121	9121	9121	9121	9121	9121	9121	9121
PC	00	00	00	00	00	00	00	00	00	00	00	00
MR-Route-Seq	40-0315-0100	40-0315-0100	40-0315-0100	40-0315-0100	40-0315-0100	40-0315-0100	40-0315-0100	40-0315-0100	40-0315-0100	40-0315-0100	40-0315-0100	40-0315-0100
Tariff - Duty	36-10	36-10	36-10	36-10	36-10	36-10	36-10	36-10	36-10	36-10	36-10	36-10
Meter Make Code	065	065	065	065	065	065	065	065	065	065	065	065
Meter Serial Number	05809206	05809206	05809206	05809206	05809206	05809206	05809206	05809206	05809206	05809206	05809206	05809206
Meter Status	0	0	0	0	0	0	0	0	0	0	0	0
Meter Type	3PH											
Consumer Status	Live											
Conn Load (KW/HP)	70	70	70	70	70	70	70	70	70	70	70	70
Contract Demand KVA	52.22	52.22	52.22	52.22	52.22	52.22	52.22	52.22	52.22	52.22	52.22	52.22
Reading Date	01-Apr-2022	28-Feb-2022	31-Jan-2022	31-Dec-2021	30-Nov-2021	31-Oct-2021	30-Sep-2021	31-Aug-2021	31-Jul-2021	30-Jun-2021	31-May-2021	30-Apr-2021
Billing PF	1	1	0.99	1	0.99	1	1	1	1	1	0.99	0.99
Actual Bill Demand	38	37	28	21	21	31	31	34	21	36	25	24
Recorded Demand	61	57	43	35	20	50	48	52	21	55	38	37
Current Reading	347,647.75	330,186.95	325,191.65	320,041.03	315,055.02	313,795.32	305,669.2	300,208.69	294,624.39	289,752.04	281,668.27	277,387.07
Previous Reading	330,186.95	325,191.65	320,041.03	315,055.02	313,795.32	305,669.2	300,208.69	294,624.39	289,752.04	281,668.27	277,387.07	272,852.87
MF (KWH)	1	1	1	1	1	1	1	1	1	1	1	1
Adjustment Units1	0	0	0	0	0	0	0	0	0	0	0	0
Adjustment Units2	0	0	0	0	0	0	0	0	0	0	0	0
Consumption	17,461	4,995	5,151	4,986	1,260	8,126	5,461	5,584	4,872	8,084	4,281	4,534
Bill For Number of Months	1.07	0.93	1.03	1.03	1	1.03	1	1.03	1.03	1	1.03	1
Demand Charges	11,856	11,544	8,736	6,552	6,552	9,672	9,672	10,608	6,240	11,232	7,800	7,488
Energy Charges	103,543.73	29,620.35	30,545.43	29,566.98	7,471.8	48,187.18	32,383.73	33,113.12	28,890.96	47,938.12	25,386.33	26,886.62
Wheeling Charges	24,096.18	6,893.1	7,108.38	6,880.68	1,738.8	11,213.88	7,536.18	7,705.92	6,723.36	11,155.92	5,907.78	6,256.92
FCA Amount	2,619.15	0	0	0	0	0	0	0	0	0	0	0



CPL Generated By : 02402203

CPL Generated Date : 04-Jul-2025

MAHARASHTRA STATE ELECTRICITY DISTRIBUTION COMPANY LIMITED

Consumer Personal Ledger (CPL)

Consumer No :	250600146561	Name :	SHRI SADANAND ASHOK KULKARNI	Supply Date :	09-May-2008
BU :	9121 - ICHALKARANJI(RURAL)			Disconn Date :	
DTC Code :	4027161	Address :	P.NO 22 GALLI NO 10 YADRAV		

Electricity Duty	10,742.65	3,724.35	3,412.46	3,202.53	1,166.5	5,072.33	3,673.46	3,824.79	3,130.38	5,303.56	2,883.85	3,011.76
TOS(TOSE Solar Incl.)	3,142.98	899.1	927.18	897.48	226.8	1,462.68	982.98	1,005.12	876.96	1,455.12	770.58	816.12
PF Penalty/Incentive	-4,869.42	-1,659.73	-1,137.49	-1,494.52	-388.83	-2,367.09	-1,714.28	-1,784.9	-1,460.84	-2,429.46	-961.28	-1,003.92
LF Penalty/Incentive	0	0	0	0	0	0	0	0	0	0	0	0
Demand Penalty	4,109.04	2,237.04	0	0	0	0	0	0	0	1,301.04	0	0
Other Charges	0	0	0	0	0	0	0	0	0	0	0	0
Locked Cr. Amount	0	0	0	0	0	0	0	0	0	0	0	0
Rebate Offered	-2,988.8	-636.5	-890.3	-299.2	-209.3	-1,442	-612.4	-429.8	-115.9	-913	-642.8	-474.8
Adj Amt-80-Incremental Consumption Rebate	0	0	0	0	0	0	0	0	0	0	0	0
Subsidy Offered	0	0	0	0	0	0	0	0	0	0	0	0
Dr. Adjustment Amount	0	0	0	0	0	0	0	0	0	0	0	1,102.35
Current Interest	0	0	0	0	0	39.26	478.39	1,113.1	1,231.96	1,157.52	1,205.44	624.15
Bill Amount	152,251.51	52,621.71	48,701.66	45,305.95	16,557.77	71,798.98	51,921.67	54,042.25	44,284.92	75,043.3	41,144.46	44,083.05
Region Subsidy	819.15	0	0	0	837.6	730.8	1,212.6	642.15	0	1,102.35	680.1	422.25
Textile Subsidy	0	0	0	0	0	0	0	0	0	0	0	0
Arrears Amount	20,934.17	18,492.7	45,872.27	0	32,471.4	70,612.53	143,772.64	90,267.46	196,071.13	120,089.79	239,533.37	195,579.38
Interest Amount	30,817.52	30,817.52	30,817.52	30,817.52	31,581.38	31,542.12	31,063.73	29,950.63	28,718.67	27,561.15	26,355.71	25,731.56
Assessed DPC	1,903.14	657.77	608.77	566.32	206.97	897.49	649.02	675.53	553.56	938.04	514.31	551.04
Prompt Payment Discount	1,383.66	479.98	443.62	412.06	151.64	652.64	472.65	492.12	402.78	682.85	374.9	384.73
Cr. Adjustment Amount	-819.15	0	0	0	-837.6	-730.8	-1,212.6	-642.15	0	-1,102.35	-680.1	-4,357.35
Last Paid Date	04-Apr-2022	04-Feb-2022	01-Jan-2022	01-Jan-2022	02-Dec-2021	07-Oct-2021	03-Sep-2021	03-Sep-2021	19-Jun-2021	19-Jun-2021	30-Mar-2021	30-Mar-2021
Last Paid Amount	50,000	76,690	0	50,000	110,000	125,000	0	150,000	0	160,000	0	0
SD Held	70,000	70,000	70,000	70,000	70,000	70,000	70,000	70,000	70,000	70,000	70,000	70,000
SD Demanded	0	0	0	0	0	0	0	0	0	0	0	0
SD Arrears	0	0	0	0	0	0	0	0	0	0	0	0



CPL Generated By : 02402203

CPL Generated Date : 04-Jul-2025

MAHARASHTRA STATE ELECTRICITY DISTRIBUTION COMPANY LIMITED

Consumer Personal Ledger (CPL)

Consumer No :	250600146561	Name :	SHRI SADANAND ASHOK KULKARNI	Supply Date :	09-May-2008
BU :	9121 - ICHALKARANJI(RURAL)			Disconn Date :	
DTC Code :	4027161	Address :	P.NO 22 GALLI NO 10 YADRAV		

Solar Rooftop Flag	N	N	N	N	N	N	N	N	N	N	N	N
Capacity Solar Rooftop	0	0	0	0	0	0	0	0	0	0	0	0
Offset Export Solar Units	0	0	0	0	0	0	0	0	0	0	0	0
Previous Bank Solar Units	0	0	0	0	0	0	0	0	0	0	0	0
Bank Solar Units	0	0	0	0	0	0	0	0	0	0	0	0
Solar Generation Units	0	0	0	0	0	0	0	0	0	0	0	0
Region Solar Subsidy Start												
Net Billing IC Units	0	0	0	0	0	0	0	0	0	0	0	0
Rooftop Net bill Credit Amount	0	0	0	0	0	0	0	0	0	0	0	0
Grid Solar Units	0	0	0	0	0	0	0	0	0	0	0	0
Banked Units	0.000	0.000	0.000	0.000	0.000	0.000	0.000	0.000	0.000	0.000	0.000	0.000
Offset Units	0.000	0.000	0.000	0.000	0.000	0.000	0.000	0.000	0.000	0.000	0.000	0.000
Export Current Reading	0.000	0.000	0.000	0.000	0.000	0.000	0.000	0.000	0.000	0.000	0.000	0.000
Export Previous Reading	0.000	0.000	0.000	0.000	0.000	0.000	0.000	0.000	0.000	0.000	0.000	0.000
Export Units	0.000	0.000	0.000	0.000	0.000	0.000	0.000	0.000	0.000	0.000	0.000	0.000
Import Current Reading	0.000	0.000	0.000	0.000	0.000	0.000	0.000	0.000	0.000	0.000	0.000	0.000
Import Previous Reading	0.000	0.000	0.000	0.000	0.000	0.000	0.000	0.000	0.000	0.000	0.000	0.000
Import Units	0.000	0.000	0.000	0.000	0.000	0.000	0.000	0.000	0.000	0.000	0.000	0.000
Generation Current Reading	0.000	0.000	0.000	0.000	0.000	0.000	0.000	0.000	0.000	0.000	0.000	0.000
Generation Previous Reading	0.000	0.000	0.000	0.000	0.000	0.000	0.000	0.000	0.000	0.000	0.000	0.000



CPL Generated By : 02402203

CPL Generated Date : 04-Jul-2025

MAHARASHTRA STATE ELECTRICITY DISTRIBUTION COMPANY LIMITED

Consumer Personal Ledger (CPL)

Consumer No :	250600146561	Name :	SHRI SADANAND ASHOK KULKARNI	Supply Date :	09-May-2008
BU :	9121 - ICHALKARANJI(RURAL)			Disconn Date :	
DTC Code :	4027161	Address :	P.NO 22 GALLI NO 10 YADRAV		
Generation Units	0.000	0.000	0.000	0.000	0.000
Change of Name from					

Consumer Number	Old Name History (If any)	Old Name Upto Bill Month



CPL Generated By : 02402203

CPL Generated Date : 04-Jul-2025

MAHARASHTRA STATE ELECTRICITY DISTRIBUTION COMPANY LIMITED

Consumer Personal Ledger (CPL)

Consumer No :	250600146561	Name :	SHRI SADANAND ASHOK KULKARNI	Supply Date :	09-May-2008
BU :	9121 - ICHALKARANJI(RURAL)			Disconn Date :	
DTC Code :	4027161	Address :	P.NO 22 GALLI NO 10 YADRAV		

Bill Month	MAR-23	FEB-23	JAN-23	DEC-22	NOV-22	OCT-22	SEP-22	AUG-22	JUL-22	JUN-22	MAY-22	APR-22
BU	9121	9121	9121	9121	9121	9121	9121	9121	9121	9121	9121	9121
PC	00	00	00	00	00	00	00	00	00	00	00	00
MR-Route-Seq	40-0315-0100	40-0315-0100	40-0315-0100	40-0315-0100	40-0315-0100	40-0315-0100	40-0315-0100	40-0315-0100	40-0315-0100	40-0315-0100	40-0315-0100	40-0315-0100
Tariff - Duty	36-10	36-10	36-10	36-10	36-10	36-10	36-10	36-10	36-10	36-10	36-10	36-10
Meter Make Code	065	065	065	065	065	065	065	065	065	065	065	065
Meter Serial Number	05809206	05809206	05809206	05809206	05809206	05809206	05809206	05809206	05809206	05809206	05809206	05809206
Meter Status	0	0	0	0	0	0	0	0	0	0	0	0
Meter Type	3PH											
Consumer Status	Live											
Conn Load (KW/HP)	70	70	70	70	70	70	70	70	70	70	70	70
Contract Demand KVA	52.22	52.22	52.22	52.22	52.22	52.22	52.22	52.22	52.22	52.22	52.22	52.22
Reading Date	01-Apr-2023	01-Mar-2023	01-Feb-2023	01-Jan-2023	01-Dec-2022	31-Oct-2022	30-Sep-2022	31-Aug-2022	31-Jul-2022	30-Jun-2022	31-May-2022	30-Apr-2022
Billing PF	0	0	0	0	0	1	1	1	1	1	0.99	0.99
Actual Bill Demand	21	21	21	21	21	21	34	35	29	36	31	34
Recorded Demand	0	0	0	0	0	32	52	54	45	55	47	52
Current Reading	382,218.58	382,218.58	382,218.58	382,218.58	382,218.58	382,218.58	379,986.28	374,901.64	370,950.69	364,262.4	355,862.66	351,384.96
Previous Reading	382,218.58	382,218.58	382,218.58	382,218.58	382,218.58	379,986.28	374,901.64	370,950.69	364,262.4	355,862.66	351,384.96	347,647.75
MF (KWH)	1	1	1	1	1	1	1	1	1	1	1	1
Adjustment Units1	0	0	0	0	0	0	0	0	0	0	0	0
Adjustment Units2	0	0	0	0	0	0	0	0	0	0	0	0
Consumption	0	0	0	0	0	2,232	5,085	3,951	6,688	8,400	4,478	3,737
Bill For Number of Months	1.03	0.93	1.03	1.03	1.03	1.03	1	1.03	1.03	1	1.03	0.97
Demand Charges	6,741	6,741	6,741	6,741	6,741	6,741	10,914	11,235	9,309	11,556	9,951	10,914
Energy Charges	0	0	0	0	0	13,503.6	30,764.25	23,903.55	40,462.4	50,820	27,091.9	22,608.85
Wheeling Charges	0	0	0	0	0	3,013.2	6,864.75	5,333.85	9,028.8	11,340	6,045.3	5,044.95
FCA Amount	0	0	0	0	0	2,678.4	6,102	4,741.2	8,025.6	10,080	671.7	560.55



CPL Generated By : 02402203

CPL Generated Date : 04-Jul-2025

MAHARASHTRA STATE ELECTRICITY DISTRIBUTION COMPANY LIMITED

Consumer Personal Ledger (CPL)

Consumer No :	250600146561					Name :	SHRI SADANAND ASHOK KULKARNI					Supply Date :	09-May-2008	
BU :	9121 - ICHALKARANJI(RURAL)											Disconn Date :		
DTC Code :	4027161					Address :	P.NO 22 GALLI NO 10 YADRAV							
Electricity Duty	0	0	0	0	0	1,951.46	4,097.9	3,461.8	5,014.05	6,377.45	3,273.43	2,931.71		
TOS(TOSE Solar Incl.)	0	0	0	0	0	401.76	915.3	711.18	1,203.84	1,512	806.04	672.66		
PF Penalty/Incentive	0	0	0	0	0	-910.68	-1,912.35	-1,585.51	-2,339.89	-2,929.29	-1,091.14	-977.24		
LF Penalty/Incentive	0	0	0	0	0	0	0	0	0	0	0	0		
Demand Penalty	0	0	0	0	0	0	0	857.07	0	1,338.57	0	0		
Other Charges	0	0	0	0	0	0	0	0	0	0	0	0		
Locked Cr. Amount	0	0	0	0	0	0	0	0	0	0	0	0		
Rebate Offered	0	0	0	0	0	83.2	-6.4	86.7	28.2	-101.9	-114.2	-38.9		
Adj Amt-80-Incremental Consumption Rebate	0	0	0	0	0	0	0	0	0	0	0	0		
Subsidy Offered	0	0	0	0	0	0	0	0	0	0	0	0		
Dr. Adjustment Amount	0	0	0	0	0	0	0	0	0	560.55	0	0		
Current Interest	0	0	0	0	0	0	0	0	0	0	0	0		
Bill Amount	6,741	6,741	6,741	6,741	6,741	27,461.94	57,739.45	48,744.84	70,732	90,553.38	46,634.03	41,716.58		
Region Subsidy	0	0	0	0	0	0	0	0	189	0	1,779.45	-560.55		
Textile Subsidy	0	0	0	0	0	0	0	0	0	0	0	0		
Arrears Amount	-23,152.17	-29,825.76	-36,499.35	6,827.06	1.8	57,849.86	-611.33	72,253.83	637.68	45,475.43	-1,741.53	172,113.82		
Interest Amount	0	0	0	0	0	0	0	0	0	0	0	30,817.52		
Assessed DPC	0	0	0	84.26	84.26	343.27	721.74	609.31	884.15	1,131.92	582.93	521.46		
Prompt Payment Discount	67.41	67.41	67.41	67.41	67.4	251.09	496.49	445.72	645.14	821.03	425.55	375.52		
Cr. Adjustment Amount	-67.41	-67.41	-67.41	0	0	0	0	0	-189	0	-1,779.45	-2,975		
Last Paid Date	27-Jan-2023	27-Jan-2023	27-Jan-2023	23-Nov-2022	23-Nov-2022	28-Sep-2022	28-Sep-2022	19-Jul-2022	19-Jul-2022	21-May-2022	21-May-2022	04-Apr-2022		
Last Paid Amount	0	0	50,000	0	85,310	0	121,610	0	135,210	0	244,610	0		
SD Held	70,000	70,000	70,000	70,000	70,000	70,000	70,000	70,000	70,000	70,000	70,000	70,000		
SD Demanded	0	0	0	0	0	0	0	0	0	0	0	46,630		
SD Arrears	46,630	46,630	46,630	46,630	46,630	46,630	46,630	46,630	46,630	46,630	46,630	46,630	0	



CPL Generated By : 02402203

CPL Generated Date : 04-Jul-2025

MAHARASHTRA STATE ELECTRICITY DISTRIBUTION COMPANY LIMITED

Consumer Personal Ledger (CPL)

Consumer No :	250600146561	Name :	SHRI SADANAND ASHOK KULKARNI	Supply Date :	09-May-2008
BU :	9121 - ICHALKARANJI(RURAL)			Disconn Date :	
DTC Code :	4027161	Address :	P.NO 22 GALLI NO 10 YADRAV		

Solar Rooftop Flag	N	N	N	N	N	N	N	N	N	N	N	N
Capacity Solar Rooftop	0	0	0	0	0	0	0	0	0	0	0	0
Offset Export Solar Units	0	0	0	0	0	0	0	0	0	0	0	0
Previous Bank Solar Units	0	0	0	0	0	0	0	0	0	0	0	0
Bank Solar Units	0	0	0	0	0	0	0	0	0	0	0	0
Solar Generation Units	0	0	0	0	0	0	0	0	0	0	0	0
Region Solar Subsidy Start												
Net Billing IC Units	0	0	0	0	0	0	0	0	0	0	0	0
Rooftop Net bill Credit Amount	0	0	0	0	0	0	0	0	0	0	0	0
Grid Solar Units	0	0	0	0	0	0	0	0	0	0	0	0
Banked Units	0.000	0.000	0.000	0.000	0.000	0.000	0.000	0.000	0.000	0.000	0.000	0.000
Offset Units	0.000	0.000	0.000	0.000	0.000	0.000	0.000	0.000	0.000	0.000	0.000	0.000
Export Current Reading	0.000	0.000	0.000	0.000	0.000	0.000	0.000	0.000	0.000	0.000	0.000	0.000
Export Previous Reading	0.000	0.000	0.000	0.000	0.000	0.000	0.000	0.000	0.000	0.000	0.000	0.000
Export Units	0.000	0.000	0.000	0.000	0.000	0.000	0.000	0.000	0.000	0.000	0.000	0.000
Import Current Reading	0.000	0.000	0.000	0.000	0.000	0.000	0.000	0.000	0.000	0.000	0.000	0.000
Import Previous Reading	0.000	0.000	0.000	0.000	0.000	0.000	0.000	0.000	0.000	0.000	0.000	0.000
Import Units	0.000	0.000	0.000	0.000	0.000	0.000	0.000	0.000	0.000	0.000	0.000	0.000
Generation Current Reading	0.000	0.000	0.000	0.000	0.000	0.000	0.000	0.000	0.000	0.000	0.000	0.000
Generation Previous Reading	0.000	0.000	0.000	0.000	0.000	0.000	0.000	0.000	0.000	0.000	0.000	0.000



CPL Generated By : 02402203

CPL Generated Date : 04-Jul-2025

MAHARASHTRA STATE ELECTRICITY DISTRIBUTION COMPANY LIMITED

Consumer Personal Ledger (CPL)

Consumer No :	250600146561	Name :	SHRI SADANAND ASHOK KULKARNI	Supply Date :	09-May-2008
BU :	9121 - ICHALKARANJI(RURAL)			Disconn Date :	
DTC Code :	4027161	Address :	P.NO 22 GALLI NO 10 YADRAV		
Generation Units	0.000	0.000	0.000	0.000	0.000
Change of Name from					

Consumer Number	Old Name History (If any)	Old Name Upto Bill Month

Q. G. Ingole

	Months	consumption										*highlighted are
		15-16	16-17	17-18	18-19	19-20	20-21	21-22	22-23	23-24	24-25	
	Mar-16	437	1,769.50	4,441.34	6,307	4,678	7,349	17,461	0	7,718	10,248	
	Feb-16	197	1,404.70	4,353.85	4,664	4,365	7,444	4,995	0	5,390	5,472	
	Jan-16	266	6,177	5,252.50	7,691	7,625	4,547	5,151	0	7,665	9,468	
	Dec-15	51	0	4,047.41	4,805	3,202	5,666	4,986	0	3,505	8,464	
	Nov-15	44	0	4,618.63	2,504	3,139	2,561	1,260	0	4,261	5,073	
	Oct-15	108	0	19,734.56	8,886	4,768	4,157	8,126	2,232	5,051	9,616	
	Sep-15	144	5,735	20,991.81	7,454	5,078	5,803	5,461	5,085	3,534	8,128	
	Aug-15	1,072	6,418	0	3,972	6,557	6,536	5,584	3,951	2,851	11,835	
	Jul-15	0	272	11,815.54	5,903	8,391	3,722	4,872	6,688	4,828	16,663	
	Jun-15	1,248	528	0	8,904	9,490	5,680	8,084	8,400	5,750	9,403	
	May-15	1,329	362	2,364.80	7,693	7,101	2,134	4,281	4,478	5,715	7,629	
	Apr-15	1,127	200	2,827.70	5,131.89	5,868	1,689	4,534	3,737	27,980	7,362	Grand total
Total		6023	22866	80448	73915	70262	57288	74795	34571	84248	109361	613777
Avg Consumption/month		501.92	1905.52	6704.01	6159.57	5855.17	4774.00	6232.92	2880.92	7020.67	9113.42	5115
Non Zero months		11	9	10	12	12	12	12	7	12	12	109
Avg Consumption/non zero - month		547.55	2540.69	8044.81	6159.57	5855.17	4774.00	6232.92	4938.71	7020.67	9113.42	5631

Signature



Fact.: Parvati Industrial Estate, Phase 1, Sector A,
Plot 22, Yadrav, Tal.: Shirol, Dist.: Kolhapur

E-mail sparkindustries.2008@rediffmail.com
sparkind2008@gmail.com

Cell :91 9970554065, 9049981206

GSTIN :27AFCPK7449G12A

Date : 04 Sep 2025

To,
Regional Officer,
MPCB, Udyog Bhavan,
Near Collector Office, Kolhapur- 416003

Subject- Submission of Documents and information about the operation of Industry period after grant of Consent to Establish dated 07.07.2009.

Reference – Personal Hearing extended to us on 04.07.2025.

Respected Sir,

We express our sincere thanks for extending personal hearing to bring on record our exact period of operation of the Industry after grant of Consent to Establish dated 07.07.2009. We would like to submit most respectfully as under-

M/s Spark Industries has obtained the Consent to Establish from the MPCB by making Application in the prescribed format for the manufacture of Aluminium Castings in various shapes and sizes for the maximum capacity of 10 MT/Month, which had been granted for a period up to the commissioning of the unit subject to certain terms and conditions stipulated therein. However, it has not been established fully and not operated till 2014-15 on account of following submissions-

The Proprietor of the M/s Spark Industries has met with the accident in 2009. The True Copy of MRI in respect of the damage caused to the Proprietor of M/s Spark Industries is enclosed and marked as an Annexure-R2. Therefore, the M/s Spark Industries could not start its construction activity and could not pay bank loan till 2012. The Shamrao Vithhal Cooperative Bank Ltd., Ichalkaranji has therefore taken the possession of property on 25.06.2010. True Copies of the Letter dated 25.06.2010 and 17.06.2010 issued to the Police Authorities are enclosed and marked as an Annexure-R-3 & 4 respectively.

Thereafter, the M/s Spark Industries after recovery of the Sole Proprietor from the accident and after making provision for payment of loan has deposited amount or loan with Shamrao Vithhal Cooperative Bank Ltd. Therefore, the Bank has released the possession to the M/s Spark Industries in the year 2012. Therefore, the M/s Spark Industries tried to start preliminary activity of installation and construction. However, on account of the serious illness of the wife of the Proprietor in the year 2013 to 2015 (Brest Cancer), the M/s Spark Industries could not operate his its manufacturing activity. The record of such treatment is available with the M/s Spark Industries. A Copy of the Operation done in respect of Cancer Treatment is enclosed as an Annexure-R- 5.

The M/s Spark Industries could not operate its manufacturing activity till March 2015. The Copies of Consumer Personal Ledger (CPL) of MSEDCL, Ichalkaranji for the period from 2011 to 2015 are enclosed and marked as an Annexure R-6 collectively. The consumption of Electricity Units for the period 2011 to March 2015 has been clear-cut displayed as '0' unit. Therefore, till March 2015, the production activity could not be started for which period, no Environment Damage Compensation should be assessed by the MPCB.

The M/s Spark Industries would like to submit most respectfully that the production activity was not in operation during the period July 2015, October 2016, November 2016, December 2016, June 2017, August 2017, and November 2022 to March 2023 (COVID Period) respectively. The copies of Consumer Personal Ledger (CPL) of MSEDCL, Ichalkaranji are already enclosed at an Annexure R-7 collectively.

The M/s Spark Industries submits that monthly the consumption of Electricity Unit for functional days of 24 days is average 5631 Units on the basis of period from April 2015 to June 2025 for total consumption of Electricity-Units actually consumed as per the Consumer Personal Ledger (CPL) of MSEDCL, Ichalkaranji divided by 110 months for the said years.

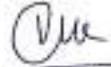
Therefore, it is respectfully submitted that unless and until the average electricity consumption of 24 days for the aforesaid period is achieved, the unit may not be treated as operational for the particular month in which the recorded electricity consumption falls below such average. Any consumption of electricity less than the said average during a given month is attributable only to non-manufacturing activities carried out in the unit, and not to actual manufacturing operations. A statement showing the calculation of electricity consumption from 2015 to 2025, indicating the average monthly consumption derived by dividing the total units consumed during the said period by the total number of months, is enclosed herewith for ready reference and marked as Annexure R-8.

Hence, the R.No.7 submits that for the month of April 2015 to July 2016, Feb 2017 to May 2017, Nov 2017 to April 2018, Aug 2018, Nov 2018, Dec 2018, Feb 2019, Sep 2019 to Dec 2019, Feb 2020 to May 2020, July 2020, Oct 2020, Nov 2020, Jan 2021, April 2021, May 2021, July 2021 to Sep 2021, Nov 2021 to Feb 2022, April 2022, May 2022, Aug 2022 to Oct 2022, July 2023 to Dec 2023, Feb 2024, Nov 2024 and Feb 2025 respectively since average consumption of Electricity was less than the whatever average calculation is done 2015 to June 2025, may not kindly be treated as operation of manufacturing activity and may kindly be exempted from Environment Damage Compensation (EDC). This for kind consideration and doing needful.

Dated this 4th day of September 2025 at Kolhapur
For and on behalf of M/s Spark Industries

Soumitra Kulkarni



Received

04/09/2025
REGIONAL OFFICE
M. P. C. BOARD
UDYOG BHAVAN
GR. FLOOR NEAR COLLECTOR OFFICE
KOLHAPUR - 416 003



Ashwini

IN THE HIGH COURT OF JUDICATURE AT BOMBAY
CIVIL APPELLATE JURISDICTION
REVIEW PETITION NO.112 OF 2024
IN
WRIT PETITION NO.1564 OF 2024

Santosh Nigappa Burje ...Petitioner
Versus
Sadanand Ashok Kulkarni & Ors. ...Respondents

Mr. Yuvraj Narvankar, *for the Petitioner.*
Mr. Prashant P. Kulkarni, *with Adv. Rachna Mamnani and*
Adv. Ritika Rajeev for Respondent No.1.
Ms. Rupali Shinde, AGP, *for Respondent No.2-State.*
Mr. Akshay Shinde, *for Respondent Nos.3 and 4.*

CORAM M.S. Sonak &
Kamal Khata, JJ.
DATED: 31st July 2025

ASHWINI
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PC:-

1. Heard learned Counsel for the parties.
2. Mr. Yuvraj Narvankar seeks leave to withdraw this Review Petition, but submits that the contentions raised by the Review Petitioner in this Petition may be left open to be adjudicated in the Appeal which the Review Petitioner has instituted to challenge the Trial Court's order rejecting the petitioner's application for

injunction restraining the Corporation from executing its demolition order. We grant leave with liberty as prayed for.

3. However, we note that by our order dated 15th July 2024, of which the Review is applied for, we had directed the Corporation to take action to execute its demolition order dated 30th December 2021 within four weeks unless there was any legal impediment like injunction, stay, etc from the competent Court of law or authority.

4. The Review Petitioner filed Civil Suit No.384 of 2022 before the 5th Joint Civil Judge (Junior Division) at Ichalkaranji and sought a temporary injunction. It is now clear that the plaintiff's claim has been rejected and the injunction application has been dismissed.

5. Mr. Narvankar admits that the Appeal Court has not granted any interim relief in the matter. The learned counsel for the Corporation refers to our order of 19th August 2024, in which we had directed that until 23rd September 2024, the Corporation should not execute its demolition order dated 30th December 2022. This is because we had directed the Trial Court to decide the Petitioner's injunction application on or before 16th September 2024.

6. No sooner had the Trial Court rejected the injunction application than it was expected, or rather, it was the duty of the

Corporation, which had complied with our order dated 15th July, 2024 and executed its demolition order dated 30th December, 2021. This, the Corporation, for reasons best known, has not done.

7. Therefore, now that we are allowing the withdrawal of this Review Petition or dismissing this Review Petition as withdrawn, we reiterate that the directions issued by us in our order dated 15th July 2024 revive and the Corporation, must comply those directions at the earliest unless of course they are again restrained by any order of the competent Court of law or authority.

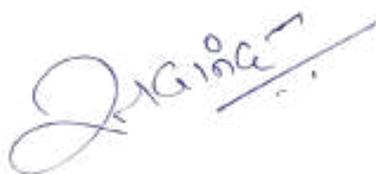
8. The Corporation must submit its compliance report to this Court on or before 14th August 2025. The advance copy of the compliance report must be provided to the learned counsel for the original Petitioner. This is necessary because the learned counsel for the respondent complainant pointed out that the Corporation was delaying the execution of its demolition order.

9. This review petition is dismissed as withdrawn with liberty, as explained above. Nevertheless, the Corporation must still file a compliance report by August 14, 2025.

10. No costs.

(Kamal Khata, J)

(M. S. Sonak, J)





इचलकरंजी महानगरपालिका

(जिल्हा- कोल्हापूर)

स्वातंत्र्याचा अमृत महोत्सव

महानगरपालिका कार्यालय,
फोन नं.- २४२१४५१ ते २४२१४५५

Email: ichalkaranjinp@gmail.com
imc22.tp@gmail.com

जा.क्र./इमपा/नरवि/३४२२/प्र.क्र.०११ / १५७७ /२२
प्रति,

दि. २३/१२/२०२२

रजिस्ट्रार,
मानवी हक्क आयोग, महाराष्ट्र राज्य,
९, हजारीमल सोमानी मार्ग, छत्रपती शिवाजी महाराज टर्मिनस समोर,
मुंबई- ४०० ००१.

विषय - इचलकरंजी नगरपरिषदेकडील अधिकारी व कर्मचारी नगरपालिकेचा कान्ट्रॅक्टर सदानंद कुलकर्णी यांच्या मनमानी कारभार आणि भ्रष्टाचाराच्या लालचेने नगरपालिकेचे अधिकारी अमानवी कृत्य करीत असलेबाबत.

संदर्भ - आपलेकडील क्र. MSHRC/COURT-२/११/२०२२/२००६ दि.
११/११/२०२२ रोजीचे पत्र (इकडील प्राप्त दि. २१/११/२०२२)

प्रस्तुत प्रकरणी अर्जदार श्री. संतोष निगाप्पा बुर्जे यांच्या आपलेकडील तक्रार अर्जाच्या अनुषंगाने आपण संदर्भिय पत्रान्वये या कार्यालयाचा अहवाल सहा आठवड्यांच्या आत सादर करणेबाबत कळविले आहे.

सबब सदर प्रकरणी या कार्यालयाचा परिच्छेदनिहाय अहवाल खालीलप्रमाणे आहे-

श्री. संतोष निगाप्पा बुर्जे यांना परवाना क्र. बीपीए/००१८१/२०१९-२० अन्वये दि. २४/१२/२०१९ रोजी बांधकाम परवानगी मंजूर केलेली होती. सदर बांधकाम परवानगीच्या अनुषंगाने श्री बुर्जे यांनी सि.स.नं. ४०५ या जागेवर बांधकाम सुरु केले होते. श्री. सदानंद कुलकर्णी यांनी दि. ७/४/२०२० रोजीच्या अर्जान्वये श्री. बुर्जे हे अनाधिकृत बांधकाम करत असलेबाबत तसेच सहहिस्सेदार श्री. सदानंद कुलकर्णी यांची संमती न घेता सामाईक भिंत पाडत असलेबाबत तक्रार या कार्यालयास दिलेली होती. त्यास अनुसरून दि. १३/४/२०२० रोजीच्या पत्रान्वये श्री. बुर्जे यांना त्यांच्या जागेची शासनाच्या संबंधित विभागाकडून मोजणी करून मोजणी नकाशा सादर करणेबाबत कळविले होते. तसेच, दि. २५/६/२०२० रोजी महाराष्ट्र प्रादेशिक नियोजन व नगररचना अधिनियम १९६६ चे कलम ५१(१) अन्वये उक्त बांधकाम परवानगी रद्द का करणेत येऊ नये? याबाबत सुनावणीची नोटीस देणेत आली. सदर सुनावणी दि. २/७/२०२० रोजी मुख्याधिकारी यांचे दालनात ठेवणेत आली होती परंतु त्यास श्री. बुर्जे हे उपस्थित राहिले नाहीत. श्री. बुर्जे यांना ३/७/२०२० रोजीच्या पत्रान्वये, बांधकाम परवानगी स्थगित करण्यात आले असलेबाबत व तसे न केलेस सदरची बांधकाम परवानगी रद्द करण्यात येईल असे कळविले होते. दि. २५/६/२०२० रोजीच्या नोटिशीस श्री. बुर्जे यांनी दि. २७/७/२०२० रोजीच्या अर्जान्वये उत्तर दिलेले असून सदर प्रकरणातील आवश्यक कागदपत्रे त्यांनी यापूर्वीच दि. ३/६/२०२० रोजी तत्कालीन नगरपरिषद कार्यालयात जमा केलेचे नमुद केलेले आहे.

दि. ३/७/२०२० रोजीच्या पत्रान्वये श्री. बुर्जे यांची बांधकाम परवानगी स्थगित करण्यात आली होती. त्यास अनुसरून श्री. बुर्जे यांनी त्यांचे जागेतील बांधकाम थांबविणे अपेक्षित होते. श्री. कुलकर्णी यांनी दि. १४/७/२०२० व दि. १७/७/२०२० रोजीच्या तक्रार अर्जाद्वारे श्री. बुर्जे हे दि. ३/७/२०२० रोजीच्या आदेशाचे प्रालन न करता बांधकाम करत असलेबाबत तक्रार अर्जाद्वारे तत्कालीन नगरपरिषदेस कळविले होते. श्री. बुर्जे यांना बांधकाम परवानगी स्थगित करण्याचे कळविण्यात आल्यानंतरही श्री. बुर्जे यांनी बांधकाम चालू ठेवलेने तसेच, दि. ३/७/२०२० रोजीच्या नोटीशीत नमुद काही मुद्द्यांची पुर्तता न केलेने दि. २८/७/२०२० रोजी श्री. बुर्जे यांची बांधकाम परवानगी रद्द करणेत आलेली होती. त्यानंतर श्री. बुर्जे यांनी बांधकाम बंद ठेवणे आवश्यक असताना श्री. बुर्जे यांनी श्री. सुनिल झारगे सुपरवायझर यांच्या देखरेखीखाली बांधकाम सुरु ठेवलेले होते. सबब दि. २९/७/२०२० रोजी सकाळी ११.३५ वाजता चालू बांधकामाचा रितसर पंचनामा केलेला आहे.

श्री. बुर्जे यांनी दि. ३०/७/२०२० रोजी अर्ज सादर करून दि. २८/७/२०२० रोजी बांधकाम परवाना रद्द करणेबाबत केलेली कार्यवाही रद्द करणेत यावी व बांधकाम परवाना पुर्ववत करणेत यावा याबाबतचा विनंती अर्ज या कार्यालयास दिलेला होता. श्री. बुर्जे यांनी ४/९/२०२० रोजी अर्ज देऊन सि.स.नं. ४०५ मधील त्यांचे जागेसमोरील रस्त्याची मोजणी करून जागेच्या पुर्वेकडील हद्दीची लाईन दाखवून देणेबाबत अर्ज या कार्यालयास सादर केला होता. त्यास अनुसरून इकडील सर्व्हेअर यांनी जागेवर मोजणी केली व त्यांनी श्री. बुर्जे यांचे सि.स.नं. ४०५ पै. मधील बांधकाम ९.०० मी. रुंद विकास योजनेच्या रस्त्याने बांधित होत नसून बांधकाम व विकास योजना रस्त्या यामध्ये सर्वसाधारणपणे १.५ मी. इतके अंतर शिल्लक असून ९.०० मी. रुंद विकास योजना रस्त्यामधील क्षेत्र खूले असलेबाबत अहवाल दिलेला आहे. तसेच, श्री. बुर्जे यांनी २/७/२०२० रोजीच्या अर्जासोबत नगरभुमापन अधिकारी यांचेकडील २९/५/२०२० रोजीचे पत्र सोबत जोडले होते. त्यास अनुसरून श्री. बुर्जे यांची बांधकाम परवानगी पुर्ववत ठेवणेत आली असून श्री. कुलकर्णी यांचे तक्रारी अर्ज निकाली ठेवणेत आलेले आहे, याबाबत दि. २८/१०/२०२० रोजीच्या पत्राद्वारे कळविले आहे.

तदनंतर श्री. कुलकर्णी यांनी सिव्हील जज्ज सिनिअर डिव्हीजन इचलकरंजी यांचे कोर्टात रे.क.नं. १७४/२०२० हा दावा दाखल केला होता. सदर दाव्यात मा. न्यायालयाने श्री. बुर्जे यांनी पुर्व-पश्चिम ३ फुट व उत्तर दक्षिण २२ फुट या वाद मिळकतीच्या पुर्व बाजूस कोणत्याही प्रकारचे बांधकाम करण्यास स्थगिती दिलेली होती. त्यानंतर श्री. बुर्जे यांनी जिल्हा न्यायालय इचलकरंजी यांचे कोर्टात सि.अ.नं. ६/२०२१ दावा दाखल केला होता. सदर दाव्यात मा. न्यायालयाने ३/४/२०२१ रोजी रे.क.नं. १७४/२०२० दाव्यातील निकालात देण्यात आलेला स्थगनादेश रद्द करणेत आला असलेचा निकाल दिलेला होता. परंतु श्री. कुलकर्णी यांनी त्याच दिवशी मा. जिल्हा न्यायालयात अर्ज केला असता मा. जिल्हा न्यायाधिश क्र. २ यांनी दि. ३/४/२०२१ रोजी दिलेला निकाल पुढील ३० दिवसांसाठी स्थगित ठेवणेत आला असलेबाबत आदेश दिलेला आहे. तदनंतर सदर दाव्यामधील स्थगिती मा. न्यायालयाने दि. २९/४/२०२१ रोजीच्या आदेशाद्वारे अजून ३० दिवस वाढवली होती.

श्री. बुर्जे हे बांधकाम करत असलेबाबतची तक्रार दि. ५/५/२०२१ रोजी या कार्यालयास श्री. कुलकर्णी यांनी या कार्यालयास केली होती. मा. न्यायालयाच्या निर्देशास अनुसरून दि. ६/५/२०२१ रोजीच्या पत्रान्वये श्री. बुर्जे यांना सि.स.नं. ४०५पै. मधील सुरु असलेले बांधकाम थांबविण्यात यावे व तसे न केल्यास पुढील होणा-या परिणामांस सर्वस्वी आपण जबाबदार असाल असे, कळविले होते. त्यास श्री. बुर्जे यांनी ६/५/२०२१ रोजी उत्तर दिले असून सदरची बाब न्यायप्रविष्ट असलेने त्यात नगरपरिषदेने ढवळाढवळ करू नये असे कळविले होते. सदर प्रकरणी मा उच्च न्यायालय मुंबई यांनी रि.पि.नं. १८६०/२०२१ याकामी दि. १९/५/२०२१ रोजी निर्णय दिला असून त्यानुसार रे.क.नं. १७४/२०२० दाव्यातील निकाल सध्यस्थितील लागू असून श्री. बुर्जे यांनी पुर्व- पश्चिम ३ फुट व उत्तर

दक्षिण २२ फुट या वाद मिळकतीच्या पुर्व बाजूस कोणत्याही प्रकारचे बांधकाम करण्यास स्थगिती देण्यात आली होती. त्यानंतर श्री. कुलकर्णी यांनी २४/५/२०२१ रोजी मा. उच्च न्यायालयाच्या दि. १९/५/२०२१ रोजीच्या निर्णयाची प्रत या कार्यालयास सादर करुन मा. न्यायालयाचा स्थगनादेश असुन श्री. बुर्जे यांचे बांधकाम चालु असलेबाबत तक्रार अर्जाद्वारे कळविलेले आहे. त्या अनुषंगाने दि. २५/५/२०२१ रोजी सकाळी ११.०० वाजता तत्कालीन पदनिर्देशित अधिकारी यांनी बांधकामाचा पंचनामा केला असता श्री. बुर्जे यांचे बांधकाम चालु असलेबाबत निदर्शनास आले. श्री. बुर्जे यांनी त्या दिवशी या कार्यालयात अर्ज देऊन मा. उच्च न्यायालय यांचे आदेशानुसार पुर्व- पश्चिम ३ फुट व उत्तर दक्षिण २२ फुट या वाद मिळकतीत बांधकाम थांबवित असल्याचे व उर्वरीत मिळकतीमध्ये बांधकाम करित असल्याबाबत कळविले होते. मा. उच्च न्यायालयातील रिट पिटीशन क्र. १८६०/२०२१ अनुषंगाने दि. ३१/५/२०२१ रोजी पंचनामा केला असता जागेवर वाद मिळकतीवरील बांधकाम स्थगित असलेचे दिसुन आले परंतु उर्वरीत जागेवर बांधकाम सुरु असलेचे निदर्शनास आले. तथापि श्री. बुर्जे यांनी मा. उच्च न्यायालयातील रिट पिटीशन क्र. १८६०/२०२१ दि. १९/५/२०२१ रोजीच्या आदेशाचे पालन न करता बांधकाम सुरुच ठेवलेने दि. ८/६/२०२१ रोजीच्या पत्रान्वये वाद मिळकतीत कोणत्याही प्रकारचे बांधकाम करु नये तसेच मा. न्यायालयाच्या आदेशाचा अवमान करु नये असे दि. ८/६/२०२१ व दि. २९/७/२०२१ रोजीच्या पत्रान्वये कळविले होते.

श्री. बुर्जे यांनी बांधकाम तसेच चालु ठेवलेने व ते मंजूर बांधकाम परवानगीप्रमाणे जागेवर बांधकाम केले नसलेने श्री. बुर्जे यांना ८/७/२०२१ रोजी श्री. बुर्जे यांना महाराष्ट्र प्रादेशिक नियोजन व नगररचना अधिनियम १९६६ चे कलम ५४ अन्वये नोटीस देऊन बांधकाम बंद करुन अनाधिकृत बांधकाम पाडण्याबाबत कळविले होते. तथापि श्री बुर्जे यांनी नोटीशीस अनुसरुन बांधकाम न पाडता बांधकाम पुर्ण केलेने महाराष्ट्र प्रादेशिक नियोजन व नगररचना अधिनियम १९६६ चे कलम ५३ अन्वये दि. २३/८/२०२१ रोजी नोटीस दिली. त्यास अनुसरुन श्री. बुर्जे यांनी अनाधिकृत बांधकाम पाडले नसलेने त्यांचेवर महाराष्ट्र प्रादेशिक नियोजन व नगररचना अधिनियम १९६६ या अधिनियमातील तरतुदीनुसार पोलीस स्टेशनमध्ये दि. २९/१०/२०२१ रोजी गुन्हा नोंद केलेला आहे. सद्यस्थितीत श्री. बुर्जे यांचे दावा मिळकतीमधील बांधकाम हे पुर्ण झालेले असुन त्याचा वापर सध्या सुरु आहे.

तसेच श्री. बुर्जे हे सि.स.नं. ४०५ पै. मधील त्यांच्या मालकीच्या उर्वरीत मिळकतीवर विनापरवाना व अनाधिकृत बांधकाम करत असलेची तक्रार श्री. कुलकर्णी यांनी व श्रीमती विद्या सुर्यकांत माळी यांनी या कार्यालयात तक्रार दिलेली होती. त्या अनुषंगाने श्री. बुर्जे यांना दि. २८/९/२०२१ रोजीच्या पत्रान्वये बांधकाम परवानगीबाबत कागदपत्रे सादर करणेबाबत कळविले होते. त्यास अनुसरुन त्यांनी दि. ४/९/२०२१ रोजी या कार्यालयास उत्तर दिले असुन श्री. कुलकर्णी यांनी केलेल्या तक्रार अर्जाची प्रत मिळणेबाबत व प्रत मिळालेनंतर उत्तर देणार असलेबाबत कळविले आहे. त्या अनुषंगाने श्री. बुर्जे यांना दि. १०/११/२०२१ रोजीच्या पत्रान्वये त्यांनी मागितलेली कागदपत्रे देऊन बांधकाम परवानगीबाबत कागदपत्रे सात दिवसांच्या आत सादर करणेबाबत कळविले होते. त्यास श्री. बुर्जे यांनी दि. २१/१०/२०२१ रोजी उत्तर दिले आहे. परंतु त्यासोबत बांधकाम परवानगीबाबतची कोणतीही कागदपत्रे सादर केली नाहीत.

सबब श्री. बुर्जे यांना दि. २०/१२/२०२१ रोजी महाराष्ट्र प्रादेशिक नियोजन व नगररचना अधिनियम १९६६ चे कलम ५४ अन्वये विनापरवाना बांधकाम थांबविणेबाबत नोटीस दिली परंतु श्री. बुर्जे यांनी बांधकाम न थांबविलेने त्यांना महाराष्ट्र प्रादेशिक नियोजन व नगररचना अधिनियम १९६६ चे कलम ५३ अन्वयेची दि. ३०/१२/२०२१ रोजी विनापरवाना बांधकाम पाडणेबाबत नोटीस देणेत आली. तदनंतर नोटीशीत नमुद केलेनुसार श्री. बुर्जे यांनी बांधकाम पाडण्याची कार्यवाही न

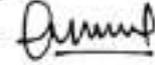
करता बांधकाम पुर्ण केलेने त्यांचेवर महाराष्ट्र प्रादेशिक नियोजन व नगररचना अधिनियम १९६६ या अधिनियमातील तरतुदीनुसार दि. २६/२/२०२२ रोजी पोलीस स्टेशनमध्ये पुन्हा गुन्हा नोंद करण्यात आलेला आहे. सद्यस्थितीत जागेवरील बांधकाम हे पुर्ण झाले असून बांधकामाचा वापर सुरु आहे.

सदर प्रकरणी श्रीमती विद्या माळी व श्री. सदानंद कुलकर्णी यांनी श्री. बुर्जे यांनी सि.स.नं. ४०५ पै. मधील मिळकतीमध्ये केलेल्या दोन्ही बांधकामाबाबत मा. उच्च न्यायालयात रिट याचिका क्र. १४८९४/२०२२ दाखल केलेली असून मा. न्यायालयाने दि. ६/१२/२०२२ रोजी निकाल दिला असून सदर आदेशानुसार अनाधिकृत बांधकामावर अधिनियमानुसार आवश्यक कार्यवाही करणेबाबत आदेश दिलेले आहेत.

वर नमुद केलेनुसार सदर प्रकरणातील वस्तुस्थिती असून श्री. बुर्जे यांनी मा. न्यायालय व मा. उच्च न्यायालयाच्या आदेशाचा वेळोवेळी भंग केलेला असलेचे दिसून येते. त्यामुळे श्री. बुर्जे यांच्या बांधकामावर केलेली कार्यवाही ही अधिनियमाशी तसेच मा. न्यायालयाच्या आदेशाशी सुसंगत असून अहवाल पुढील कार्यवाहीसाठी सादर करित आहे.

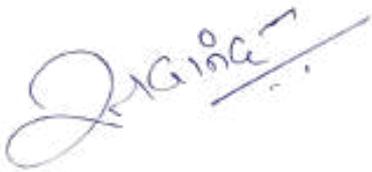
सोबत-

१. प्रस्तुत प्रकरणी केलेल्या कार्यावाहीची कागदपत्रे पान नं. ते



उपायुक्त,

इचलकरंजी महानगरपालिका.



To

**Registrar,
Human Rights Commission, Maharashtra State,
9, Hazarimal Somani Marg, opposite Chhatrapati Shivaji Maharaj Terminus,
Mumbai – 400 001.**

Subject – Regarding the inhuman acts being committed by the officers and employees of Ichalkaranji Municipal Council under the influence of arbitrary actions and corruption-driven motives of municipal contractor Mr. Sadanand Kulkarni.

Reference – Your letter no. MSHRC/COURT-2/11/2022/2006 dated 11/11/2022 (received here on 21/11/2022).

In connection with the complaint application filed by the applicant, Mr. Santosh Ningappa Burje, and with reference to your above-mentioned letter, you had directed this office to submit a report within six weeks. Accordingly, a para-wise report from this office in the present matter is as follows:

Mr. Santosh Ningappa Burje was granted building permission under License No. BPA/00181/2019-20 dated 24/12/2019. Based on this building permission, Mr. Burje commenced construction on C.S. No. 405. On 07/04/2020, Mr. Sadanand Kulkarni submitted an application to this office complaining that Mr. Burje was carrying out unauthorized construction and also demolishing a common wall without obtaining consent from co-sharer Mr. Kulkarni. Following this, by letter dated 13/04/2020, Mr. Burje was directed to get the site measured by the government department concerned and to submit the measurement map.

Further, by notice dated 25/06/2020 under Section 51(1) of the Maharashtra Regional and Town Planning Act, 1966, he was called for a hearing on why his building permission should not be cancelled. The hearing was scheduled on 02/07/2020 in the chamber of the Chief Officer, but Mr. Burje did not remain present. On 03/07/2020, a letter was issued to him informing that his building permission had been suspended and that failure to comply would result in cancellation. Mr. Burje replied on 27/07/2020 stating that he had already submitted the necessary documents on 03/06/2020 to the then Municipal Council office.

As per the suspension order dated 03/07/2020, Mr. Burje was expected to stop construction. However, Mr. Kulkarni lodged complaints on 14/07/2020 and 17/07/2020 that despite the suspension order, Mr. Burje continued construction. Since Mr. Burje did not comply with the suspension and failed to fulfill conditions stated in the 03/07/2020 notice, his building permission was cancelled on 28/07/2020. Still, instead of halting construction, Mr. Burje continued building under the supervision of Mr. Sunil Zharge, Supervisor. Consequently, a panchanama (official spot report) was recorded on 29/07/2020 at 11:35 a.m.

On 30/07/2020, Mr. Burje submitted an application requesting cancellation of the action dated 28/07/2020 (where his permission was cancelled) and restoration of his building

permission. On 04/09/2020, he also applied for measurement of the road in front of C.S. No. 405 and demarcation of its eastern boundary. Following this, the municipal surveyor measured the plot and reported that the construction did not encroach upon the 9.00 m wide development plan road and that a gap of about 1.5 m was maintained. Mr. Burje had also attached a letter from the City Survey Officer dated 29/05/2020 along with his 02/07/2020 application. Accordingly, his building permission was reinstated, and the complaints made by Mr. Kulkarni were disposed of, as informed by letter dated 28/10/2020.

Later, Mr. Kulkarni filed Civil Suit No. 174/2020 in the Civil Judge Senior Division Court, Ichalkaranji. The Court ordered an injunction restraining Mr. Burje from carrying out any construction on the disputed property to the extent of East–West 3 ft and North–South 22 ft. Subsequently, Mr. Burje filed Civil Appeal No. 6/2021 in the District Court, Ichalkaranji, and by order dated 03/04/2021, the Court set aside the earlier injunction. However, on the same day, Mr. Kulkarni applied in the District Court, and the District Judge-2 stayed the 03/04/2021 order for 30 days. On 29/04/2021, the Court extended the stay by another 30 days.

Mr. Kulkarni again complained on 05/05/2021 that construction was still going on. Accordingly, on 06/05/2021, Mr. Burje was directed by letter to stop work immediately, failing which he would be solely responsible for consequences. Mr. Burje replied on 06/05/2021 stating that the matter was sub judice and that the Municipality should not interfere. In Writ Petition No. 1860/2021, the Hon'ble Bombay High Court on 19/05/2021 held that the earlier order in Civil Suit No. 174/2020 remained applicable, restraining Mr. Burje from constructing on the 3 ft (E–W) and 22 ft (N–S) portion of the disputed property.

Despite this, on 25/05/2021, Mr. Kulkarni complained again that construction was ongoing. A panchanama conducted the same day at 11:00 a.m. confirmed construction activity. Mr. Burje then replied that he had stopped construction in the disputed 3 ft × 22 ft portion but was continuing construction on the remaining land. A further panchanama on 31/05/2021 confirmed that the disputed portion was kept vacant, but construction was still going on in the rest of the property. As Mr. Burje did not fully comply with the High Court's order, he was issued letters on 08/06/2021 and 29/07/2021 instructing him not to construct in violation of Court orders.

Since construction still continued, a notice under Section 54 of the MRTP Act was issued on 08/07/2021 directing demolition of unauthorized work. As he did not comply, another notice under Section 53 was issued on 23/08/2021. Since he again failed to demolish, a police complaint was lodged against him on 29/10/2021. Presently, the building is complete and in use.

Further, complaints were lodged by Mr. Kulkarni and Mrs. Vidya Suryakant Mali that Mr. Burje had also carried out unauthorized construction on other parts of C.S. No. 405. Accordingly, on 28/09/2021, he was asked to produce building permission documents. In his reply dated 04/09/2021, he sought copies of the complaint before submitting his response. On 10/11/2021, he was again directed to submit documents within 7 days, but though he replied on 21/10/2021, he did not furnish any documents.

Therefore, on 20/12/2021, he was issued a notice under Section 54 of the MRTP Act to stop unauthorized construction. As he did not comply, another notice under Section 53 was

issued on 30/12/2021 for demolition. Since he failed to demolish and completed construction, a fresh police case was filed against him on 26/02/2022. Presently, the construction is complete and in use.

Meanwhile, Mrs. Vidya Mali and Mr. Sadanand Kulkarni filed Writ Petition No. 14894/2022 in the Hon'ble Bombay High Court regarding both the constructions. On 06/12/2022, the Hon'ble Court ordered necessary action under the MRTP Act against the unauthorized construction.

As narrated above, the factual position of the matter shows that Mr. Burje repeatedly violated the orders of both the Civil Court and the Hon'ble High Court. Hence, the actions taken against his construction are consistent with the provisions of the MRTP Act and the orders of the Courts. Accordingly, this report is being submitted for further action.

Enclosure:

1. Documents relating to the action taken in the present matter, page no. ____ to ____.

Deputy Commissioner, Ichalkaranji Municipal Corporation.



MAHARASHTRA STATE HUMAN RIGHTS COMMISSION

9, Hajarnal Somani Marg, Opp. Chhatrapati Shivaji Maharaj Terminus, Mumbai - 400 001
Tel: 22092857 Email: court@mshrcc.mah.gov.in

SHRC/MAS/9/2023/ 1120
Date: 12/9/2023

MAS/Case No. - 2781/13/14/2021

Name of the Complainant : Santosh Ningappa Burje
Behind Ichalkaranji Ghorpade Natyagruh
Mali Masterwada Ward No. 4, R. No. 111/1
Ichalkaranji, Dist. Ichalkarnaji

V/s.

Name of Respondent : Chief Officer
Ichalkaranji Nagar Parishad,
Kolhapur

Order Date : 14th August, 2023

Coram : M. A. Sayeed, Member

ORDER

Complainant Shri Burje has made a futile attempt to make a case of violation of human rights at the hands of respondent Zilla Parishad by failing to take appropriate actions on his grievances against the alleged criminal act and gross misconduct on the part of Ichalkaranji Municipal Corporation, acting under the influence of one private building contractor who because of his strong TRP with the council was able to manage expand his real estate construction business and of harassing and humiliating the complainant since he ventured to raise grievances against their alleged collusion and misdeeds. It is submitted that order of stoppage of construction was issued by the corporation without following the due process of law and tainted with vindictiveness constraining the complainant to move the Commission u/s. 12 of the Act of 1993

इचलकरंजी महानगरपालिका
नंबर - १२१३२
12 OCT 2023
कोर्ट परिषद

न्यायालयीन विभाग
इचलकरंजी महानगरपालिका
वर्कशिट नं.

Materials emerges from the report Ex. 'A' submitted by Ichalkaranji Municipal Corporation indicate that complainant and the said builder Shri Kulkarni jointly owned a parcel of land on which complainant started construction by alleged encroachment on the portion owned by co-owner Shri Kulkarni which prompted him to approach Civil Court seeking injunction against the complainant. Admittedly both the parties approached the Civil Court seeking redressal of their grievance vide RCS No. 174/20, WP no. 1860/21 filed by complainant's opponent Shri Kulkarni. Both these matters are subjudice before the Court.

Now, when the parties are litigating for adjudication of their rights before the Civil Court, then the question of intervention by the Commission does not arise in view of the bar provided under section 36(1) of the Act of 1993 r/w. Reg. 12(i) of Maharashtra State Human Rights Commission (Procedure) Regulations, 2011. Reliance with advantage is placed on following two decisions of Bombay High Court viz re- Shobha Kolte AIR 1986 BOM 44 (relevant para 6 & 7), re- MHADA 2010 (3) Mh.LJ 44 (relevant paras 18 to 20 and 22 to 26)

Thus, with such imposing legal bar on record, complainant's grievances raised before this Commission fail to sustain ground legally and logically as with the Court subjudice with the matter, a parallel inquiry by the Commission is not permissible under the law. In view of the foregoing discussion the complaint is held to be devoid of any merit, hence dismissed and disposed off accordingly.

R/K



M. A. Sayeed
(M. A. Sayeed)
Member 14.08.23

J. G. Ina

दोषारोप/अंतिम अहवाल
(Under Section 173 Cr.P.C.)

[फौजदारी प्रक्रिया संहितेच्या कलम १७३ अन्वये]



* IN THE COURT OF न्यायालय :- प्रथम वर्ग न्यायदंडाधिकारी सो, कोर्ट इचलकरंजी

१. State District P.S.
राज्य :- महाराष्ट्र जिल्हा :- कोल्हापूर पोलीस ठाणे :- इचलकरंजी
FIR/Proceeding/GD No. Year Date
पहिली खबर /कार्यवाही क्र. ५३ वर्ष - २०२२ तारीख- २६/०२/२०२२

२.* Final Report/ Charge Sheet No ३.Date
अंतिम अहवाल/आरोपपत्र क्रमांक :- 83/2022 तारीख : 30/12/2022

४.* Act * Section
१ अधिनियम - महाराष्ट्र प्रादेशिक नगररचना अधि. १९६६चे कलम-५२(१)(अ) प्रमाणे

५.* Type of Final/Form/Report : Charge sheeted/Not Charge sheeted for want of evidence/FR.Undetected/A-Abetted: अंतिम अहवालाचा प्रकार : दोषारोपपत्र दाखल केले/पुराव्या अभावी आरोपपत्र दाखल केले नाही/तपास लागला नाही/शोध लागला नाही/आरोपी मरण पावला

६.* If F.R.Unocured : False/Mistake of Fact/Mistake of Law/Non-cognizable/Civil Nature: जर अंतिम अहवालाचा प्रकार घडलाच नाही: खोटी/वस्तुस्थितीची चुक/कायद्याची चुक/अदखलपात्र/दिवाणी स्वरूप

७.* If Charge Sheeted (जर आरोपपत्र ठेवल)
Original/Provisional Supplementary (मुळ/तात्पुरती पुरवणी) :- मुळ

८.* Name of the I.O. Rank No. क्रमांक
तपासणी अधिका-याचे नाव :- जी.पी.वरुटे -पदनाम -पो.हे.काँ.७१० इचलकरंजी पोलीस ठाणे.

९. (a) Name of complainant/Informant
तक्रारदाराचे/खबरीचे नाव :- तेजस दशरथ इंगळे व.व. २५, व्यवसाय-नोकरी, रा.सोलगे मळा, सांगली रोड, इचलकरंजी

पित्याचे / पतीचे नाव :- दशरथ इंगळे

१०. List of Accused Charge-Sheeted in court/with Absconder's if any :

आरोपी यादी/ अ.नं.	आरोपीचे संपुर्ण नाव	वय	राहण्याचे ठिकाण	अटक दिनांक	रिमांड दिनांक	शेरा
१.	संतोष बुर्जे निंगाप्पा	४२	रा. ४/१११/१, माळी मास्तरवाडा, घोरपडे नाटयगृहामागे, इचलकरंजी	सीआरपीसी ४१ [अ] [१] नोटीस दिली आहे.		



११. Particulars of witnesses to be examined (पडताळलेल्या साक्षीदारांचे विवरण)-

Sl. No. अ.नं	Full Name संपुर्ण नाव	Date/ Year Of Birth जन्मतारी ख/ वर्ष	Occupation व्यवसाय	Address पत्ता	Type of evidence to be tendered सादर करावयाच्या पुराव्याचा प्रकार
१)	तेजस दशरथ इंगळे	२५	रचनासहाय्यक, तथा पदनिर्देशित अधिकारी नगररचना विभाग, इचलकरंजीनगरपरीषद	सोलगे मळा, सांगली रोड, इचलकरंजी	फिर्यादी
२)	सचिन रामगोंडा पाटील	४९	इचलकरंजी नगरपरीषद,	रा.आंबे गल्ली, गावभाग, इचलकरंजी	पंच
३)	रणजित दत्तात्रय आवळे	४३	इचलकरंजी नगरपरीषद,	रा.भाग्यरेखा टॉकीज, समोर इचलकरंजी	पंच
४)	विनय विकास थोरात	३५	इचलकरंजी नगरपरीषद,	सिद्धकला कॉलनी, सांगली रोड, , इचलकरंजी	साक्षीदार
५)	अनिलकुमार पुंडलिक सुतार	३९	इचलकरंजी नगरपरीषद,	पंचगंगा कारखाना रोड, कबनुर , इचलकरंजी	साक्षीदार
६)	सदानंद अशोक ऊर्फ शामराव कुलकर्णी	७०	इंजिनिअर	रा.नाटयगृहामागे, इचलकरंजी	साक्षीदार
७)	जी.पी.वरुटे	पो.हे.व नं. ७१०	नोकरी	इचलकरंजी पोलीस ठाणे	तपासी अंमलदार

१२. If 'F.I.R.' is False indicate action taken or proposed to be taken u/s. १८२/२११ I.P.C.:

पहिली, खबर खोटी असेल तर भारतीय दंड संहितेच्या १८२/२११ अन्वये केलेली किंवा करावयाची कार्यवाही नमुद करावी.

१३. Result of Laboratory analysis : प्रयोग शाळा विशलेषणाचे निष्कर्ष :-



--३--

१४. Particulars of Accused persons Charge-sheeted (use separate sheet for each accused) आरोपपत्र ठेवलेल्या आरोपींचा तपशील प्रत्येक आरोपीसाठी स्वतंत्र कागद वापरावा :-

(१) * Name wheter verified

नाव :- संतोष निंगाप्पा बुर्जे पडताळले किंवा काय :- होय

(११) Father's / Husband's Name

पित्याचे/ पतीचे नाव- निंगाप्पा बुर्जे

(१११) Date / Year of Birth (जन्मतारीख / वर्ष) :- ४५

(१५) Sex :- लिंग- पुरुष (v) Nationality :- राष्ट्रियत्व :- भारतीय

(V१) Passport No:- Date of Issue:- Place of Issue:-

पारपत्र क्रमांक दिल्याची तारीख दिल्याचे ठिकाण

(V११) Religion :- धर्म :- हिंदु

(v१११) whether SC/ST अनुसुचित जातीचा/जमातीचा आहे का - लिंगायत

(१X) Occupation (व्यवसाय) :- खा.नोकरी

(X) Address (पत्ता) :- रा. ४/१११/१, माळी मास्तरवाडा, घोरपडे नाटयगृहामागे,
इचलकरंजी

Whether verified (पडताळला किंवा काय) : होय

(X१)* Provisional Criminal No (तात्पुरता गुन्हेगार क्रमांक):-

(X११)* Regular Criminal No.(if Known) नियमित गुन्हेगार क्रमांक (माहित असल्यास):-

(X१११)*Date of Arrest (अटकेची तारीख) :- सी.आर.पी.सी.४१(अ), १ अन्वये नोटीस

(X१५)* Date of release on bail (जामीनावर सोडल्याची तारीख) :- ---

(Xv) * Date on which forwarded to court :-

(न्यायालयाकडे पाठवल्याची तारीख)

(Xv१)* Under Acts and Sections

(कोणत्या अधिनियमाखाली व कलमाखाली) :- महाराष्ट्र प्रादेशिक नगररचना अधि.१९६६चे कलम-
५२(१)(अ) प्रमाणे

(Xv११)*Name(s) of bailers / sureties and Address (es)

जामीनदारांची नावे व पत्ते :-

(Xv१११) Previous convictions with case references (प्रकरणाच्या संदर्भासह पुर्वीची अपराधसिध्दी) :-

(X१x)* Status of the accused (आरोपीची स्थिती) :Forwarded/Bailed by Police/In police
Castody/Bailed by Court/In Judicial Custody/Absconding/पुढे पाठवले/पोलीसांनी जामीनावर सोडले/पोलीस
कोठडीत/न्यायालयाने जामीनावर सोडले /न्यायालयाने कोठडीत/फरारी/उदघोषित अपराधी

१६. Details of Properties/Articles/Documents recovered/seized during investigation and relied upon (separate list can be attached ; if necessary)

तपासणीच्या वेळी परत मिळविलेल्या / जप्त केलेल्या आणि अवलंबून राहिलेल्या मालमत्तेचा/ वस्तुंचा तपशील :-
(आवश्यक असेल तर स्वतंत्र यादी सोबत जोडण्यात येईल)

Sr. No अ.नं	Property Description मालमत्तेचे वर्णन	Estimated Value(in Rs.) अंदाजित मुल्य रुपयांत	P.S.Property Register No. पोलीस ठाणे मालमत्ता नोंदवही क्रमांक	From whom/ where Recovered or Seized कोणा कडून/कोठुन परत मिळविली किंवा जप्त केली	Disposal विल्हेवाट
१	---	--		--	--

१७.*Brief Facts of the Case (add separate sheet; if necessary) :

प्रकरणांची थोडक्यात माहिती (आवश्यक असल्यास वेगळा कागद जोडावा):-

सदरचा गुन्हा मा.हुजूर कोर्टाचे स्थल सिमेचे हद्दी पैकी इचलकरंजी गावचे हातीत सी.स.नं.४०५ पैकी वार्ड नं.४,घोरपडे नाटयगृहा पाठीमागे,इचलकरंजी येथे घडलेला आहे तो असा.

सदर गुन्ह्यातील आरोपीत नामे संतोष निंगाप्पा बुर्जे रा.४/४११/१,घोरपडे नाटयगृहामागे,इचलकरंजी यांनी विना परवाना बांधकामाबाबत श्री सदानंद अशोक ऊर्फ श्यामराव कुलकर्णी यांनी तक्रारी अर्ज इचलकरंजी नगरपरीषदेकडे केला होता. संतोष निंगाप्पा बुर्जे यांनी सि स नं ४०५ पैकी जागेवर ८.९० X ३.९० चौरस मिटर जिऱ्याचे विनापरवाना बांधकाम केलेचे दि.२०/१२/२०२१ चे स्थळ पाहणी निरीक्षण अहवाला मध्ये निदर्शनास आलेने फिर्यादी यांनी कायदेशिर तक्रार दिली आहे.तसेच मजकुर आरोपीत यांनी ८.९० X ३.९० चौरस मिटर जिऱ्याचे विनापरवाना बांधकाम केलेचे तपासात निष्पन्न झाल्याने आरोपीत मजकुर यांने महाराष्ट्र प्रादेशिक व नगररचना अधिनियम १९६६ चे कलम ५२ (१)(अ) प्रमाणे गुन्हा केल्याचे तोहमत आहे.

१८] कलम १७३ चा सुचना फॉर्म :- बजावला दिनांक :- बजावला नाही कारण :-

१९] कोर्टाचा सी.सी.नं. :-

२०] कोर्टाचानिकाल :-

२१] प्रभारी अधिका-यांची सही :-

आर.ए.ताशिलदार
पोलीस निरीक्षक
इचलकरंजी पोलीस ठाणे

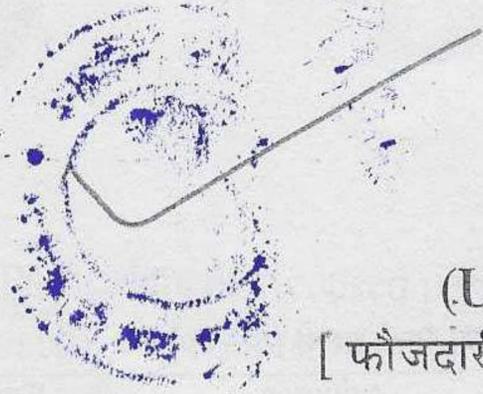
तपासीअमंलदारची सही :-

जी.पी.वरुटे
पो.हे.काँ.७१०
इचलकरंजी पोलीस ठाणे



सत्य प्रत

पोलीस निरीक्षक,
इचलकरंजी पोलीस ठाणे



दोषारोप/अंतिम अहवाल
(Under Section 173 Cr.P.C.)
[फौजदारी प्रक्रिया संहितेच्या कलम १७३ अन्वये]

* IN THE COURT OF न्यायालय :- प्रथम वर्ग न्यायदंडाधिकारी सो, कोर्ट इचलकरंजी
१. State District P.S.

राज्य :- महाराष्ट्र जिल्हा :- कोल्हापुर पोलीस ठाणे :- इचलकरंजी
FIR/Proceeding/GD No. Year Date
पहिली खबर /कार्यवाही क्र. ४१३ वर्ष - २०२१ तारीख- २९/१०/२०२१

२.* Final Report/ Charge Sheet No ३.Date
अंतिम अहवाल/आरोपपत्र क्रमांक :- ४४/२०२२ तारीख : २७/०१/२०२२

४.* Act * Section
१ अधिनियम - महाराष्ट्र प्रादेशिक नगररचना अधि. १९६६चे कलम-५२(ब) प्रमाणे

५.* Type of Final/Form/Report : Charge sheeted/Not Charge sheeted for want of evidence/FR.Undetected/A-Abetted: अंतिम अहवालाचा प्रकार : दोषारोपपत्र दाखल केले/पुराव्या अभावी आरोपपत्र दाखल केले नाही/तपास लागला नाही/शोध लागला नाही/आरोपी मरण पावला

६.* If F.R.Unoccured : False/Mistake of Fact/Mistake of Law/Non- cognizable/ Civil Nature: जर अंतिम अहवालाचा प्रकार घडलाच नाही: खोटी/वस्तुस्थितीची चुक/कायदयाची चुक/अदखलपात्र/दिवाणी स्वरुप

७.* If Charge Sheeted (जर आरोपपत्र ठेवल)
Original/Provisional Supplementary (मुळ/तात्पुरती पुरवणी) :- मुळ

८.* Name of the I.O. Rank No. क्रमांक
तपासणी अधिका-याचे नाव :- जी.पी.वरुटे पदनाम -पो.हे.काँ.७१० इचलकरंजी पोलीस ठाणे.

९. (a) Name of complainant/Informant
तक्रारदाराचे/खबरीचे नाव :- बबन कृष्णाजी खोत व.व.५७, व्यवसाय-नोकरी, रा.नारायण मळा, सांगली रोड, इचलकरंजी
पित्याचे / पतीचे नाव :- कृष्णाजी खोत

१०. List of Accused Charge-Sheeted in court/with Absconder's if any :

आरोपी यादी/ अ.नं.	आरोपीचे संपुर्ण नाव	वय	राहण्याचे ठिकाण	अटक दिनांक	रिमांड दिनांक	शेरा
१.	संतोष निंगाप्पा बुर्जे	४२	रा.४/१११/१, माळी मास्तरवाडा, घोरप डे नाटयगृहामागे, इचलकरंजी	सीआरपीसी ४१ [अ] [१]नोटीस दिली आहे.	---	दोषारोप पत्रासोबत हजर



Particulars of witnesses to be examined (पडताळलेल्या साक्षीदारांचे विवरण)-

Sl. No. / अ.नं.	Full Name / संपुर्ण नाव	Date/Year Of Birth / जन्मतारीख/ वर्ष	Occupation / व्यवसाय	Address / पत्ता	Type of evidence to be tendered / सादर करावयाच्या पुराव्याचा प्रकार
१)	बबन कृष्णाजी खोत	शाखा.अभियंता, नगररचना विभाग, इचलकरंजी	नोकरी	नारायण मळा, सांगली रोड, इचलकरंजी	फिर्यादी
२)	सचिन रामगोंडा पाटील	४८	इचलकरंजी नगरपरीषद,	रा.आंबे गल्ली, गावभाग, इचलकरंजी	पंच
३)	तानाजी ज्ञानु कांबळे	४३	इचलकरंजी नगरपरीषद,	रा.कामगारचाळ, शिवाजी पुतळा, इचलकरंजी	पंच
४)	किरण मारुती लाखे	२५	इचलकरंजी नगरपरीषद,	लाखे नगर, इचलकरंजी	साक्षीदार
५)	सदानंद अशोक ऊर्फ शामराव कुलकर्णी	७०	इंजिनिअर	रा.नाटयगृहामागे, इचलकरंजी	साक्षीदार
६)	प्रसाद प्रभाकर दामले	४०	खा.नोकरी	रा.४/१८३, गोपाल अपार्टमेंट, इचलकरंजी	साक्षीदार
७)	जी.पी.वरुटे	पो.हे.काँ. ७१०	नोकरी	इचलकरंजी पोलीस ठाणे	तपासी अंमलदार

१४. Partic accused

(१) * N

(११)

पितृ

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१२. If 'F.I.R. is False indicate action taken or proposed to be taken u/s. १८२/२११ I.P.C.:

पहिली, खबर खोटी असेल तर भारतीय दंड संहितेच्या १८२/२११ अन्वये केलेली किंवा करावयाची कार्यवाही नमुद करावी.

१३. Result of Laboratory analysis : प्रयोग शाळा विशलेषणाचे निष्कर्ष :-



१४. Particulars of Accused persons Charge-sheeted (use separate sheet for each accused) आरोपपत्र ठेवलेल्या आरोपींचा तपशील प्रत्येक आरोपीसाठी स्वतंत्र कागद वापरावा :-

(१) * Name _____ wheter verified

नाव :- संतोष निंगाप्पा बुर्जे पडताळले किंवा काय :- होय

(११) Father's / Husband's Name

पित्याचे/ पतीचे नाव- निंगाप्पा बुर्जे

(१११) Date / Year of Birth (जन्मतारीख / वर्ष) :- ४२

(१११) Sex :- लिंग- पुरुष (v) Nationality :- राष्ट्रियत्व :- भारतीय

(V१) Passport No:- _____ Date of Issue:- _____ Place of Issue:- _____
पारपत्र क्रमांक दिल्याची तारीख दिल्याचे ठिकाण

(V११) Religion :- धर्म :- हिंदु

(v१११) whether SC/ST अनुसुचित जातीचा/जमातीचा आहे का - लिंगायत

(१X) Occupation (व्यवसाय) :- खा.नोकरी

(X) Address (पत्ता) :- रा. ४/१११/१, माळी मास्तरवाडा, घोरपडे नाटयगृहामागे,
इचलकरंजी

Whether verified (पडताळला किंवा काय) : होय

(X१)* Provisional Criminal No (तात्पुरता गुन्हेगार क्रमांक):-

(X११)* Regular Criminal No.(if Known) नियमित गुन्हेगार क्रमांक (माहित असल्यास):-

(X१११)*Date of Arrest (अटकेची तारीख) :- सी.आर.पी.सी. ४१(अ), १ अन्वये नोटीस

(X१११)* Date of release on bail (जामीनावर सोडल्याची तारीख) :- ----

(Xv) * Date on which forwarded to court :-

(न्यायालयाकडे पाठवल्याची तारीख)

(Xv१)* Under Acts and Sections

(कोणत्या अधिनियमाखाली व कलमाखाली) :- महाराष्ट्र प्रादेशिक नगररचना अधि. १९६६चे कलम-
५२(ब) प्रमाणे

(Xv११)*Name(s) of bailers / sureties and Address (es)

जामीनदारांची नावे व पत्ते :-

(Xv१११) Previous convictions with case references (प्रकरणाच्या संदर्भासह पुर्वीची अपराधसिध्दी) :-

(X१X)* Status of the accused (आरोपीची स्थिती) :Forwarded/Bailed by Police/In police
Custody/Bailed by Court/In Judicial Custody/Absconding/पुढे पाठवले/पोलीसांनी जामीनावर सोडले/पोलीस
कोठडीत/न्यायालयाने जामीनावर सोडले /न्यायालयाने कोठडीत/फरारी/उदघोषित अपराधी

१६. Details of Properties/Articles/Documents recovered/seized during investigation and relied upon (separate list can be attached ; if necessary)

तपासणीच्या वेळी परत मिळविलेल्या / जप्त केलेल्या आणि अवलंबून राहिलेल्या मालमत्तेचा/ वस्तुंचा तपशील :-
(आवश्यक असेल तर स्वतंत्र यादी सोबत जोडण्यात येईल)

Sr. No अ.नं.	Property Description मालमत्तेचे वर्णन	Estimated Value(in Rs.) अंदाजित मुल्य रुपयांत	P.S.Property Register No. पोलीस ठाणे मालमत्ता नोंदवही क्रमांक	From whom/ where Recovered or Seized कोणा कडून/कोठुन परत मिळविली किंवा जप्त केली	Disposal विल्हेवाट
१	---	--		--	--

१७.*Brief Facts of the Case (add separate sheet; if necessary) :

प्रकरणांची थोडक्यात माहिती (आवश्यक असल्यास वेगळा कागद जोडावा):-

सदरचा गुन्हा मा.हुजूर कोर्टाचे स्थल सिमेचे हद्दी पैकी इचलकरंजी गावचे हादीत सी.स.नं.४०५ पैकी वार्ड नं.४,घोरपडे नाटयगृहा पाठीमागे,इचलकरंजी येथे दि.२४/१२/२०१९ ते दि.०८/०७/२०२१ रोजी पर्यंत सुमारास घडलेला आहे तो असा.

सदर गुन्ह्यातील आरोपीत नामे संतोष निंगाप्पा बुर्जे रा.४/४११/१,घोरपडे नाटयगृहामागे,इचलकरंजी.यांना इचलकरंजी नगरपरीषद यांनी बी.पी.ए./१८१ दि.२४/१२/२०१९ अन्वये ६.७० X ३.२० अशा चौरस मिटर बांधकाम नकाशा प्रमाणे परवानगी दिली होती.सदर बांधकामाबाबत श्री सदानंद अशोक ऊर्फ श्यामराव कुलकर्णी यांनी तक्रारी अर्ज इचलकरंजी नगरपरीषदेकडे केला होता .तदनंतर इचलकरंजी नगरपरीषद जा.क्र.टि.पी. २६५/२०२० दि.२८/०७/२०२० अन्वये देणेत आलेली बांधकाम परवाना मंजुरी रद्द करणेत येत असलेची नोटीस देवुन देखील आरोपीत यांनी दि.२९/०७/२०२० रोजी बांधकाम सुरु असलेने फिर्यादी यांनी दोन पंचासमक्ष पंचनामा करुन निरीक्षण अहवाल दिला त्यामध्ये मजकुर आरोपीत यांना ६.७० X ३.२० अशा चौरस मिटर बांधकाम परवानगी दिली होती परंतु आरोपीत मजकुर यांनी मंजुर बांधकाम परवानगी पेक्षा जादा म्हणजे ०७.०० X ३.४० चौरस मिटर बांधकाम केलेचे फिर्यादी यांनी दिलेल्या निरीक्षण अहवाला मध्ये निदर्शनास आलेने फिर्यादी यांनी कायदेशिर तक्रार दिली आहे.तसेच मजकुर आरोपीत यांनी मंजुर बांधकाम परवानगी पेक्षा जादा म्हणजे ०७.०० X ३.४० चौरस मिटर बांधकाम केले असल्याचे तपासात निष्पन्न झाल्याने आरोपीत मजकुर यांने महाराष्ट्र प्रादेशिक व नगररचना अधिनियम १९६६ चे कलम ५२ (ब) प्रमाणे गुन्हा केल्याचे तोहमत आहे.

१८] कलम १७३ चा सुचना फॉर्म :- बजावला दिनांक :- बजावला नाही कारण :-

१९] कोर्टाचा सी.सी.नं. :-

२०] कोर्टाचानिकाल :-

२१] प्रभारी अधिका-यांची सही :-

आर.ए.ताशिलदार
पोलीस निरीक्षक
इचलकरंजी पोलीस ठाणे



सत्य प्रत

PS

पोलीस निरीक्षक,
इचलकरंजी पोलीस ठाणे

तपासीअमंलदारची सही :-

जी.पी.वरुटे
पो.हे.कॉ.७१०

इचलकरंजी पोलीस ठाणे

N.C.R

NON COGNIZABLE OFFENCE INFORMATION REPORT In respect of Non Cognizable Offence (Under Section 155 Cr.P.C)

एन.सी.आर

असंज्ञेय अपराध की सूचना रिपोर्ट
असंज्ञेय अपराध के संदर्भ में
(अंतर्गत धारा 155 द.प्र.सं.)

PS इंचलकरंजी District कोल्हापुर NCR No(असंज्ञेय अपराध प्रतिवेदन 0317/2021 Date

1. Acts & Sections of law (कानून के अधिनियम एवं धाराएँ)

S.No(क्र.)	Act(s)(अधिनियम)	Sections(धारा(एँ))
1	भारतीय दंड संहिता 1960	323
2	भारतीय दंड संहिता 1960	404

2. Place of occurrence(घटनास्थल):

(a Information Received at P.S(पोलीस ठाण्याला गाडिती

Date (दिनांक) 03/11/2021

Time (वेळ) : 20:10 बजे

(b General Diary Reference(ठाणे दैनंदिनी संदर्भ)

G.D. No. (ठाणे दैनंदिनी 022

G.D. Time (ठाणे दैनंदिनी 20:10 बजे

(c Occurrence Date (घटनेची 03/11/2021

Time(वेळ): 18:15 बजे

Time Range(वेळ

(d Place(ठिकाण):

3. Name & Residence of Complainant (लक्षावधाराचे नांव व

Name अशोक सुर्यकांत माळी

S.No.(क्र.सं.)	Address Type (पर्याया प्रकार)	Address (पत्ता)
1		4/5 नाट्याग्रहाचे मागे ,IGM हस्पिटल च्या मागे इंचलकरंज,इंचलकरंजी,कोल्हापुर,महाराष्ट्र , भारत
2		4/5 नाट्याग्रहाचे मागे ,IGM हस्पिटल च्या मागे इंचलकरंज,इंचलकरंजी,कोल्हापुर,महाराष्ट्र , भारत

4. Name , Father's Name , Age & Residence of Accused/Suspect (आरोपी/संशयिताचे नांव,वडिलचे नांव,वय व राहण्याचे ठिकाण):

a) Name संतोष निगांप्या पुर्जे

b) Father's name(पिता का

नाम):

c) Age (वय) : From

To(पर्यंत):

d) Residence (राहण्याचे

S.No.(क्र.सं.)	Address Type (पत्ता का प्रकार)	Address (पत्ता)
1		नाट्याग्रहाच्या पाठीमागे ,इंचल,इंचलकरंजी,कोल्हापुर,महाराष्ट्र , भारत
2		नाट्याग्रहाच्या पाठीमागे ,इंचल,इंचलकरंजी,कोल्हापुर,महाराष्ट्र , भारत

5. NCR Contents (अदखलपात्र अहवालाचा मजकूर)

इंचलकरंजी पोलीस ठाणे न.क्र.र.जि.नं.317/2021 मा.द.वि.स क्रम 323,504 प्रमाणे 1) फिर्यादी नाव व पत्ता अशोक सुर्यकांत माळी वय 37 व्यवसाय वकीलप रा. 4/5 नाट्याग्रहाचे मागे राहणा रा. 16/1047 गडहिंग्लज IGM हस्पिटल च्या मागे इंचलकरंजी,ता. हजलकरंजी पो.नं 9156398297,9850196665 साक्षीदार प्रसाद प्रभाकर टांगले व.व. 53 रा.आझाद टॉवर नाट्याग्रहाचे मागे हटेल अशोक शेजाळे इंचलकरंजी 2)आरोपी नाव व पत्ता 1)संतोष निगांप्या पुर्जे व.व. 47 रा. नाट्याग्रहाच्या पाठीमागे ,इंचलकरंजी जि.कोल्हापुर पो नं 99215180593)मुन्हा धडला सारीख वेळ व ठिकाण दिनांक 03/11/2021 रोजी 18:15 वा सुमारास फिर्यादीच्या राहत्या घराच्या समोर 4/5 नाट्याग्रहाच्या मागे इंचलकरंजी येथे5)हकिगत यातील फिर्यादी व वि प हे एकमेकांचे ओळखीचे असून फिर्यादी यांच्या मालकीची नाट्याग्रहा मागे इंचलकरंजी येथे घर व खुली खर्चीन आहे ,त्याच्या शेजारील वि प हे राहण्यास आहेत.फिर्यादी यांच्यासदर मालमत्तेवर वि प यांनी यांच्याकडे सविलेय ठेवले आहे.वरील तारखेस केडी व ठिकाणी फिर्यादी हे येले अस्सा त्यांनी वि प यांना त्यांचे साहित्य काढून घेणेत सांगितलेने वि प यांनी विट्टन फिर्यादी यांचेसी दार घालून फिर्यादीक करून हलताने घडकवुकी केलेने फिर्यादी यांनी दिले फिर्यादीवरून बाजुस नमुद कलमाप्रमाणे न क मुन्हा दाखल.6) दाखल व तपास पो.ना.1594महद्वरी7)दाखल तारीख व वेळ दि.03/11/2021 रोजी 20.10वा.

Signature

**MAHARSHTRA POLLUTION CONTROL BOARD
REGIONAL OFFICE, KOLHAPUR.**

Tel. No. (0231) 2652952, 2660448 Fax No. (0231) 2652952. <u>E-mail:</u> rokolhapur@mpcb.gov.in	 "Your Service is Our Duty"	Udyog Bhavan, Near Collector Office, Kolhapur - 416 003. Website: http://mpcb.mah.nic.in
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No. MPCB/ROKP/PD/ 2412170005

Date: 17/12/2024

To,
M/s. Spark Industries,
Sector-A, Plot No. 22, Phase-I,
Parvati Co. Op. Industrial Estate, Yadrav,
Tal. Shirol, Dist. Kolhapur.

Sub: Proposed Directions under section 33 A of Water (Prevention & Control of Pollution) Act, 1974 and under section 31A of Air (Prevention & Control of Pollution) Act, 1981.

Ref: 1. Consent to Establish granted by the Board.
 2. Complaint received from Shri Shri Santosh Burje.
 3. Visit of Board Officials on 06.12.2024.
 4. Legal Action Proposal submitted by SRO Kolhapur vide no MPCB-LEGAL_ACTIONS-101224007 on 10.12.2024.

WHEREAS, the Maharashtra Pollution Control Board has granted Consent to Establish u/s 25 of the Water (Prevention and Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention and Control of Pollution) Act, 1981 & Authorization under Rule 6 of the Hazardous and Other Wastes (Management and Trans-boundary Movement) Rules, 2016.

AND WHEREAS, it is obligatory on the part of industry to provide & operate adequate pollution control devices so as not to cause any sort of pollution problem in the surrounding area and to achieve consented standards.

AND WHEREAS, the Board office is in receipt of complaint vide reference at 2 & the Board Official visited the unit on 06.12.2024 for investigation of complaint. **AND WHEREAS,** SRO Kolhapur has submitted proposal for legal action against your industry due to following non-compliances:-

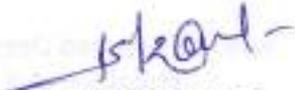
1. The unit is in operation without Consent to Operate since long period.
2. Air pollution control system is not provided to 4 nos. of Melting Furnaces.

AND WHEREAS, it is noticed that the industry has failed to comply with the consent conditions & violating the provisions of various environmental enactments knowingly & wilfully.

NOW THEREFORE, in view of the above non-compliance, you are hereby directed to show cause as to:

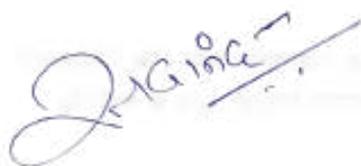
1. Why your industrial activities shall not be closed down?
2. Why the competent Authorities shall not be directed to disconnect water / electricity supply to your unit?

You are hereby given an opportunity to respond within 7 days from issuance of these directions, failing which, MPCB will initiate legal action against your unit without giving any further notice in accordance with the provisions of the Water (prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981, which may be noted.


(J. S. Hajare)
Regional Officer, Kolhapur

Copy submitted to: Joint Director (APC) MPCB, Mumbai.

Copy to: Sub Regional Officer MPCB Kolhapur - It is directed to serve the said directions to industry & report accordingly.





Application for Consent/ Authorisation

Sir,
I/We hereby apply for*

1. Consent to Establish/Operate/Renewal of consent under section 25 and 26 of the Water (Prevention & Control of Pollution) Act, 1974 as amended.
2. Consent to Establish/Operate/Renewal of consent under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981, as amended.
3. Authorization/renewal of authorization under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 in connection with my/our/existing/proposed/altered/ additional manufacturing/processing activity from the premises as per the details given below.

Consent Information

UAN No:
MPCB-CONSENT-0000229934

Application submitted on:
23-12-2024

Industry Information

Consent To:
Operate

IIN No.:
WP/RO/KOP/KRI/E-25 OF
98/K-53/2786

Submit to:
SRO - Kolhapur

Type of institution:
Industry

Industry Type:
O42 Industry or processes
involving foundry operations

Category:
Orange

Scale:
S.S.I

Location of industry/activity/etc:
Private Industry Estate

Name of Private Industry Estate:
SPARK INDUSTRIES

EC Reqd.
No

Whether construction-buildup area is more than 20,000 sq.mtr.(Existing Expansion Unit) No

General Information

1. Name, designation, office address with Telephone/Fax numbers, e-mail of the Applicant Occupier/Industry/Institution / Local Body.

Name
SADANAND KULKARNI

Address
PARVATI CO-OP INDL ESTATE,YADRAV,Ichalkaranji (M CI),Kolhapur

Designation
Managing Director

Taluka
Hatkanangle

Area
PARVATI CO-OP INDL ESTATE,YADRAV

District
Kolhapur

Telephone

Fax

9970554065

0

Email

sudhanvakulkarni42@gmail.com

Pan Number

AFCPK7449G

2. (a) Name and location of the industrial unit/premises for which the application is made (Give revenue Survey Number/Plot number name of Taluka and District, also telephone and fax number)

Industry name

SPARK INDUSTRIES

Location of Unit

PARVATI CO-OP. INDL ESTATE YADRAV

Survey number/Plot Number

22

Taluka

Hatkanangle

District

Kolhapur

(b) Details of the planning permission obtained from the local body/Town and Country Planning authority/Metropolitan Development authority/ designated Authority.

Planning permission

PARVATI CO-OP. INDL ESTATE YADRAV

Planning Authority

PARVATI CO-OP. INDL ESTATE YADRAV

Name of the local body under whose jurisdiction the unit is located and Name of the licence issuing authority

Name of Local Body

PARVATI CO-OP. INDL ESTATE YADRAV

Name of the licence issuing authority

PARVATI CO-OP. INDL ESTATE YADRAV

Sanction plan/ Approved layout Plan/Commencement Certificate

PARVATI CO-OP. INDL ESTATE YADRAV

3. Names,addresses with Telephone and Fax Number of Managing Director / Managing Partner and officer responsible for matters connected with pollution control and/or Hazardous waste disposal.

Name of Managing Director

SADANAND ASHOK KULKARNI

Telephone number

9970554065

Fax number

0

Officer responsible for day to day business

SADANAND KULKARNI

4. (a.) Are you registered Industrial unit ?

No

Registration number

0

Date of registration

Dec 5, 2008

5. Gross capital investment of the unit without depreciation till the date of application (Cost of building, land, plant and machinery). (To be supported by an affidavit/undertaking on Rs.20/- stamp paper, annual report or certificate from a Chartered Accountant for proposed unit(s), give estimated figure)

Gross capital (in Lakh)

49.31

*** Verified**

CA Certificate

*** Terms**

5

*** Consent Fee**

7500.00

6. If the site is located near sea-shore/river bank/other water bodies/Highway, Indicate the crow fly distance and the name of the water body, if any.

Distance From

SH/NH

Distance(Km)

10.00

*** Name**

Kolhapur-Ichalkaranji Road

River

8.00

Panchaganga

Human Habitation

0.00

--NA--

Religious Place

0.00

--NA--

Historical Place

0.00

--NA--

Creek/Sea

0.00

--NA--

6b. Enter Latitude and Longitude details of site

Latitude	Longitude
16.71	74.48

7. Does the location satisfy the Requirements Under relevant Central/State Govt. Notification such as Coastal Regulation Zone. Notification on Ecologically Fragile Area, Industrial Location policy, etc. If so, give details.

Location	Approved Industry Area	Sensitive Area	If Yes, Name Of Area	Industry Location with Reference to CRZ
NA	No	No	NA	

8. If the site is situated in notified industrial estate,

		Details
(a) Whether effluent collection, treatment and disposal system has been provided by the authority.	No	NA
(b) Will the applicant utilize the system, if provided.	No	NA
(c) If not provided, details of proposed arrangement.	NA	

9.

(a) Total plot area (in square meter)	(b) Built up area and (in square meter)	(c) Area available for the use of treated sewage/ trade effluent for gardening/irrigation. (in square meter)
325.2	321	12.0

10. Month and year of commissioning of the Unit.

2011-06-30

11. Number of workers and office staff

Workers	staff	Hrs. of shift	Weekly off
8	1	8	MONDAY

12.

(a) Do you have a residential colony Within the premises in respect of Which the present application is Made ?	No	NA	
(b) If yes, please state population staying			
Number of person staying	Water consumption	Sewage generation	Whether is STP provided?
0	0	0	No
(c) Indicate its location and distance with reference to plant site.			
Number of person staying	Water consumption		
NA	0		

13. List of products and by-products Manufactured in tonnes/month, Kl/month or numbers/month with their types i.e.Dyes, drugs etc. (Give figures corresponding to maximum installed production capacity)

Products Name and Quantity

Product Name	UOM	Product Name	Existing	Consented	Proposed Revision	Total	Remarks
---------------------	------------	---------------------	-----------------	------------------	--------------------------	--------------	----------------

Casting	MT/M	ALUMINIUM CASTING IN VARIOUS SHAPES AND SIZES	3.75	10	0	10	NA
---------	------	---	------	----	---	----	----

Products Name and Quantity

Product Name	UOM	Quantity	Remarks
NA	--NA--	0	NA

14. List of raw materials and process chemicals with annual consumption corresponding to above stated production figures, in tonnes/month or kl/month or numbers/month.

Name of Raw Material	UOM	Quantity	Hazardous Waste	Hazardous Chemicals	Remarks
Resin Sand	Kg/M	500	No	No	NA
Aluminium Ingots	Ton/M	4	No	No	NA

15. Description of process of manufacture for each of the products showing input, output, quality and quantity of solid, liquid and gaseous wastes, if any from each unit process.

NA

Part B : Waste Water aspects

16. Water consumption for different uses (m3/day)

Purpose	Consumption	Effluent Generation	Treatment	Remarks	Disposal	Remarks
Domestic Pourpose	2.0	1.0	Septic Tank & Soak Pit	NA	On Land for Gardening	NA
Water gets Polluted & Pollutants are Biodegradable	0.0	0.0	--NA--	NA	--NA--	NA
Water gets Polluted, Pollutants are not Biodegradable & Toxic	0.0	0.0	--NA--	NA	--NA--	NA
Industrial Cooling, spraying in mine pits or boiler feed	0.0	0.0	--NA--	NA	--NA--	NA
Others	0.0					

17. Source of water supply, Name of authority granting permission if applicable and quantity permitted.

Source of water supply	Name of Local Body	Name of authority granting permission	Qauntity permitted
Local Body	PARVATI CO-OP. INDL ESTATE YADRAV	PARVATI CO-OP. INDL ESTATE YADRAV	2.0

18. Quantity of waste water (effluent) generated (m3/day)

Domastic	Boiler Blowdown	Industrial	Cooling water blowdown
0.0	0.0	2.0	0.0
Process	DM Plants/Softening	Washing	Tail race discharge from
0.0	0.0	0.0	0.0

19. Water budget calculations accounting for difference between water consumption and effluent generated.

0.0

20. Present treatment of sewage/canteen effluent (Give sizes/capacities of treatment units).

Capacity of STP (m³/day)

0

Treatment unit	Size (mxm)	Retention time (hr)
NA	0	0

21. Present treatment of trade effluent (Give sizes/capacities of treatment units) (A schematic diagram of the treatment scheme with inlet/outlet characteristics of each unit operation/process is to be provided. Include details of residue Management system (ETP sludges)

Capacity of ETP (m³/day)

0

Treatment unit	Size (mxm)	Retention time (hr)
NA	0	0

22.

(i) Are sewage and trade effluents mixed together?

No

If yes, state at which stage-Whether before, intermittently or after treatment.

NA

23. Capacity of treated effluent sump, Guard Pond if any.

Capacity of treated effluent sump (m³) NA

Effluent sump/Guard pond details No NA

If yes, state at which stage-Whether before, intermittently or after treatment. No NA

24. Mode of disposal of treated effluent With respective quantity, m³/day

(i) into stream/river (name of river) 0.00 **(ii) into creek/estuary (name of Creek/estuary)** 0.00

(iii) into sea 0.00 **(iv) into drain/sewer (owner of sewer)** 0.00

(v) On land for irrigation on owned land/ase land. Specify cropped area. 0.00 **(vi) Connected to CETP** 0.00

(vii) Quantity of treated effluent reused/ recycled, m³/day Provide a location map of disposal arrangement indicating the outler(s) for sampling. 0.00 **Mode of disposal types** Recycle

Treated effluent reused / recycled (m³/day)

Mode of disposal types other (if any)

25. (a) Quality of untreated/treated effluents (Specify pH and concentration of SS, BOD,COD and specific pollutants relevant to the industry. TDS to be reported for disposal on land or into stream/river.

Untreated Effluent

pH 0.00

SS (mg/l) 0.00

BOD (mg/l)	0.00
COD (mg/l)	0.00
TDS (mg/l)	0.00

Specific pollutant if any	Name	Value
1	NA	0.00

Treated Effluent

pH	0.00
SS (mg/l)	0.00
BOD (mg/l)	0.00
COD (mg/l)	0.00
TDS (mg/l)	0.00

Specific pollutant if any	Name	Value
1	NA	0.00

(b) Enclose a copy of the latest report of analysis from the laboratory approved by State Board/ Committee/Central Board/Central Government in the Ministry of Environment expected characteristics of the untreated/treated effluent

NA

26. Fuel consumption

Fuel Type	UOM	Fuel Consumption TPD/LKD	Calorific value
Electricity	Units/Month	7000	0.00
Ash content	Sulphur content	Quantity	Other (specify)
0.00	0.00	1	NA

27. (a) Details of stack (process & fuel stacks: D. G.)

(a) Stack number(s)	(b) Stack attached to	(c) Capacity	(d) Fuel Type
0	0	0	0
(e) Fuel quantity (Kg/hr.)	(f) Material of construction	(g) Shape (round/rectangular)	(h) Height, m (above ground level)
0	0	0	0
(i) Diameter/Size, in meters	(j) Gas quantity, Nm3/hr.	(k) Gas temperature °C	(l) Exit gas velocity, m/sec.
0	0	0	0
(m) Control equipment preceding the stack	(n) Nature of pollutants likely to present in stack gases such as Cl2, Nox, Sox TPM etc.	(o) Emissions control system provided	(p) In case of D.G. Set power generation capacity in KVA
0	0	0	0

27. (B) Whether any release of odoriferous compounds such as Mercaptans, Phorate etc. Are coming out from any storages or process house.

NA

28. Do you have adequate facility for collection of samples of emissions in the form of port holes, platform, ladder\etc. As per Central Board Publication "Emission regulations Part-III" (December, 1985)

Poart hole	No	Details	0.00
Platform	No	Details	0.00
Ladder	No	Details	0.00

29. Quality of treated flue gas emissions and process emissions. Quantity of treated flue gas emissions and process emissions.

Sr. No	Stack attached to	Parameter	Concentration mg/Nm3	flow (Nm3/hr)
1	NA	0	0	0

(Specify concentration of criteria pollutants and industry/process-specific pollutants stack-wise. Enclose a copy of the latest report of analysis from the laboratory approved by State Board/Central Board/Central Government in the Ministry of Environment & Forests. For proposed unit furnish expected characteristics of the emissions..

NA

Part - D: Hazardous Waste aspect

30 Information about Hazardous Waste Management as defined in Hazardous Waste (Management & Handling) Rules, 1989 as amended in Jan.,2000. Type/Category of Waste as per

Waste (Annually) Schedule I

Cat No	Type	Qty	UOM
NA		0	--NA--
Max	Method of collection	Method of reception	Method of storage
	NA	NA	NA
Method of transport	Method of treatment	Method of disposal	
NA	NA	NA	

Waste (Annually) Schedule II

31. Details about use of hazardous waste

Name of hazardous waste/Spent chemical	Quantity used/month	Party from whom purchased	Party to whom sold
NA	0	NA	NA

32.

a. Details about technical capability and equipments available with the applicant to handle the Hazardous Waste

NA

b. Characteristics of hazardous waste(s) Specify concentration of relevant pollutants. Enclose a copy of the latest report of analysis from the laboratory approved by State Board/Central Board/Central Govt. in the ministry of Environment & Forests. For proposed units furnish expected characteristics

NA

33.

Copy of format of manifest/record Keeping practiced by the applicant.

NA

34.

Details of self-monitoring (source and environment system)

NA

35.

Are you using any imported hazardous waste. If yes, give details.

NA

36.

Copy of actual user Registration/certificate obtained from State Pollution Control Board/Ministry of Environment & Forests, Government of India, for use of hazardous waste.

NA

37.

Present treatment of hazardous waste, if any (give type and capacity of treatment units)

NA

38. Quantity of hazardous waste disposal

(i) Within factory

0.00

(ii) Outside the factory (specify location and enclose copies of agreement.)

0.00

(iii) Through sale (enclosed documentary proof and copies of agreement.)

0.00

(iv) Outside state/Union Territory, if yes particulars of (1 & 3) above.

0.00

(v) Other (Specify)

0.00

Part - E: Additional information

39.

a. Do you have any proposals to upgrade the present system for treatment and disposal of effluent/emissions and/or hazardous waste.

NA

b. If yes, give the details with time- schedule for the implementation and approximate expenditure to be incurred on it.

NA

40.

Capital and recurring (O & M) expenditure on various aspect of environment protection such as effluent, emission, hazardous waste, solid waste, tree- plantation, monitoring, data acquisition etc. (give figures separately for items implemented/to be implemented).

NA

41.

To which of the pollution control equipment, separate meters for recording consumption of electric energy are installed ?

NA

42.

Which of the pollution control items are connected to D.G. Set (captive power source) to ensure their running in the event of normal power failure

NA

43. Nature, quantity and method of disposal of non- hazardous solid waste generated separately from the process of manufacture and waste treatment. (Give details of area/capacity available in applicant's land)

Type	Quantity	UOM	Treatment	Disposal	Other Details
DROSS	8	Kg/M	AUTHORISED PARTY (Aarya Metal)	SOLD OUT	NA

44. Hazardous Chemicals - Give details of Chemicals and quantities handled and Stored.

(i) Is the unit a Major Accident Hazard unit as per Mfg.Storage Import Hazardous Chemicals Rules ?

NA

(ii) Is the unit an isolated storage as defined under the MSIHC Rules ?

NA

(iii) Indicate status of compliance of Rules 5,7,10,11,12,13 and 18 of the MSIHC Rules.

NA

(iv) Has approval of site been obtained from the concerned authority?

NA

(v) Has the unit prepared an off-site Emergency Plan? Is it updated ?

NA

(vi) Has information on imports of Chemicals been provided to the concerned authority?

NA

(vii) Does the unit possess a policy under the PLI Act?

NA

45. Brief details of tree plantation/green belt development within applicant's premises (in hectares)

Open Space Availability	Plantation Done On	Number of Trees Planted
12.0 Square meter	5 Square meter(42 %)	10

46.

Information of schemes for waste Minimization, resource recovery and recycling - implemented and to be implemented, separately.

THE NON-HAZARDOUS WASTE FROM OUR UNIT IS FURTHER GIVEN FOR RECYCLE.

47.

(a) The applicant shall indicate whether Industry comes under Public Hearing, if so, the relevant documents such as EIA, EMP, Risk Analysis etc. shall be submitted, if so, the relevant documents enclosed shall be indicated accordingly.

NA

(b) Any other additional information that the applicants desires to give

NA

(c) Whether Environmental Statement submitted ? If submitted, give date of submission.

NA

48.

I/We further declare that the information furnished above is correct to the best of my/our knowledge.

49.

I/We hereby submit that in case of any change from what is stated in this application in respect of raw materials, products, process of manufacture and treatment and/or disposal of effluent, emission, hazardous wastes etc. In quality and quantity; a fresh application for Consent/Authorization shall be made and until the grant of fresh Consent/Authorization no change shall be made.

50.

Yours faithfully

Signature : SADANAND KULKARNI
 Name : SADANAND ASHOK KULKARNI
 Designation : DIRECTOR

Additional Information

Air Pollution

Sr No.	Air Pollution Source	Pollutants	APCS Provided	Remark
1	Two Melting Furnaces is in operation	SPM / TPM /S2O	WET SCRUBBER SYSTEM	NA

Separate EM Provided	No	Other Emission Sources	NA
Measures Proposed	NA	Foul Smell Coming Out	No
Air Sampling Facility Details	NA		

D.G. Set Details

Description	Capacity(KVA)	Remarks
NA	0	NA

Hazardous Waste Generation

Hazardous Waste	Quantity	UOM	Treatment	Disposal	Other Details

CHWTSDF Details

Member of CHWTSDF	CHWTSDF Name	Remarks

Cess Details

Cess Applicable	Cess Paid	If Yes, UpTo
No	No	Jan 1 1900 12:00:00:000AM

Legal Actions

Legal Action Taken	Legal Record Of Company	Legal Action Details	Remarks
Yes	PROPOSED DIRECTION.	MPCB/ROKP/PD/2412170005	1. The unit is in operation without Consent to Operate since long period. 2. Air pollution control system is not provided to 4 nos. of Melting Furnaces.

Bank Guarantee Applicable:

No

Annexure

Environment Clearance

Date	Project Details	Capital Investment(Crs.)	Total Plot area(sq. mtrs.)	Total Built up area(sq. mtrs.)	Amendment/Extension
Jan 1, 1970		0	0	0	

Q. King

Maharashtra Pollution Control Board

Phone:
 Fax: 0231 - 2660448
 Email: srokolhapur@mpcb.gov.in



Udyog Bhavan Building , Near Collectarate
 Office,Kolhapur-416 002

Date : 30 Dec 2024

To,
 SADANAND KULKARNI
 PARVATI CO-OP INDL ESTATE,YADRAV,Ichalkaranji (M CI),Kolhapur

Subject: Application for Consent To Operate.

Reference: To your UAN MPCB-CONSENT-0000229934

Sir,

This office is in receipt of your above referred application for grant of Consent To MPCB-CONSENT-0000229934. On scrutiny it is observed that following documents/details are not submitted.

(A) Documents :

Sr.	Points	Observations and Remarks
-----	--------	--------------------------

Additional Remarks :

1. You have submitted CA certificate, in which you have mentioned the cost of fixed asset is excluding computer and furniture, please submit the total cost of assets. 2. You have applied for consent to operate and as per udaym registration date of commencement is 05.12.2008 and now applied for consent to operate on 24.12.2024, i.e. delay by 5863 days hence required to pay penal charges of Rs. 48190/- (as per Amnesty scheme). 3. You have to pay total fees of Rs. 27000/- up to 2026 and you have paid fees of Rs. 7500/-, hence required to pay additional consent fees of Rs. 19500/-. 4. You have not submitted the Air Pollution control systems provided along with design details with stack height and APCs. 5. You have not submitted reply of the earlier legal actions of the MPCB.

Regards

(-)

Note: This is a computerized system generated print ,hence does not require any signature.



Maharashtra Pollution Control Board

महाराष्ट्र प्रदूषण नियंत्रण मंडळ

Thank you. Your payment has been successfully received with following details.

Transaction Receipt

Transaction Status:	Success
Transaction Reference no:	ZSVCWYX09P5LOC
Transaction no:	TXN2412005730
Transaction On:	31-12-2024 15:05:51
Payment For:	MPCB-CONSENT-0000229934
Email:	sudhanvakulkarni42@gmail.com
Mobile no:	9970554065
Amount:	48190.00 INR.

Sudhanvakulkarni

Reply To Scrutiny

Soumitra Kulkarni <sparkind2008@gmail.com>

Wed, Jan 8, 2025 at 1:15 PM

To: rokolhapur@mpcb.gov.in

Cc: ankush.patil@mpcb.gov.in, srokolhapur@mpcb.gov.in

Bcc: Sadanand Kulkarni <sparkindustries.2008@rediffmail.com>, Sudhanva Kulkarni <sudhanvakulkarni42@gmail.com>

Respected sir,

Following Attached Documents Are :

- 1) Response To Scrutiny .
- 2) Work Order Of APCU
- 3) Basic Design Of APCU
- 4) Corrected CA Certificate
- 5) Consent Fees 19500 Payment Receipt
- 6) Penal Charges 48190 Payment Receipt
- 7) Earlier Legal Action Response Letter

Please Go Through All Attachments,

Sincerely,
Spark Industries

7 attachments



4) RE-CERTIFICATE-KULKARNI.pdf
186K



2) APCU_PO.pdf
1036K



1) Response_To_scrutiny.pdf
180K



3) Basic_Drawing of APCU.docx
100K



5) Conccent Fees 19500 Receipt.pdf
95K



6) Penal Charges Receipt 48190 Receipt.pdf
95K



7) Response_To_Proposed_Directions.pdf
192K





Fact.: Parvati Industrial Estate, Phase 1 , Sector A ,
Plot 22 ,Yadrav , Tal. : Shirol , Dist.: Kolhapur

E-mail : sparkindustries.2008@rediffmail.com
sparkind2008@gmail.com

Cell : ++91 9970554065 , 9049981206

GSTIN : 27AFCPK7449G1ZA

To,
The Sub Regional Officer,
Maharashtra Pollution Control Board,
KOLHAPUR.

Subject: - APCU INSTALLATION COMPLETED

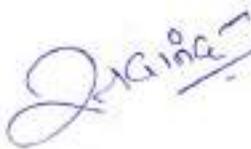
Reference: - 1. Our application for consent to operate UAN MPCB-CONSENT-0000229934
2. Mailed Documents on 8 Jan 2025

Respected Sir,

With reference to above subject matter we are applied for consent to operate UAN MPCB-CONSENT-0000229934 along with necessary fees, and documents.

- 1) Our Air Pollution Control Unit Is Completely Installed and is Fully Operational .
- 2) We Have Already Paid All The Penal Charges & Receipts Of The Same Are Attached .
- 3) We Request The Board To Grant Us Consent Regarding The Same .

Yours faithfully,
Sadanand Kulkarni
SPARK INDUSTRIES




- Images Of APCU



Summary Of Unit –

- 1) Movable Hoods For Each Furnace
- 2) 5 HP Air Suction Unit
- 3) Wet Scrubbing System
- 4) Sampling Port & Platform
- 5) 40 Ft Hight Exhaust

Signature

**MAHARASHTRA POLLUTION CONTROL BOARD
REGIONAL OFFICE, KOLHAPUR.**

Tel. No. (0231) 2652952, 2660448 Fax No. (0231) 2652952. E-mail: rokolhapur@mpcb.gov.in	 "Your Service is Our Duty"	Udyog Bhavan, Near Collector Office, Kolhapur - 416 003. Website: http://mpcb.mah.nic.in
---	---	--

No. MPCB/RO/KOP/ID/ 2503270017

Date: 27/03/2025

To,
 M/s. Spark Industries,
 Sector-A, Plot No. 22, Phase-I,
 Parvati Co. Op. Industrial Estate, Yadrav,
 Tal. Shirol, Dist. Kolhapur.

Sub: Interim Directions under Section 33A of Water (Prevention & Control of Pollution) Act, 1974 & Section 31A of Air (Prevention & Control of Pollution) Act, 1981.

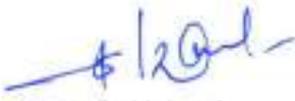
Ref: 1. Proposed Directions issued on 17.12.2024.
 2. Legal action proposal vide no. MPCB-LEGAL_ACTIONS-101224007.
 3. Personal hearing extended to the industry on 18.03.2025.

This refers to Proposed Directions issued by the Board vide above reference at 1 & legal action proposal submitted by SRO Kolhapur vide above reference cited at 2.

The personal hearing of industry representative was extended on 18.03.2025 & as agreed by the industry representative during Personal Hearing, it is directed to comply with following directions:-

1. Industry shall operate air pollution control system round 'O' clock to achieve the consented norms.
2. Industry shall operate after obtaining Consent to Operate from the Board.
3. Industry shall submit bank guarantee of Rs. 50000/- which will be forfeited for earlier non-compliance.

In case of failure of above directions, the Board will have no any other option to issue final directions as may deem fit in your case, which may be noted.


 (J. S. Hajare)
 Regional Officer, Kolhapur

Copy submitted to:- Joint Director (APC) M.P.C. Board, Mumbai

Copy to:-Sub-Regional Officer, M.P.C. Board, Kolhapur-It is directed to ensure the compliance of above directions & keep close vigilance on the industry & report accordingly.



MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010706/24010437
 Fax:
 24044532/4024068/4023516
 Website: <http://mpcb.gov.in>
 Email: jdair@mpcb.gov.in



Kalpataru Point, 2nd, 3rd
 and 4th floor, Opp. Cine
 Planet Cinema, Near Sion
 Circle, Sion (E),
 Mumbai-400022

RED/S.S.I (O42)
 No:- Format1.0/APAE Section/UAN
 No.0000229934/CO/2504002460

Date: 22/04/2025

To,
 M/s. SPARK INDUSTRIES,
 Plot no. 22, Sector-22, PARVATI CO-OP. INDL ESTATE,
 YADRAV, Tal- Hatkanangle, Dist- Kolhapur.



Sub: 1st Consent to operate

Ref: Consent to Establish vide dated 07/07/2009.

Your application No.MPCB-CONSENT-0000229934 Dated 23.12.2024

For: grant of Consent to Operate under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 6 and Rule 18(7) of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

- The consent to operate is granted for a period up to 31/03/2026**
- The capital investment of the project is Rs.0.4931 Crs. (As per C.A Certificate submitted by industry)**
- Consent is valid for the manufacture of:**

Sr No	Product	Maximum Quantity	UOM
Products			
1	ALUMINIUM CASTING IN VARIOUS SHAPES AND SIZES	10	MT/M

- Conditions under Water (P&CP), 1974 Act for discharge of effluent:**

Sr No	Description	Permitted (in CMD)	Standards to	Disposal Path
1.	Trade effluent	0	As per Schedule-I	Not Applicable
2.	Domestic effluent	1.0	As per Schedule-I	Soaked in soak pit

- Conditions under Air (P& CP) Act, 1981 for air emissions:**

Sr No.	Stack No.	Description of stack / source	Number of Stack	Standards to be achieved
1	1	Melting furnace (04 nos)	1	As per Schedule -II

6. **Non-Hazardous Wastes:**

Sr No	Type of Waste	Quantity	UoM	Treatment	Disposal
1	DROSS	8	Kg/M	Recycle	Sale to Authorized Party

7. **Conditions under Hazardous & Other Wastes (M & T M) Rules 2016 for Collection, Segregation, Storage, Transportation, Treatment and Disposal of hazardous waste:**

Sr No	Category No./ Type	Quantity	UoM	Treatment	Disposal
NA					

8. The Board reserves the right to review, amend, suspend, revoke this consent and the same shall be binding on the industry.
9. This consent should not be construed as exemption from obtaining necessary NOC/ permission from any other Government authorities.
10. Industry shall comply with Maharashtra Plastic Waste Management & Handling Rules 2018 and Plastic and Thermocol Products (MUSTH&S) Notification, 2018 and amendments issued from time to time.
11. Industry shall comply with E-Waste (Management and Handling) Rule, 2016.
12. Industry shall obtain necessary permission from the Directorate of Industrial Safety and Health (DISH).
13. Industry shall not use scrap as raw material in process.
14. Industry shall make an application for renewal of consent 60 days prior to date of expiry of the consent.

This consent is issued on the basis of information/documents submitted by the Applicant/Project Proponent, if it has been observed that the information submitted by the Applicant/Project Proponent is false, misleading or fraudulent, the Board reserves its right to revoke the consent & further legal action will be initiated against the Applicant/Project Proponent.

Received Consent fee of -

Sr.No	Amount(Rs.)	Transaction/DR.No.	Date	Transaction Type
1	7500.00	TXN2412004300	24/12/2024	Online Payment
2	48190.00	TXN2412005730	31/12/2024	Online Payment
3	19500.00	TXN2412005733	31/12/2024	Online Payment

Copy to:

1. Regional Officer, MPCB, Kolhapur and Sub-Regional Officer, MPCB, Kolhapur
 - They are directed to ensure the compliance of the consent conditions.
2. Chief Accounts Officer, MPCB, Sion, Mumbai



SCHEDULE-I

Terms & conditions for compliance of Water Pollution Control:

1. A] Generation - As per your application the treated effluent generation is Nil.
B] Treatment - NA
C] Disposal - NA
2. A] As per your application, you have provided Septic Tank followed by Soak pit for the treatment of 1.0 CMD of sewage.
B] The Applicant shall operate the sewage treatment system to treat the sewage so as to achieve the following standards.

Sr.No	Parameters	Standards (mg/l)	
1	Suspended Solids	Not to exceed	50
2	BOD 3 days 27°C	Not to exceed	30
3	COD	Not to exceed	100

- C] The treated sewage shall be recycled for secondary purposes to the maximum extent and remaining shall be discharged on land for gardening within premise after confirming above standards. In no case, sewage shall find its way for gardening / outside factory premises.
3. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification there of & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.
 4. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
 5. The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and as amended, by installing water meters and other provisions as contained in the said act:

Sr. No.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Industrial Cooling, spraying in mine pits or boiler feed	0.00
2.	Domestic purpose	2.00
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	0.00
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	0.00
5.	Gardening	0.0

6. The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance/ CREP guidelines.

SCHEDULE-II

Terms & conditions for compliance of Air Pollution Control:

1. As per your application, you have provided the Air pollution control (APC) system and erected following stack (s) to observe the following fuel pattern:

Stack No.	Source	APC System provided/proposed	Stack Height(in mtr)	Type of Fuel	Sulphur Content(in %)	Pollutant	Standard
1	Melting furnace (04 nos)	FES followed by common scrubber	20.00	Electricity 0 --NA--	-	TPM	150 Mg/Nm ³

2. The Applicant shall provide Specific Air Pollution control equipments as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance / CREP guidelines.
3. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
4. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).

SCHEDULE-III

Details of Bank Guarantees:

Sr. No	Consent (C2E/C2O/C2R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1	C 2 O	Rs. 1.0/- lakh	15 days	Operation & maintenance of pollution control system and compliance of consent conditions	31/03/2026	31/03/2027

The above Bank Guarantee(s) shall be submitted by the applicant in favour of Regional Officer at the respective Regional Office within 15 days from the date of issue of Consent.

If the above Bank Guarantee is not submitted within stipulated period, then 12% interest will be levied as a penalty as per circular dtd 29/02/2024 No. BO/MPCB/AS(T)/Circular/B-240229FTS0122

BG Forfeiture History

Srno.	Consent (C2E/C2O/C2R)	Amount of BG imposed	Submission Period	Purpose of BG	Amount of BG Forfeiture	Reason of BG Forfeiture
NA						

BG Return details

Srno.	Consent (C2E/C2O/C2R)	BG imposed	Purpose of BG	Amount of BG Returned
NA				

SCHEDULE-IV
General Conditions:

1. The Energy source for lighting purpose shall preferably be LED based
2. The PP shall harvest rainwater from roof tops of the buildings and storm water drains to recharge the ground water and utilize the same for different industrial applications within the plant
3. Conditions for D.G. Set
 - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
 - b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
 - c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
 - d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
 - e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
 - f) D.G. Set shall be operated only in case of power failure.
 - g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
 - h) The applicant shall comply with the notification of MoEFCC, India on Environment (Protection) second Amendment Rules vide GSR 371(E) dated 17.05.2002 and its amendments regarding noise limit for generator sets run with diesel.
4. The applicant shall maintain good housekeeping.
5. The non-hazardous solid waste arising in the factory premises, sweepings, etc. be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal of solid waste.
6. The applicant shall not change or alter the quantity, quality, the rate of discharge, temperature or the mode of the effluent/emissions or hazardous wastes or control equipments provided for without previous written permission of the Board. The industry will not carry out any activity, for which this consent has not been granted/without prior consent of the Board.
7. The Board reserves the right to review, amend, suspend, revoke this consent and the same shall be binding upon you.
8. The industry shall submit quarterly statement in respect of industries obligation towards consent and pollution control compliance's duly supported with documentary evidences (format can be downloaded from MPCB official site).
9. The industry shall submit official e-mail address and any change will be duly informed to the MPCB.
10. The industry shall achieve the National Ambient Air Quality standards prescribed vide Government of India, Notification No. B-29016/20/90/PCI-L dated. 18.11.2009 as amended.
11. This consent should not be construed as exemption from obtaining necessary NOC/ permission from any other Government authorities.
12. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.

13. You shall operate OCEMS installed for source emission round 'O' clock and transmit data online to CPCB and MPCB server. You shall also monitor effluent quality, stack emissions and ambient air quality monthly/quarterly. You shall conduct Dioxin Furan monitoring by third party NABL Accredited agency once in year and submit report to Sub Regional Officer.
14. You shall ensure collection, and segregation of BMW regularly to treat and dispose Off within 48 hrs from generation.
15. Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Board, concerned Police Station, office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipments, the production process connected to it shall be stopped.
16. The applicant shall provide an alternate electric power source sufficient to operate all pollution control facilities installed to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms and conditions of this consent.
17. The industry shall recycle/reprocess/reuse/recover Hazardous Waste as per the provision contain in the Hazardous and Other Wastes (M & TM) Rules 2016, which can be recycled /processed /reused /recovered and only waste which has to be incinerated shall go to incineration and waste which can be used for land filling and cannot be recycled/reprocessed etc. should go for that purpose, in order to reduce load on incineration and landfill site/environment.
18. An inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
19. You shall not Rent, Lend, Sell, Transfer or Close Down the facility or otherwise transport the Bio Medical waste for any other purpose without obtaining prior written permission of the MPC Board.
20. Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes/sewers downstream of the terminal manholes. No effluent shall find its way other than in designed and provided collection system.
21. Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.
22. The industry should not cause any nuisance in surrounding area.
23. The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB (A) during day time and 70 dB (A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.
24. You shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the facility premises.
25. The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
26. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto
27. The applicant shall install a separate meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.

28. The applicant shall bring minimum 33% of the available open land under green coverage/ plantation. The applicant shall submit a yearly statement by 30th September every year on available open plot area, number of trees surviving as on 31st March of the year and number of trees planted by September end.
29. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions.
30. The firm shall submit to this office, the 30th day of September every year, the Environment Statement Report for the financial year ending 31st March in the prescribed FORM-V as per the provisions of Rule 14 of the Environment (Protection) (second Amendment) Rules, 1992.
31. You should monitor effluent quality, stack emissions and ambient air quality monthly/quarterly. You shall conduct Dioxin Furan monitoring by third party NABL Accredited agency once in every year and submit report to Sub Regional Officer.
32. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
33. The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
34. You shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
35. You shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and Environmental Protection Act, 1986 and industry specific standard under EP Rules 1986 which are available on MPCB website (www.mpcb.gov.in).
36. You shall create the Environmental Cell by appointing an Environmental Engineer and Chemist for looking after day-to-day activities related to compliance of CCA.
37. You should comply with the Hazardous and Other Wastes (M & TM) Rules, 2016 , Bio Medical Waste Management Rules,2016 and submit the Annual Returns as per Rule 6(5) & 20(2) of Hazardous and Other Wastes (M & TM) Rules, 2016 for the preceding year in Form-IV by 30th June of every year

This certificate is digitally & electronically signed.

